Second Series, Vol. XI—No. 5
14th February, 1958 (Friday)

LOK SABHA DEBATES

Gazettes & Debates Section
Parliament Library Building
Room No. ... 5
Block 'G'
Acc. No. 25777
Dated 07.15.2015

सत्यमेव जयते

(Vol. XI contains Nos. 1—10)

LOK SABHA SECRETARIAT
NEW DELHI

62 n. P. (INLAND) THREE SHILLINGS (FOREIGN)

CONTENTS

COLUMNS

Oral Answers to Questions—
Starred* Questions Nos. 129 to 149 . . . . 741—78
Short Notice Question No. 1 . . . . 779—82

Written Answers to Questions—
Starred Questions Nos. 150 to 182 . . . . 782—99
Unstarred Questions Nos. 202 to 243 . . . . . 800—828

Paper Laid on the Table 828
Message from Rajya Sabha 828

Indian Post Office (Amendment) Bill—
Laid on the Table as passed by Rajya Sabha 829

Calling Attention to Matter of Urgent Public Importance—
Reported clash between troops and students at Sagar . . 829-30
Business of the House 830-31
Central Sales Tax (Amendment) Bill—Introduced . . . 831-32
Merchant Shipping Bill—Introduced 832
Motion on Address by the President . . . . 832—92
Shri D.A. Katti . . . . 832—35
Shrimati Renuka Ray . . . . 835—41
Dr. Ram Subhag Singh . . . . 841—52
Pandit Brij Narayan "Brijesh" . . . . 853—63
Shri Raghunath Singh . . . . 865—72
Raja Mahendra Pratap . . . . 872—77
Shri Vajpayee . . . . 877—89
Shri Koratkar . . . . 889—92

Committee on Private Members' Bills and Resolutions—
Thirteenth Report 892-93
Resolution *re* : Appointment of a Committee to review the working of Banks for the purpose of Nationalisation . . . . 893—96

Resolution *re* : Nationalisation of Panna Diamond Mines . . 896—937
Shri M.L. Dwivedi . . . . 896—909
Shri Braj Raj Singh . . . . 909—12
Shri V.P. Nayar . . . . 912—15
Shri Motilal Malviya . . . . 915—20
Shri Vajpayee . . . . 920—23
Shri R.S. Tiwari . . . . 923—25
Shri Raghunath Singh . . . . 925—27
Pandit Brij Narayan "Brijesh" 927-28
Shri K.D. Malaviya . . . . 928—36

Resolution *re* : Commission to enquire into indiscipline among students . . . . 937—58
Shrimati Ila Palchoudhuri . . . . 937—43
Shri Khadilkar . . . . 943—51
Shri D.C. Sharma . . . . 951—56
Dr. K.B. Menon . . . . 956—58
DAILY DIGEST . . . . 959—64

*The sign + marked above a name indicates that the Question was actually asked on the floor of the House by that Member.

LOK SABHA

Friday, 14th February, 1958.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Change in the Course of River Ravi

*129. **Shri Radha Raman:** Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 1234 on the 18th December, 1957 and state:

(a) whether a detailed report regarding 22 Indian villages said to have gone over to Pakistan as a result of the river Ravi changing its course, has been received;

(b) if so, the nature thereof; and

(c) the present position of the private and public losses suffered as a result of this and steps which Government have taken in this respect?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes, Sir.

(b) According to the report, 15,586 acres of Indian territory in District Amritsar had been affected as a result of changes in the course of the river Ravi till the end of 1957. The entire area of 22 villages (9,414 acres) and portions of 29 other villages (6,172 acres) have gone over to the Pakistan side of the river. As against this, 11 Pakistan villages, comprising 3,442 acres have come over to the Indian side.

(c) Full information about private and public losses is still awaited. However, the State Government have taken the following steps:—

(i) Constructed protective and training works along the Ravi to hold the river in course;

(ii) Granted relief by way of loans, free clothes and rations. After the 1957 floods, such relief measures consisted of Taccavi loans (Rs. 2,10,000), Free rations (Rs. 19,455); Free clothes (105 bundles); Free medicines (Rs. 270).

Shri Radha Raman: The hon. Parliamentary Secretary just now said that the Government of India has undertaken some protective works to save the villages on the Indian side. May I know what is the cost incurred by the Indian Government on these protective works, whether in future also there is a plan to continue this kind of work and what is the estimated cost to be incurred on that?

Shri Sadath Ali Khan: The House will be interested to know what in 1953, the Government of Punjab constructed intensive protective works to prevent the Ravi from further changing its course. Those works withstood the normal floods very well. In October, 1955, however, on account of abnormal floods in the river, the bund was breached in a number of places. It was, therefore, decided to raise the protective works to withstand the level experienced during 1955.

Up to November, 1956, an expenditure of Rs. 30,19,458 had been incurred on the construction of protective works on the Ravi. The Punjab Gov-

ernment have under examination the problem of resettlement of those families whose lands have been thrown on the Pakistan side of the river and they hope to arrive at a satisfactory solution shortly.

Dr. Ram Subhag Singh: May I know whether the 6,000 acres and odd of land which have gone over to Pakistan are cultivated by the Indian cultivators who owned that land or not?

Shri Sadath Ali Khan: I should like to explain this point. In the unsettled conditions that followed partition, it was agreed between the Indian and Pakistani authorities that pending demarcation of the boundary between Pakistan and India in regard to Punjab, the river should form the boundary where the river flows near the border. Lands which are thrown to the other side as a result of changes in the course of the river are in the same position. Legal ownership is not affected, but effective control passes to the other side. I suppose the cultivation is carried on.

Shri D. C. Sharma: Since it is a recurrent problem, may I know if the protective bunds which have been built will be a permanent solution of the problem or whether the Government have any permanent solution of this recurrent problem?

Shri Sadath Ali Khan: I do not understand what is a permanent solution. Protective works, as I have indicated, are being carried on.

Lac Export

***130. Shri R. C. Majhi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of lac exported to foreign countries during the last three years (year-wise); and

(b) whether any Export Promotion Council has been set up with the assistance of Government to maintain and promote lac export?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a)	1954-55	Rs. 10.55 crores
	1955-56	.. 11.71 crores
	1956-57	.. 9.47 crores

(b) Yes, Sir.

Shri R. C. Majhi: What is the total production of lac in our country, how much is consumed by us and in what way?

Shri Satish Chandra: The total production of lac in 1956-57 was 13,15,000 maunds.

Shrimati Renu Chakravartty: May I know what is the reason exactly why there has been a fall in the export between 1955-56 and 1956-57?

Shri Satish Chandra: The main reason is this. Lac was used mostly for making gramaphone records Now other synthetic materials are being used particularly in the U.S.A. There is also competition from other producing countries, mainly from Thailand

Shrimati Renu Chakravartty: May I know whether it is a fact that research into the new uses of lac is very much lacking in our country and whether that lack is going to be made up?

The Minister of Commerce (Shri Kanungo): The Indian Lac Research Committee is continuing research and it is being intensified to find other uses for lac.

Shri Gajendra Prasad Sinha: There was a proposal to divert......

Mr. Speaker: Mr. Sinha. The hon. Member starts off even before he is called. He must wait and catch my eye. He blocks the others. I know whom to call on any particular question.

Shri Gajendra Prasad Sinha: You called my name, Sir, otherwise I would not have asked.

Shri D. C. Sharma: He should be prevented from occupying a seat which does not belong to him. He is obstructing me like a guerilla......

Mr. Speaker: I will allow a more favourable seat to my hon. friend who is always hidden by my taller friend.

Shri D. C. Sharma: When will you fulfil that promise?

Mr. Speaker: Immediately.

Shri Gajendra Prasad Sinha: There was a proposal to divert the export of lac and shellac towards Russia and other allied countries. May I know what has happened to that proposal?

Shri Kanungo: We are searching for demands. As the demand comes, it will be diverted.

N.E.F.A.

\+

*131. { Shri Subodh Hansda:
Shri S. C. Samanta:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that there is an extreme shortage of Medical personnel in N.E.F.A.; and

(b) if so, what steps are being taken to man the hospitals and dispensaries in the Agency?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) Yes. There is some shortage.

(b) (i) To attract doctors for accepting posts in N.E.F.A. all vacant posts of Assistant Surgeon (ii) in the Agency have been upgraded to posts of Assistant Surgeon (I) the pay scale of which has been revised to Rs. 225-660 with effect from 1-10-1956.

Vacancies were advertised in August 1957 and applicants have recently been interviewed in December 1957. As a result of this, appointment letters have been issued to 25 doctors.

(ii) There is also a proposal for including the posts of District Medical Officers and Assistant Surgeon I of the Agency in the Grade IV and V posts of the Central Health Service.

Shri Subodh Hasda: What are the different categories of doctors required by the N.E.F.A. Agency and what is the present strength now?

Shri J. N. Hazarika: The sanctioned strength of Assistant Surgeons Grade I is 43 and the present strength is 38. Five posts are still vacant. These vacancies are due to resignations of Assistant Surgeons. The sanctioned strength for Assistant Surgeons, Grade II, is 84, and the present strength is 51. So, the number of vacancies in this category is 33. These vacant posts have also been upgraded and they will be filled up by M.B.B.S. doctors.

Shri S. C. Samanta: May I know whether any special privileges and facilities are given to those medical personnel who go there and whether any private practice is allowed?

Shri J. N. Hazarika: No private practice is allowed; therefore, a concession is allowed And a special allowance of 33 per cent is also effective in this case.

Shri Hem Barua: In view of the fact that tuberculosis and venereal diseases are fairly widespread and are of the highest incidence among the N.E.F.A. tribals, may I know what steps Government have taken so far to eradicate the menace of these diseases or at least to limit them to certain dismensions?

Shri J. N. Hazarika: There are beds in the hospitals attached for this purpose. Of course, no preventive measures have so far been taken.

Trade Agreement with Ghana

*132. Shri S. C. Samanta:
Shri Bhakt Darshan:
Shri Subodh Hansda:
Shri R. C. Majhi:
Shri Raghunath Singh:
Shri D. C. Sharma:
Shri Bishwanath Roy:
Shri Vajpayee:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the names of commodities featuring in the export trade with Ghana at present;

(b) the volume of trade done in each of these commodities exported to Ghana during the year 1957-58 so far;

(c) whether a Good-will-*cum*-trade Delegation from Ghana has visited India recently;

(d) if so, whether any agreement has been signed as a result thereof; and

(e) if the reply to part (d) is in the affirmative, the main features thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) The main commodities exported to Ghana are jute manufactures' cotton piecegoods and boots and shoes

(b) A statement giving the requisite information for April—June period is placed on the Table of the House [*See* Appendix I, annexure No 71]

(c) Yes, Sir

(d) and (e). The discussions with the Delegation were of an exploratory nature and the question of signing a trade agreement did not arise.

Shri S. C. Samanta: May I know whether under these agreements we are bound to import something from Ghana, and if so, what those articles are?

Shri Satish Chandra: I stated in my reply to the question that no agreement has been signed.

श्री भक्त दर्शन : जब से घाना राष्ट्र-मंडल का स्वतंत्र सदस्य हुआ है तब से भारत और घाना के व्यापार में किन किन चीजों में विष संवृद्धि हुई है ?

श्री सतीशचन्द्र : वृद्धि करने की कोशिश की जा रही है । १९५५–५६ में १,०६,००,००० रुपये का सामान हम ने एक्सपोर्ट किया था और १९५६–५७ में १,७७,००,००० रुपये का ।

Shri Subodh Hasda: May I know whether Government propose to send any trade delegation to Ghana?

Shri Satish Chandra: There is no proposal at present.

Shri Ranga: Are any steps being taken to increase the export of our handloom products to Ghana?

Shri Satish Chandra: The delegation from Ghana visited some units in Madras We were exporting handloom products, especially handkerchieves to Ghana, and we have impressed upon them that we are in a position to export more

श्री वाजपेयी : क्या यह सच है कि घाना ने किसी भी व्यापार-समझौते के लिए अनाज खरीदने की शर्त लगाई है ?

श्री सतीशचन्द्र : जी नहीं, ऐसी कोई बात नहीं है ।

Payment by Results

\+

*133. Shri Gajendra Prasad Sinha:
Shrimati Tarkeshwari Sinha:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether the recommendations of the Planning Commission on payment to labour by results to increase the production in the industrial units have been put into practice; and

(b) if so, the names of such units and experiences gained so far?

The Deputy Minister of Labour (Shri Abid Ali) (a) and (b). The system of piece rates or payment by results is prevalent in certain operations in some industries. The time and labour involved in collecting information regarding the units which have such system will not be commensurate with the results achieved.

Shri B. S. Murthy: The question relates to the recommendations of the Planning Commission. But the answer is not direct.

Shri Gajendra Prasad Sinha: May I know whether the views of the employers in the private sector were also ascertained before the Planning Commission made that recommendation?

The Minister of Labour and Employment and Planning (Shri Nanda): The whole policy regarding labour incorporated in the chapter on labour in the Plan has emerged from tripartite discussions in which the employers shared, and the conclusions were agreed to by the employers' representatives also.

Shri Gajendra Prasad Sinha: May I know how many private industrialists agreed to this system?

Shri Nanda: The conclusions were made known to all the parties, that is, the employers' organisations and the workers' organisations concerned, and they were widely made known to all who were interested.

Shrimati Tarkeshwari Sinha: One of the main difficulties in putting this system of payment by results into operation so far has been the want of any agreement with the workers on the rate per unit of output. May I know what formula Government have in view in order to meet the requirements of the workers or to arrive at any agreement?

Shri Nanda: It depends on the technical conditions of the different industries and occupations. And it is progressively being applied.

Shri B. S. Murthy: What are the incentives given to the workers to step up production?

Shri Nanda: If production increases, according to this system their earnings also increase.

Shri B. S. Murthy: On a point of order. The question relates to....

Mr. Speaker: All that the Minister says is that there are no separate incentives other than payment of additional wages for additional labour or additional output. Largely the payment is made according to the results. Is it not so?

Shri Nanda: That is the normal piece work system. But there are, in certain cases, additional incentives also being offered.

Shri Mohiuddin: One of the important factors which is coming in the way of the implementation of this policy is the lack of scientific methods by which the work-load is determined for the various types of works. What action are Government taking to determine the work-load on a scientific basis?

Shri Nanda: A committee on productivity has been working on that in several industrial undertakings, and the employers too are conscious of the value and importance of this, and I think more and more units are introducing this system.

Shri Tangamani: In the case of ports and docks; after the Vasist Committee's report and also subsequent reports, this system of payment by results has been specially adopted. May I know the experience gained in the case of ports and docks?

Shri Nanda: The recent extension of this principle in certain places has produced encouraging results, and we are having a big census shortly, in which we are incorporating questions

about this aspect, so that we shall have comprehensive information on the subject as a result of this census.

Shri Gajendra Prasad Sinha: May I know whether the trial is mostly centred round the industries where labour participation in management has been allowed?

Shri Nanda: Labour participation is a very recent decision, and I do not think that has very much to do with this.

Import Licences

*134. **Shri Shree Narayan Das:** Will the Minister of Commerce and Industry be pleased to lay a statement showing:

(a) whether any estimate has been made as to the total amount of outstanding licences issued for imports during 1956 and 1957 giving separate figures for each;

(b) the amount of such licences that have been cancelled during the same period;

(c) the total amount of licences of imports issued during the same period giving quarterly figures; and

(d) the efforts made and results achieved to save foreign exchange to meet the crisis?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Information is not readily available. It is being collected and will be laid on the Table of the House.

(b) Nil.

(c) and (d). A statement is laid on the Table of the House. [*See* Appendix I, annexure No. 72].

Shri Shree Narayan Das: In view of the difficulties regarding foreign exchange, may I know whether any scrutiny was made by Government of the licences issued with a view to find out whether some of the licences could be cancelled in cases where no firm commitments were made?

Shri Satish Chandra: The penting licences are kept under review. Most of the licences that were issued in the preceding periods have materialised. There are some which are outstanding, the value in respect of which is given in the statement. As the hon. Member knows, there has been a drastic change in the import policy and all non-essential goods have been cut down and are not allowed to be imported now. Facilities were provided for the conversion of licenses from less important items to more essential goods.

Shri Khadilkar: In view of the overdraft on our foreign exchange resources during this period because of the indiscriminate issue of licences to the private sector people, will Government consider the appointment of an independent enquiry commission to probe into this matter?

Mr. Speaker: These are all suggestions for action.

Shri Bimal Ghose: May I know whether the larger value of licences issued during the period October to March 1958—the figure given here is only up to 4th January 1958—reflects any easing of our foreign exchange position? What are the reasons for this?

The Minister of Industry (Shri Manubhai Shah): The draw-down, as the hon. Member knows, is now reduced considerably, and it is about Rs. 2 crores per week. That shows a considerable improvement over the past, and there is a very close scrutiny of the Red Book through which licences are curbed. All care is being taken to see that the draw-down is kept to the minimum.

Shri Bimal Ghose: The question was not answered. Why was a larger value of licences issued during October 1957-March 1958 than during the previous period?

Shri Manubhai Shah: As the hon. Member knows, the switch-over in that policy really took place in July and the three-month period was kept at the lowest level in order to make a proper study. After Government came to the conclusion that certain things could

be allowed on a certain basis, the October-March period represents a real period of normalcy.

Shri V. P. Nayar: From the statement in answer to (d), I find that since January 1957, the policy has been to restrict imports to the minimum necessary for a developing economy. In view of this, could I know whether Government have reduced the actual imports of goods other than capital goods? If so, what is the reduction in value of actual import of consumer goods in 1957 as compared to 1956?

Shri Manubhai Shah: I will divide the question into three parts. As the House is aware, liberal licensing has been completely stopped in respect of 87 items—so many items of consumer goods and OGL have been withdrawn. But it will not be possible to give the break-up at this stage; the savings have been on different accounts However, it can safely be stated that all the consumer goods have been considerably restricted, and practically in most of the cases, they have been totally banned.

In the case of capital goods also, a deferred payment system and a system of foreign credit have been evolved, and these measures give a complete bias in favour of capital and producer goods and practically no bias for consumer goods.

Pandit D N. Tiwary: May I know whether there is a proposal before Government to cancel all such licences in respect of which no steps have been taken to honour the same within six months?

Shri Manubhai Shah: As my hon colleague has already mentioned, there is no question of cancellation arising. A licence is given because it is necessary to give or it is allowed under the policy mentioned in the Red Book.

श्री म० ला० द्विवेदी: मैं जानना चाहता हूं कि सरकारी कारखाने जैस लोहे के कारखाने वगैरह जहां बिठाये जा रहे हैं वहां के लिए बहुत कुछ एक्विपमेंट और सामान इस देश में उपलब्ध हो सकता था तो उसके लिए सरकार ने बाहर से मंगवाने की क्यों आज्ञा दी ?

श्री मनुभाई शाह : यह बात सही नही है कि कोई आज्ञा दी गई। हुआ तो ऐसा है कि जहा जरूरत थी वहा भी हमने खींच कर जितना कम हो सकता था उतना कम किया है।

Mangla Dam

\+

*135. **Shri Rameshwar Tantia:**
Shri N. R. Munisamy:
Shri Bhakt Darshan:
Shri S. C. Samanta:
Shri D. C. Sharma:
Shri Goray:
Shri Jaganatha Rao:
Shri Raghunath Singh:
Shri Sarju Pandey:
Shri Vajpayee:
Pandit D. N. Tiwary:
Dr. Ram Subhag Singh:
Shri Anirudh Sinha:

Will the **Prime Minister** be pleased to state:

(a) whether the Government of India are aware that Pakistan has signed a contract with a U.K firm for the construction of Mangla Dam;

(b) whether it is also a fact that an American engineering firm is also taking part in the construction;

(c) if so, whether the attention of U N has been drawn to this fact; and

(d) whether any protest has been lodged with the Government of Pakistan as well?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). We have seen press reports to this effect.

(c) A copy of the letter addressed by the Permanent Representative of

the Government of India in the United Nations to the President of the Security Council on this matter is laid on the Table of the House [See Appendix I, annexure No. 73).

(d) No.

Shri Rameshwar Tantia: May I know whether Government are aware that there are some influential persons in New Delhi who are continuously making propaganda against the Kashmir Government and thereby helping the Pakistan side with matters and material, which helps them in their activities with regard to the Mangla Dam? If so, are Government thinking of checking their activities?

Mr. Speaker: How does this arise out of the construction of Mangla Dam?

Shri Rameshwar Tantia: The Pakistan representative has written to the UNO regarding this that the free Kashmiri people ...

Mr. Speaker: Then hon. Member is making a speech here.

Shri Ranga: Have our Government made any enquiries or representation to the U.K. and U.S. Governments in regard to this particular matter, that a U.K. firm is getting itself interested in the construction of the Mangla Dam and a U.S. engineering firm is also there?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): So far as I know, there has not been any such representation except to the Security Council.*

Shri Ranga: Enquiry?

Shri Jawaharlal Nehru: There is no question of enquiry.

Of course, the Pakistan Government is dealing with private firms in the United Kingdom and United States of America. It does not seem to me to be appropriate for us to inquire into their private dealings. The major question is, of course, one of principle. It is not a question of details offers made by some firm or a contract. It is a major question of principle as to what Pakistan should be permitted to do in terms of the Security Council Resolutions—that is, what it can do in its occupied area of Jammu and Kashmir State. According to us, first of all the territory is not theirs at all. It is ours. Secondly, in any event, they ought not to make any change there. It is a question of principle with which the firms have nothing to do.

Shri Dasappa: May I know what has been the result of this representation to the Security Council? Have we had any reply?

Shri Jawaharlal Nehru: I hope it has been circulated. They normally circulate it. The Secretary-General cannot come to any decision. If the matter is subsequently considered in some other context, then the Security Council may or may not pronounce upon it.

Shri N. R. Munisamy: Are Government aware that the Pakistan Government had placed about Rs. 50 lakhs in the hands of one Sardar Mohammed Ibrahim, President of the Kashmir occupied area, with a view to silence popular opposition by doling out monthly hush money to all the people with a view to establishing fuedal lordship for himself in that area?

Shri Jawaharlal Nehru: I am not personally aware of this fact. It is quite possible that they may have spent that money.

श्री भक्त दर्शन : श्रीमन्, अभी यह बताया गया कि इस समबन्ध में सुरक्षा परिषद् के प्रसीडेंट के पास विरोध पत्र भेजा गया है लेकिन पाकिस्तान सरकार के पास इस सम्बन्ध में कोई विरोध पत्र नहीं लिखा गया है । मै जानना चाहता हूं कि पाकिस्तान सरकार को इस सम्बन्ध में क्यों नहीं लिखा गया ?

*This answer was later corrected by the Prime Minister and Minister of External Affairs *vide* Columns of the Debate dated 18-2-58.

श्री जवाहरलाल नेहरू : इसलिए कि पाकिस्तान सरकार को इस बारे में विरोध पत्र भेजने के कोई माने नहीं है क्योंकि यह एक जुज है हिस्सा है उस सवाल का जिसमें हमारा और उनका विरोध है ।

श्री सिंहासन सिंह : सिक्युरिटी कौंसिल के आदेशानुसार कोई नई चीज वहां नहीं बननी चाहिए और ब्रिटेन और अमरीका दोनों सिक्युरिटी कौंसिल के मेम्बर है उनकी सहायता से वह डम बन रहा है तो क्या सरकार ने यह उचित नही समझा कि ब्रिटेन और अमरीका मे इसके लिए प्रोटेस्ट किया जाय कि वह अपनी प्राइवेट फ़र्म्स को वहां पर काम करन की क्यों आज्ञा देते हैं ?

श्री जवाहरलाल नेहरू : मैं ने जवाब तो दिया कि हमने उसको लकर सिक्युरिटी कौंसिल मे प्रोटेस्ट कर ी है । अब प्राइवेट फ़र्म्स क्या करती है और क्या नही करती है उस से उनका क्या सम्बन्ध है और हमको उस सम्बन्ध मे प्रोटेस्ट करने की कोई आवश्यकता मालूम नही पडी आयन्दा सोचेंगे और जो कुछ करना होगा करेंगे ।

Shri D. C. Sharma: Will the Government of India issue a White Paper giving details of the resolutions of the people of the so-called Azad Kashmir area, in which they have protested against the construction of the Mangla Dam?

Shri Jawaharlal Nehru: Is the hon. Member making a suggestion to me to take some action?

Mr. Speaker: He advises Government to issue a White Paper.

Shri D. C. Sharma: I am only asking a question.

Tripartite Conference

*136. **Shri S. M. Banerjee:** Will the Minister of **Labour and Employment** be pleased to state:

(a) whether there is a proposal to call a Tripartite Conference to discuss the bonus issue and to evolve a common formula; and

(b) if so, when the Conference likely to be called?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A Steering Group consisting of representatives of Government, employers and workers has already been appointed by the Government to examine all questions pertaining to remuneration to workers.

The question of convening a Tripartite Conference for discussing specific issues, like bonus, can be considered only after the Steering Group has made some progress.

Shri Muhammed Elias: Are Government aware that a new scheme is evolved regarding bonus by the Kerala Government and is being introduced in that State with the help of both workers and employees? If so, are Government thinking of introducing this scheme in other States of India?

Shri L. N. Mishra: It is a fact that in the State of Kerala this system has been put into practice at Kundara Alumunium Works. We have yet to see how it works.

Shri S. M. Banerjee: May I know whether the hon. Minister is aware that a serious unrest is almost inevitable in some major industries on the bonus issue? If so, what steps are being taken to solve this problem immediately?

The Minister of Labour and Employment and Planning (Shri Nanda): As hon. Members have been informed, Government is very much aware of the implications of discontent about the bonus question; and, as information has been given, a steering group is already working on this problem. It is going to meet again in a few days. I may inform the hon. Member, in view of the very great interest in this question, that in the 1st meeting of that group this matter was taken up. It is stated there: As regards the

general problem affecting the wage policy, norms for bonus, the question of uneconomic units were suggested for study on a priority basis. In the next meeting this question is going to be taken up.

Shri T. B. Vittal Rao: Pending the conclusions of this Steering Group which will take a pretty long time, may I know if the Government propose to evolve an interim formula for this?

Shri Nanda: Without the help of the conclusions which might emerge from study, there is a machinery already functioning to deal with disputes of this kind.

Shrimati Tarkeshwari Sinha: May I know whether there is any proposal to link the payment of bonus with the output and not with the profit in future? If so, when is that proposal likely to be implemented by Government?

Shri Nanda: The exact way in which the idea of linking up bonus with productivity and production has not yet been formulated. It is really an attempt which this Group is going to make. But, in a number of concerns, at the moment, bonus is linked more with the volume of profits.

Labour Participation in Management

*137. **Shri A. K. Gopalan:**
Shri S. M. Banerjee:
Shri Jagdish Awasthi:
Shri D. C. Sharma:

Will the Minister of **Labour and Employment** be pleased to state:

(a) the number of State Governments which have implemented the scheme regarding participation of labour in management;

(b) the number of factories in each State where this participation has taken place; and

(c) whether the scheme has proved successful in those concerns where it has been implemented?

The Deputy Minister of Labour (Shri Abid Ali): (a) Madras, State Governments of Bombay, Kerala, Madhya Pradesh and Punjab also propose to implement the scheme.

(b) A list is placed on the Table of the Sabha, [*See* Appendix I, annexure No. 74].

(c) It is too early to assess this.

Shri A. K. Gopalan: May I know what is the proportion of representation of labour and management in this scheme?

Shri Abid Ali: That depends upon each establishment.

Shri Tangamani: In the 15th Indian Labour Conference it was decided that at least 50 units will have workers' participation in management. In the statement I find that only 30 units are there where the proposal is going to be implemented. May I know whether it will be extended to 20 more units and also, whether in Madras it includes a textile mill as was promised before?

Shri Abid Ali: This list is about to be extended to 50 establishments. In regard to Madras I would require notice.

Shri Tangamani: In the statement it is mentioned that in Madras there are two units in which there is workers' participation in industry. I would like to know whether it includes a textile mill in Coimbatore also.

Shri Abid Ali: I do not think so.

Shri S. M. Banerjee: May I know the basis on which the workers' representatives have to be selected in an industry where more than one union exists?

The Minister of Labour and Employment and Planning (Shri Nanda): We have tried to obivate that difficulty by not choosing undertaking which have more than one union.

Shri Sinhasan Singh: May I know whether the letter of request was sent to all the States to use this scheme

and, if so, which of the States have responded and which not; if not, why not?

Shri Abid Ali: All the States have been requested and I think all the States are co-operating.

Shri Prabhat Kar: The hon. Labour Minister said that they have avoided the implementation in those units where there is more than one union. Because there are rival unions in a particular industry, will this scheme not be implemented in that industry?

Shri Nanda: This is the experimental stage. We want to make the experiment under most favourable conditions.

Shri Tyagi: Is the operation of this scheme limited to the private sector only or will it apply to the public sector also?

Shri Nanda: The list includes undertakings in the public sector also.

Shri Tyagi: Will this scheme apply to all the Government factories?

Shri Nanda: A beginning is being made; of course, it will apply in course of time.

Soviet Delegation of Radio Experts

\+

*138. **Shrimati Ili Palchoudhuri:**
Shri Gajendra Prasad Sinha:
Shri Raghunath Singh:
Shri Jagdish Awasthi:
Shri D. C. Sharma:

Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether it is a fact that a four-man Soviet Delegation of Radio Experts visited India recently;

(b) if so, purpose of the visit;

(c) whether any similar Indian Delegation has been sent to Russia; and

(d) whether it has returned to India and submitted any report?

The Minister of Information and Broadcasting (Dr. B. V. Keskar): (a) A Soviet Radio Delegation consisting of three members visited India recently.

(b) The visit of the Soviet Delegation was in response to an invitation extended by the Government of India to reciprocate the visit of the All India Radio Delegation to U.S.S.R. in September, 1956. The visit is for goodwill and to get acquainted with the organisation and work of A.I.R.

(c) and (d). The A.I.R. delegation which was sent to U.S.S.R. in 1956 submtited a detailed report to Government.

Shrimati Ila Palchoudhuri: May I know whether the Russian Delegation has also given any suggestions about our programme presentation and the engineering side of the working of the AIR?

Dr. Keskar: The primary object of the Delegation's visit is not to make suggestions regarding our programmes or our engineering side but rather to make themselves acquainted with it and to compare it with their own organisation. However, it does occur that in comparing things, they do give suggestions; but they are informal ones.

श्री रघुनाथ सिंह : इस बात को देखते हुए कि रिपोर्ट के बारे में कोई जानकारी हासिल नहीं हो सकी क्या मंत्री महोदय बतलाने की कृपा करेंगे कि हमारे आल इंडिया रेडियो के बारे में उन्होंने अपनी क्या राय दी ?

डा० केसकर : वह इसलिए यहां नहीं आयं थे कि वह आल इंडिया रेडियो के बारे में अपनी राय जाहिर करे। हमारा डेलीगेशन भी रूस इसलिए नहीं गया था कि वह उन के रेडियो आरगेनाइज़ेशन के बारे मे कोई राय जाहिर करे ।

Shri Gajendra Prasad Sinha: Is it a fact that before the Government's invitation was extended to them, they

wanted to come here as personal guests of their friends?

Dr. Keskar: I have not understood the question.

Mr. Speaker: It is not necessary. They might have intended.

Shri Thimmaiah: May I know whether these experts visited any of the radio factories and given any suggestions regarding their working?

Dr. Keskar: That was a radio delegation; and generally, in their programme, ancillary industries of radio were also included. But I am not aware whether they visited any radio manufacturing factory. I require notice.

Closure of Textile Mills

***139. Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that closure of marginal textile mills is causing unemployment among textile workers; and

(b) if so, what steps Government propose to take to prevent further deterioration in the situation?

The Minister of Commerce (Shri Kanungo): (a) The closure of textile mills, whatever may be the cause, does cause unemployment.

(b) Government are keeping a close watch on the situation. Remedial steps depend on the reasons for closure which are ascertained by enquiry where considered necessary, under Section 15 of the Industries (Development & Regulation) Act, 1951. Further *ad hoc* relief by way of reduction in excise duty by -/-/6 pies per square yard on medium cloth (which forms the bulk of the production by textile industry) together with the amalgamation of the sales tax as an element of additional Central Excise Duty is expected to help the Textile Industry.

Dr. Ram Subhag Singh: May I know the number of such marginal textile mills which are being helped by Government?

Shri Kanungo: I am sorry I cannot define a marginal unit. Technically it might be marginal. But, there have been applications for financial aid, and, in the case of at least 9 mills, financial aid has been sanctioned.

Shrimati Tarkeshwari Sinha: How many textile mills approached Government in 1956-57 to close down because they thought that their working was very uneconomic? Can the hon. Minister give the number?

Shri Kanungo: The number is round about 15 to 20.

Shri Dasappa: It has been stated that 9 of such units have been financially helped. May I know how many more are in need of help and have approached Government?

Shri Kanungo: There are about half a dozen applications pending.

Shri Bimal Ghose: May I know if the stock position of the textile mills has improved as a result of the help recently given to them by way of excise duty?

Shri Kanungo: I believe so; the momentum will gather strength as time passes on.

Shri Bimal Ghose: May I have some figures?

(*No answer was given.*)

Mr. Speaker Next question.

Doll Industry

***140. Shri Panigrahi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of India has a proposal to assist the development of doll industry in the country; and

(b) if so, the amount allocated for the doll industry to the State of Orissa?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir; in fact, certain schemes are already under implementation for the development of the doll industry.

(b) As no scheme has so far been received from the State Government of Orissa for the development of this industry, no allocation has been done.

Shri Panigrahi: May I know whether some individuals in the State of Orissa have applied for some loan for the development of the doll industry?

Shri Manubhai Shah: No such request was received by us.

Shri B. S. Murthy: May I know whether any survey has been undertaken by the Central Government as to the doll industry and if so, what are the results thereof?

Shri Manubhai Shah: No regular overall survey has been made. It has been an important industry and so in the general survey, the doll industry has been surveyed. In Mysore, Assam Bihar, U. P. and Manipur extension centres and production centres and other schemes had been established.

Shrimati Ila Palchoudhuri: Sola is a material that can be very profitably used for this industry. It can no longer be used in hats. What steps has the Government taken to use this material in doll industry?

Shri Manubhai Shah: This is a suggestion for action. Over and above that, I can inform the hon. lady Member that it is already being used in the doll industry.

Shri Thimmaiah: Could the Minister tell us any amount or grant given to the extension and development of doll industry in Mysore State?

Shri Manubhai Shah: For Mysore State, the amount given in 1955-56 was Rs. 3,400. In 1956-57, the amount was Rs. 1,346.

Shri B. S. Murthy: May I know whether the Minister is aware of the fame of the Kondapalli toys and if so, why no centre had been started at that place?

Shri Manubhai Shah: As the hon. Member is aware, all the schemes are sponsored by the State Governments. We take this into consideration only when we get proposals from the States. If the Andhra Government has not sent any proposal, we cannot start the centre ourselves.

Profits of Factories

*141. **Shri Ram Krishan**: Will the Minister of **Labour and Employment** be pleased to state:

(a) whether any scheme has been formulated for participation of labour in the profit of factories; and

(b) if so, the main features thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) Does not arise.

Shri Ram Krishan: May I know whether any tripartite conference will be called to discuss this matter?

Shri Abid Ali: This subject has been discussed in question No. 133.

Trust Properties in West Pakistan

*142. **Shri D. C. Sharma**: Will the Minister of **Rehabilitation and Minority Affairs** be pleased to refer to the reply given to Starred Question No 683 on the 2nd December, 1957 and state the progress made with regard to the settlement of the question of vast properties left by Hindu and Sikh Trusts in West Pakistan?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): No further progress has been made in the matter.

I may add, however, that during my recent visit to Karachi, I did raise this matter informally with my opposite number in Pakistan. I was told that, as in India, though the trust properties had not been declared evacuee

properties in Pakistan their management and control was a matter between the Government and the minorities there.

Shri D. C. Sharma: May I know if the Government of India has estimated the total amount in terms of immovable property and in terms of cash which have been left over by the Hindu and Sikh population in West Pakistan and also the amount left in India?

Shri Mehr Chand Khanna: We have not invited claims; we have no idea. I can certainly say from my knowledge of West Pakistan that the assets left by Hindus and Sikhs in the matter of trust properties are colossal. As regards India we have not declared these properties as evacuee properties. In fact they have been restored practically in all the States to the members of the minority communities, except in a part of Punjab.

Shri D. C. Sharma: May I know if the Government of India has any plan for making good in some degree the loss in immovable property and in cash these trusts have suffered on account of migration?

Shri Mehr Chand Khanna: The question of cash does not arise *vis-a-vis* immovable property With a view to recompense to a certain extent the loss suffered by the Hindu and Sikh institutions in the loss of the trust properties left in Pakistan, we have given some help in reconstructing those institutions. I think we have already given a little over Rs. 2 crores in the shape of relief grants.

Shri Ajit Singh Sarhadi: In view of the unhelpful attitude of Pakistan about the trust properties, does the Government of India intend to take any steps to assess the value of Hindu and Sikh trust properties left in Pakistan?

Shri Mehr Chand Khanna: That question does not arise. As I have said. there are still some minorities in Pakistan. Though West Punjab, Frontier and Baluchistan had to a very great extent, been denuded of the Hindu population, in Sind there are some. Whoever there are, they are the beneficiaries. We are prepared to help them and their institutions but not minority evacuees in another country—that is their feeling. We talked more or less in an info mal nature. We did not discuss it in a sort of official level.

Shri D. C. Sharma: The hon. Minister said that about Rs. 2 crores of money was given to these trusts. May I know the amount the trusts asked for as compensation or grant?

Shri Mehr Chand Khanna: Actually, the amounts asked for a e colossal. We have to take our resources into consideration. We have given over Rs. 2 crores in helping these institutions.

Heavy Electrical Equipment Project

+

*143. { **Shri V. C. Shukla:** / **Shri Heda:**

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether orders for plant and machinery have been placed for the project to manufacture heavy electrical goods at Bhopal; and

(b) if so, what are broadly the terms of payment for the first phase of the heavy electrical project?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Negotiations with consultants are finalised and they are drawing up tenders for machinery. Terms of payment and deliveries are being negotiated with the suppliers.

Shri V. C. Shukla: May I know if it had been found necessary to revise the estimated cost of the project?

Shri Manubhai Shah: It has been re-phased already. In the first phase, we are taking up transformers, control gears and capacitators, etc.

Shri V. C. Shukla: I want to know if the cost of the project has been raised?

Shri Manubhai Shah: The revised cost may come to about Rs. 9-10 crores to begin with for the first phase.

Shri V. C. Shukla: May I know by what time the Government expect to complete this project?

Shri Manubhai Shah: The production of the first phase will perhaps begin by about 1960-61. The second phase will be taken up in the Third Plan and will perhaps be completed by the end of the Plan at a cost of about Rs. 45 crores.

Shri Thirumala Rao: In regard to (b) the hon. Minister was pleased to reply only generally. Could be give us more details about it?

Shri Manubhai Shah: I said that the terms were being negotiated. Details can be given after negotiations are finalised and accepted by us.

Shri Heda: He has said that the terms and conditions have not been finalised. When does the Government except to finalise them because the machinery could not otherwise be imported?

Shri Manubhai Shah: The technical training part of it is already completed. Orders for goods worth Rs. 90 lakhs have been placed; by the middle of this year we propose to start the training centre Regarding the first phase, the consultant agreement is over and now we are asking for tenders from countries including UK As soon as we get all these competitive tenders, orders will be finalised.

Shri V. C. Shukla: By what time does the Government expect to finalise the terms of payment for this project?

Shri Manubhai Shah: No definite time-limit can be given. These days the deferred payment terms are a bit difficult part of the contract. But we hope that the first phase as we have drawn out will be completed by the end of the Second Plan.

Marine Diesel Engines

*144. **Shri Heda:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are contemplating to set up a factory to manufacture marine diesel engines;

(b) if so, whether in public sector or private sector; and

(c) what would be its estimated cost and its capacity?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Yes Sir, in the public sector

(c) These are under study.

Shri Heda: May I know whether the Government is allowing small capacity vessels between 100-200 tons to import the diesel engines in the meantime so that their efficiency and speed may be increased?

Shri Manubhai Shah: As far as this particular factory in the public sector is concerned, it only deals with marine diesel engines of 1000-2000 BHP. What the hon. Member has in mind is engines of 15-30 BHP required for small vessels. That is being allowed to be imported.

श्री रघुनाथ सिंह : यह बहुत अच्छी बात है कि यहा पर इंजिन तैयार हो रहे हैं। मैं यह जानना चाहता हूं कि क्या यहां पर इस का सरवे हुआ है या नहीं कि हिन्दुस्तान मे कितने इंजिनों की आवश्यकता होगी। जो कारखाना खोला जा रहा है क्या उस में फारेन कैपिटल का शेयर होगा—क्या किसी फ़ारेन कम्पनी के द्वारा इन्वेस्टमेंट होगा ?

श्री मनुभाई शाह : जहां तक पहले ज़िस्गे का सवाल है थर्ड प्लेन के एन्ड में जो कैपैसिटी एस्टीमेंट की गई है वह साठ हजार से सत्तर हज़ार हार्स-पावर सालाना है और जहां तक इस बात का सम्बन्ध है कि कितना फ़ारेन कैपिटल होगा, वह तो जब सारे टेन्डर्ज आयेंगे और

जो टर्म्ज़ तय की जायेंगी उस पर मुनहस्सिर है लेकिन एज ए जनरल पालिसी जहां तक हो सके वहां तक हम क्रेडिट लेते हैं और इतने बड़े प्राजेक्टस में एक्टिव पार्टिसिपेशन नहीं लेते हैं।

श्री रघुनाथ सिंह : अभी कौन सी फ़र्मस से बातचीत हुई है इस सबन्ध में ?

श्री मनुभाई शाह : सात फ़र्म्स से बातचीत हो गई है।

Shri V. P. Nayar: The hon. Minister said that the unit will be in the public sector. Could I know whether any decision has been taken as regards the location of this unit?

Shri Manubhai Shah: For the present the tentative location is Vishakhapatnam.

Sericulture

***145. Shri Raghunath Singh:** Will the Minister of **Commerce and Industry** be pleased to state what steps have been taken recently for the development of sericulture industry in India?

The Minister of Commerce (Shri Kanungo): A statement containing the requisite information is laid on the Table of the Sabha. [*See* **Appendix I**, annexure No. 75].

श्री रघुनाथ सिंह : इस स्टेटमेंट को देखने से यह जाहिर होता है कि सिल्क के ऊपर इम्पोर्ट डयूटी बहुत दिनों से लगी हुई है कम से कम ८-१० साल से लगी हुई होगी लेकिन अभी तक उसमें कोई उन्नति नहीं हुई है और इसी बीच में पाकिस्तान हिन्दुस्तान की सिल्क का जो फ़ारेन मार्केट है उसको कैप्चर कर रहा है एसी अवस्था में क्या सरकार कोई एसा स्टेप लेने जा रही है ताकि हमारे हिन्दुस्तान की सिल्क इंडस्ट्री बढ़े।

श्री कानूनगो : मैं यह नहीं मानता हूं कि हमारा व्यापार घट गया है यह तो करीब पांच साल से हमारा जो अन्दरूनी कारोबार चल रहा है खास कर सिल्क का जो बाजार भाव है वह स्टेडी रहा है। सिल्क का एक्सपोर्ट मार्केट भी हमारा बड़ा अच्छा रहा है

श्री रघुनाथ सिंह : बनारस का रहने वाला होने की हैसियत से मैं यह बताना चाहता हूं कि बनारसी माल का जहां तक ताल्लुक है वहां पर कम से कम २० हजार हैंडलूम्स होंगे। आज २० हजार हैंडलूम्स में से ८ हजार हैंडलूम्स इस वजह से बन्द है कि ईराक अफ़गानिस्तान और अरब में जो हमारा सामान यहां से जाता था पाकिस्तान के कारण वह बंद हो गया है।

श्री कानूनगो : वह व्यापार बंद नहीं हुआ है और काफ़ी इम्पोर्टेड सिल्क हम मंगा सकते हैं।

Shri Mohamed Imam: Is it not a fact that the development of sericulture industry is very much hampered on account of free import of artificial silk and rayon, and what steps do Government propose to take to restrict these imports in the interest of development of sericulture industry?

Shri Kanungo: First of all, there is no unrestricted import of artificial silk and, secondly, the demand for artificial silk is different from good silk. Therefore, though there is a certain area of competition the competition is not so acute except in the marginal area.

Shri Hem Barua: From the statement it is evident that there are several schemes for the improvement of mulberry, organisation of co-operatives, sericultural research and educa-

tion. May I know what steps Government have so far taken to implement these schemes in the State of Assam, the home of mulberry silk?

Shri Kanungo: The home of mulberry silk is mainly Kashmir and Mysore, and not Assam.

Shri Hem Barua: It is a small home.

Shri Dasappa: It is indicated in the statement that the import of raw silk is centralised. May I know what is the difference between the import price of raw silk and the price at which it is sold to the users?

Shri Kanungo: I have not got the exact information with me just now, but the fact is that the price of silk has been steady for the last five years.

Shrimati Ila Palchoudhuri: Considering the fact that we are restricting all imports, why do we import artificial silk at all? It cannot help silk industry in any way.

Shri Kanungo. There is a fairly good export market for goods made out of artificial silk.

State Trading Corporation of India (Private) Limited

\+

*146. { Shri Morarka:
Shri Nathwani:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the nature of dispute for which the payment of Rs. 25 lakhs is not made by the State Trading Corporation of India (Private) Limited by way of sales tax; and

(b) whether the Corporation has collected this amount from its clients or not?

The Minister of Industry (Shri Manubhai Shah): (a) The question whether sales tax is leviable on transactions between the producers and the State Trading Corporation is under discussions.

(b) Sales tax has not been collected separately by the Corporation.

Shri Morarka: If ultimately it is decided that this sales tax is leviable, may I know whether it would be collected from the clients later on?

Shri Manubhai Shah: No, Sir. As the hon. Member is connected with trade he knows very well that we cannot make recovery retrospectively of sales tax from anyone. What we have done is, as is put in the annual balance-sheet of account, Rs. 25 lakhs has been reserved for any contingent expenditure incurred on any tax incurred either of the Centre, State or local bodies.

Sulphur

*147. **Shri V. P. Nayar:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government have taken any decision on the proposal for the production of Sulphur from Pyrites, a project under the consideration of the National Industrial Development Corporation (Private) Ltd.;

(b) whether Government have got the details of the Pyrites deposits occurring in the Wynad (Malabar) area; and

(c) if so, the nature thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Not yet, Sir.

(b) and (c). The Indian Bureau of mines have so far found that Wynad deposits are mainly gold bearing quart veins with little sulphur.

Shri V. P. Nayar: May I know whether Government are aware that in the report of the Geological Survey by no less a person than Dr. M. S. Krishnan it is indicated that Wynad deposits are probably the only deposits

in the South from which Pyrites can be exploited for production of sulphur?

Shri Manubhai Shah: That is an expert's opinion, but at a practical level for economic working the percentage of sulphur available in Wynad deposits has been found to be uneconomic.

Shri V. P. Nayar: May I know whether Government are aware that Dr. Krishnan has also indicated the desirability of working gold and taking pyrites as a oy-product in the same report?

Shri Manubhai Shah: Yes, Sir. As I indicated, as far as the working of gold deposits for recovery of sulphur is concerned the Wynad deposits are uneconomic. There are other deposits of iron pyrites where sulphur is as rich as 30 per cent and the Government is contemplating such exploitation.

Shri V. P. Nayar: In view of the report of the expert, may I know whether Government have made any systematic study of pyrite deposits along with gold at Wynad?

Shri Manubhai Shah: About Wynad, Sir, studies are continuously going on and trial borings are being done. There are other five areas in the country including the Amjor deposits where the likelihood of economic recovery of sulphur is there.

Export Risks Insurance Corporation (Private) Ltd.

+

*148. { Shri T. K. Chaudhuri:
Shri R. S. Tiwari:

Will the Minister of Commerce and Industry be pleased to state:

(a) the number and total value of the policies sold by the Export Risks Insurance Corporation (Private) Ltd., since its inception;

(b) the countries to which exports risks covered by the policies sold by the Corporation;

(c) the principal lines of export trade covered by these policies; and

(d) the rate of premia charged and reasons for the variation, if any?

The Minister of Commerce (Shri Kanungo): (a) Number of policies upto 25th January, 1958......49. Total value......Rs. 2,02,60,000.

(b) and (c). It is not in public interest to disclose this information.

(d) It is not in public interest to disclose the rates to persons other than the proponents. The premium rates which the Corporation charges depend upon the following factors and change in any of these factors necessitate changes in the premium rates:—

(i) the types of risks and their causes;

(ii) the markets to which the goods are exported;

(iii) the types of goods;

(iv) the period for which the risks are covered;

(v) the past experience of the exporter and the spread of risks offered by him for insurance; and

(vi) the expenses of management.

Shri T. K. Chaudhuri: May I know to what extent the Government are satisfied that their venture in export risks insurance business has proved successful and helped to expand the export trade?

Shri Kanungo: It is too early to assess it, because the Corporation has been working for hardly three months.

Shri Ranga: In reply to parts (b) and (c) of the question the hon. Minister has stated that it is not in public interest to disclose the information. May I know whether they would be prepared to give the information to those exporters themselves who would like to get themselves insured in this way?

Shri Kanungo: It is a practice that the rates are quoted to the proponents only, and there is a clause in the contract that they are not expected to disclose them except to their bankers.

मध्य प्रदेश में सीमेंट का कारखाना

*१६६. श्री रा० स० तिवारी: क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के सतना जिले में एक सीमेंट का कारखाना खोलने का प्रस्ताव है और क्या इसका निर्माण आरम्भ हो गया है,

(ख) इस कारखाने को बनाने में कितना खर्च आयगा,

(ग) इस कारखाने में प्रति वर्ष कितने टन सीमेंट का उत्पादन होने का अनुमान है, और

(घ) सीमेंट का उत्पादन कब से आरम्भ हो जायेगा ?

उद्योग मंत्री (श्री मनुभाई शाह) (क) जी हां।

(ख) चूंकि कारखाना गैर-सरकारी क्षेत्र में होगा इसलिए सरकार के पास इस की ठीक ठीक जानकारी नहीं है। लेकिन इस आकार में सीमेंट कारखानों पर औसतन ३ से ४ करोड़ रु० तक पूंजी लगेगी।

(ग) ३,३०,००० टन प्रतिवर्ष।

(घ) मौजूदा कार्यक्रम के अनुसार जून १९५८ से।

श्री रा० स० तिवारी . क्या माननीय मंत्री यह बतलायेंगे कि यह फैक्टरी प्राइवेट है या गवर्नमेंट द्वारा चलाई जायेगी।

श्री मनुभाई शाह : मैंने बताया कि प्राइवेट सैक्टर में लग रही है।

श्री रा० स० तिवारी : सीमेंट बनाने का काम कब से चालू हो जायेगा ?

श्री मनुभाई शाह . जून १९५८ से शुरू हो जायगा ऐसा फिलहाल मालूम देता है।

श्री जांगड़े . अभी पत्र में प्रकाशित हुआ है कि भारतवर्ष में २८ सीमेंट के कारखाने खुलने वाले हैं। मैं जानना चाहता हूं कि मध्य प्रदेश में उनमें से कितने कारखाने कहां कहां खुलने वाले हैं ?

श्री मनुभाई शाह मध्य प्रदेश में कम से कम ४ से ५ कारखाने खुलने वाले हैं और उनकी अलग अलग जगह है। २८ सारे देश के लिए है। अगर मम्बरान को और उसके बारे में जानने की जरूरत हो तो मैं वह सब तफसील रख दूंगा।

श्री म० ला० द्विवेदी मैं जानना चाहता हूं कि गवर्नमेंट इस सीमेंट फैक्टरी के इस्टैब्लिशमेंट के सिलसिले में क्या क्या असिस्टेंस और कोआपरेशन दे रही है ?

श्री मनुभाई शाह जहां तक जनरल असिस्टेंस का ताल्लुक है यह बहुत हाई प्राएरिटी की इंडस्ट्री है इसलिए इंडस्ट्रियल फाइनेंस कारपोरेशन उनको लोन देती है। जहां तक इम्पोर्ट और लाइसेंसेज का ताल्लुक है, उनके डेफर्ड पेमेंट के लिए प्राएरिटी दी जाती है।

श्री म० ला० द्विवेदी मैं जानना चाहता हूं कि भारत सरकार ने इस पार्टिकुलर सीमेंट इंडस्ट्री के लिए क्या फैसला किया है और इस इंडस्ट्री को क्या कोई खास इमदाद दी जा रही है ?

श्री मनुभाई शाह . इस पर्टिकुलर सीमेंट इंडस्ट्री को कोई खास इमदाद नहीं दी जा रही है।

SHORT NOTICE QUESTION

Strike at the Bokaro Thermal Power Station

+

S. N. Q. No. 1.
Shri T. K. Chaudhuri:
Shri Panigrahi:
Shri Biren Roy:
Shri S. C. Samanta:
Shri Naushir Bharucha:
Shri Bimal Ghose:
Shri Subiman Ghose:
Shrimati Renu Chakravartty:
Shri T. B. Vittal Rao:
Shri Prabhat Kar:
Shri B. Das Gupta:
Shri Nath Pai:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the workers and technical staff of the Bokaro Thermal Power Station have gone on strike since the 12th January, 1958 and are still continuing the strike;

(b) what are the demands of the striking workers and technical staff;

(c) what efforts were made by the Damodar Valley Corporation authorities to meet the point of view of the workers and to avert the strike;

(d) how the Power Station is being run at present in view of the fact that the majority of workers and technical staff are staying away from work; and

(e) whether there is any prospect of an early settlement of the strike?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) Yes, Sir.

(b) A list of demands is laid on the Table of the House. [*See* Appendix I, annexure No. 76].

(c) The Corporation in their desire to redress the genuine grievances of the workers and to come to an amicable settlement with them discussed the charter of demands with the Staff Association for 3 days, indicating the extent to which the demands could be met and assuring them of further consideration of some other demands. Instead of accepting the concessions offered, the Staff Association served a strike notice on the Corporation on the 28th December, 1957, stating that the Bokaro Thermal Power Station workers would go on strike from January 12, 1958, unless their demands were conceded.

(d) The Power Station is being run with the help of the workers who have not gone on strike and the supervisory staff.

(e) It is hoped that the Staff Association will soon reconsider their decision and call off the strike.

Shri T. K. Chaudhuri: May I know the number of technical staff and non-technical staff workers who were employed at the Bokaro thermal power station just before the strike and the number in each category who had gone on strike?

Shri S. K. Patil: There are in all 900 workers at the Bokaro thermal power station in the Damodar Valley Corporation. The number of the people who have gone on strike is somewhere about 480 or roundabout.

Shri Nath Pai: Is it a fact that about nine workers have been dismissed and 23 have been arrested as a result of this strike, and secondly, whether the workers tried to have an amicable settlement during the past three days and they were rejected, the Government asking that they must first surrender unconditionally before anything is considered?

Shri S. K. Patil: The number given by the hon. Member does not seem to be correct. Seven persons, according to my information, have been dismissed; five by the Corporation and two by its subordinate officers. There are five cases pending. Show-cause notices have been issued by the Corporation to about a dozen people as to why disciplinary action should not be taken against them.

So far as the last part of the question is concerned, the strike has been declared illegal and therefore there

is no question of negotiation until the strike has been withdrawn.

Shrimati Renu Charkravartty: In view of the fact that many of the demands which were made by the DVC Staff Association were withdrawn, namely, certain allowances and free accommodation which had already been given, may I know whether during the negotiations the Minister said that Government was prepared to come to a settlement with them, and may I also know what were the terms of settlement which the Government offered?

Shri S. K. Patil: It is a large question. The point is, there are two unions in Bokaro station. The first union threatened to go on strike and made certain demands. The Government appointed a conciliation machinery, and the conciliation machinery gave its verdict after a month or so.

The second union also made some demands but some of their demands were included in the first conciliation machinery on which a decision was taken, and naturally, the discussions that followed with the Staff Association were in respect of those demands which were not covered by the conciliation machinery. While those demands were under discussion, they gave strike notice and went on strike.

Shri T. K. Chaudhuri: In view of the statement just made by the hon. Minister that they are not prepared to enter into any negotiations with the DVC Staff Association during the pendency of the illegal strike, is the hon. Minister in a position to hold out an assurance that if the strike is withdrawn then he will be prepared to sit with the representatives of the Association or the DVC authorities and give a sympathetic consideration to their demands with an open mind?

Mr. Speaker: Before the hon. Minister answers, I want to know whether we are taking up the case one side or the other and are arguing this matter, or, is the Question Hour intended for the purpose of eliciting information.

Shri Prabhat Kar *rose.—*

Mr. Speaker: Yes; Shri Prabhat Kar.

Shri Prabhat Kar: In view of the fact that the strike is continuing for more than a month and in spite of the fact that strike has been declared illegal, may I know whether the Government could take steps to see that a settlement is arrived at and the normal working in Bokaro resumed?

Mr. Speaker: I do not allow this question either. Even this question ought not to be put. Government will take all steps.

Shri Tangamani: In the statement which contains the demands, there are as many as 20 demands. The hon. Minister has said that certain demands were formulated by the first union. May I know what are the demands which were formulated on which conciliation proceedings have started?

Shri S. K. Patil: It is a long question. As I said, there are several demands and then counter-demands. But their main demand was, if the House is interested to know it, that they should be recognised. That cannot be brought about in this fashion by going on strike. If the strike is withdrawn, then there is a possibility of considering it. There are our statutes, rules, etc., under which recognition is given. All those processes will be continued when the strike is withdrawn.

Shri T. K. Chaudhuri: That was not the demand.

Shri Nath Pai: It is a wrong impression given to the House.

Mr. Speaker: Order, order. I am going to the next item.

WRITTEN ANSWERS TO QUESTIONS

Coir Research Institute

*150. **Shri B. S. Murthy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any representation has been made for the establishment of a Coir Research Institute in Andhra Pradesh; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir. A representation was made by Sree Kona Seema Development Board, Amalapuram.

(b) A Coir Research Institute in Alleppey and a Branch Institute at Calcutta have been recently sanctioned and the Kona Seema Development Board has been informed that the question of starting Institutes in any other place will be considered after watching the progress of the Institute already sanctioned.

Small Cement Units

*151. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1031 on the 21st August, 1957 and state:

(a) whether Government have since considered the suggestion for setting up small cement units with an annual capacity of 30,000 to 50,000 tons each; and

(b) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A scheme for setting up a small cement producing unit with an annual capacity of 66,000 tons in Rajasthan has since been approved. The question of setting up further units is under examination in consultation with the State Governments.

दत्तनगर (हिमाचल देश) में रेशम का केन्द्र

*१५२. **श्री पद्म देव** : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश के महासू जिले में दत्तनगर में रेशम का केन्द्र कब खोला गया था ;

(ख) इस केन्द्र में अब तक कितनी प्रगति हुई है ; और

(ग) इस क्षेत्र में अब तक कितना धन व्यय किया जा चुका है ?

वाणिज्य मंत्री (श्री कानूनगो) : (क) १९५५-५६ में।

(ख) शहतूतों का एक पौधा घर स्थापित किया गया है।

(ग) जानकारी एकत्र की जा रही है और सभा की मेज पर रख दी जाएगी।

बनारसी कपड़े का उद्योग

*१५३. **श्री सरजू पाण्डे** : क्या वाणिज्य तथा उद्योग मत्री यह बताने की कृपा करेंगे कि :

(क) बनारसी कपड़े के उद्योग के विकास के लिये क्या कदम उठाने का विचार है ;

(ख) क्या सरकार बनारसी कपड़े के निर्यातकर्ताओं को कोई विशेष सुविधायें प्रदान करने जा रही है ; और

(ग) यदि हां, तो वे सुविधायें क्या हैं ?

वाणिज्य मंत्री (श्री कानूनगो) : (क) तथा (ख). उत्पादन, बिक्री-व्यवस्था और निर्यात में सुधार करने के उद्देश्य से हथकरघा उद्योग को संगठित करने के लिए, अखिल भारतीय हथकरघा बोर्ड, अखिल भारतीय हथकरघा कपड़ा सहकारी सोसाइटी तथा राज्य सरकारों की मार्फत अनेक कदम उठाये गये हैं। ये कदम बनारसी कपड़े के उद्योग के लिये भी हैं।

(ग) प्रश्न नहीं उठता।

Export Promotion Committee

*154. **Shri Jhulan Sinha:**
Shri Anirudh Sinha:
Shri V. C. Shukla:
Shri Jhunjhunwala:

Will the Minister of **Commerce and Industry** be pleased to state the action taken on the recommendations of the Export Promotion Committee?

The Minister of Commerce (Shri Kanungo): The report of the Export Promotion Committee is fairly comprehensive and the recommendations contained therein relate some to matters of detail and others to matters of policy. Since various other Ministries of Government of India are also concerned with some of the recommendations, it was decided to have the report examined in consultation with the latter. This examination is in a fairly advanced stage at present and it is hoped shortly to bring out a formal resolution indicating the extent to which its findings will be accepted and acted upon by Government.

श्री लंका में भारतीय

*१५५. **श्री डामर** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि श्रीलका में रहने वाले कितने भारतीयो को श्रीलंका की सरकार ने अब तक नागरिकता के अधिकार दिये हैं ?

वैदशिक कार्य-मंत्री क सभा-सचिव (श्री सादत अली खाँ) : नवंबर, १९५७ के अंत तक श्रीलंका मे ८९,२१० भारत-मलक लोगों को श्रीलंका की नागरिकता प्रदान की गई है ।

Bartyes Mine at Ragupalle (Cuddapah)

*156. **Shri T. B. Vittal Rao:** Will the Minister of **Labour and Employment** be pleased to state:

(a) at what stage is the prosecution launched against the owners of Bartyes Mine at Ragupalle village, Cuddapah for violation of the provisions of Mines Act;

(b) how many persons are being prosecuted; and

(c) the amount of compensation paid to the dependents of 11 workers killed in the accident?

The Deputy Minister of Labour (Shri Abid Ali): (a) Prosecutions launched against the owners are pending.

(b) Three.

(c) The owner has agreed to pay compensation according to the Workmen's Compensation Act.

Migration Certificates

*157. **Shri Bimal Ghose:** Will the **Prime Minister** be pleased to state:

(a) the number of applications for migration certificates pending with the office of the Deputy High Commissioner in Dacca;

(b) how many of these applications have been received since October, 1956; and

(c) if the applications have been pending for over a month, the reasons therefor?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) 40,597 on the 31st January, 1958.

(b) 9, 137.

(c) A majority of the pending applications were received prior to the 1st September, 1956, *i.e.*, before the revised procedure for issue of migration certificates was brought into effect. A considerable number of these applicants are understood to have applied again in the revised form. The correct position will be clear when the card indexing of all applications is completed.

The delay in disposal of the applications received since September, 1956 has been mainly due to incorect or incomplete filling up of the application forms, and failure of applicants to turn up for interview, necessitating further correspondence with the applicants.

Cigar Workers of North Malabar

***158. Shri Vasudevan Nair:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received any memorandum regarding the conditions of the cigar workers of North Malabar; and

(b) if so, the action taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The Government of Kerala, to whom a reference was made, have intimated that they have appointed a tripartite Committee for looking into the difficulties of the Cigar workers and to suggest the nature and scope of the legislation to be enacted for the protection of workers and to organise the industry on a sound basis

चीनी मिट्टी के बर्तन का उद्योग

***१५६ श्री जगदीश अवस्थी** क्या श्रम और रोजगार मत्री ६ अगस्त, १६५७ के ताराकित प्रश्न सख्या ७५६ के उत्तर के सम्बन्ध मे यह बताने की कृपा करेंगे कि .

(क) क्या चीनी मिट्टी के बर्तन के उद्योग को न्यूनतम मजूरी अधिनियम की अनुसूची मे सम्मिलित करने के प्रश्न के सम्बन्ध में इस बीच कोई निश्चय किया गया है , और

(ख) यदि नही, तो विलम्ब के क्या कारण है ?

श्रम उपमत्री (श्री आबिद अली) : (क) जी नही ।

(ख) दिल्ली शासन इस सवाल पर विचार कर रहा है । इस विषय पर दिल्ली लेबर सलाहकार बोर्ड की ३० जनवरी, १६५८ की बैठक में विचार होना था लेकिन यह अगली, मीटिंग के लिये स्थगित किया गया ।

National Industrial Development Corporation

***160. Shri Jhunjhunwala:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 162 on the 14th November, 1957 and state:

(a) the schemes that have been finalised by the National Industrial Development Corporation uptil now;

(b) the names of the countries from whom foreign collaboration has been sought; and

(c) the terms of such collaboration?

The Minister of Industry (Shri Manubhai Shah): (a) to (c) Negotiations for the implementation of the different projects are still in hand and progress has been made in the case of some of them; but none has reached the complete stage of finalisation.

Small Scale Production Centre in Punjab

***161. Sardar Iqbal Singh:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No 1842 on the 18th December, 1957 and state:

(a) whether the Small Scale Production Centre at Ludhiana (Punjab) has started working, and

(b) if so, since when?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir. Due to shortage of foreign exchange we had to go slow on the programme of Production Centres, which involves import of machinery. The whole programme is under review because of the foreign exchange position and it is too early now to say as to when the Ludhiana Centre will be sanctioned.

(b) Does not arise.

Manufacture of Card-Board

***162. Shri Hem Raj:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1698 on the

16th December, 1957 by the Minister of Food and Agriculture and state the steps Government propose to take to popularise the manufacture of the card board in areas where bamboos are found in abundance and in wild growth?

The Minister of Industry (Shri Manubhai Shah): The term "Card Board" usually applies to Straw and Mill Boards. For the manufacture of such Boards, bamboo is not odinarily used because of the cost of production being uneconomic. The question of popularising the use of bamboos for making Card Board does not, therefore, arise.

Handloom Industry

*163. Shri S. V. Ramaswami:
Shri Tangamani:
Shri Nanjappa:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) to what extent the reduction in rebate is responsible for the accumulation of handloom cloth in Madras State;

(b) whether reduction of Excise Duty has affected the offtake of handloom cloth and if so, to what extent;

(c) whether the attention of Government has been drawn to the report that in Madras State there is an accumulation of stocks worth Rs 2½ crores and that the industry is threatened with a crisis; and

(d) what steps are proposed to meet this crisis?

The Minister of Commerce (Shri Kanungo): (a) The reduction in rebate has been effected from the 1st December, 1957 only, and it is too early to say whether if this has resulted in accumulation of stocks.

(b) Statistics of offtake of handloom cloth since the reduction in excise duty on medium cloth are not yet available.

(c) Government have seen press reports to this effect.

(d) The Government of Madras will presumably indicate if any action by the Central Government is necessary if there is any such crisis. The Government of India will then consider what action is necessary.

Naga Hostiles

*164. Shri R. C. Majhi:
Shri Subodh Hasda:
Shri S. C. Samanta:
Shri Gajendra Prasad Sinha:
Shri V. C. Shukla:
Shri D. C. Sharma:
Shri Hem Barua:

Will the **Prime Minister** be pleased to state:

(a) how many Naga hostiles have surrendered taking advantage of the general amnesty offered to them after the creation of the separate Naga Tuensang Area;

(b) how many Naga prisoners have been released since the general amnesty was announced;

(c) the quantity of arms surrendered by them; and

(d) whether the period of amnesty has been extended?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) 94.

(b) 277.

(c) 9 arms of various types and some quantity of ammunition.

(d) The amnesty was at first valid up to the 31st October, 1957. This time-limit has since been removed and no new date limiting the period of amnesty has yet been fixed.

Tractors

*165. Shri Gajendra Prasad Sinha:
Shri S. M. Banerjee:
Sardar Iqbal Singh:

Will the **Minister of Commerce and Industry** be pleased to state:

(a) the steps taken for the manufacture of tractors in India; and

(b) whether any foreign country has offered collaboration for this project?

The Minister of Industry (Shri Maunbhai Shah): (a) and (b). One firm has already been licensed under the Industries (Development and Regulation) Act, 1951, for the manufacture of agricultural tractors; a few more applications for their manufacture in collaboration with foreign firms are under the consideration of the Government.

Indian Experts for Ceylon

*166. **Shri Shree Narayan Das**: Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Government of India have agreed to send two teams of experts to Ceylon, to prepare a development programme and to organise the public services there;

(b) if so, composition of these teams;

(c) whether these teams have already left for Ceylon; and

(d) how long these two teams will take there to do the work entrusted to them?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan); (a) No, Sir.

(b), (c) and (d). Do not arise

Roads in Nepal

*167. **Shri Radha Raman:**
Shri Bhakt Darshan.
Shri S. C. Samanta:
Shri T. K. Chaudhuri:
Shri Raghunath Singh:
Shri Jaganatha Rao:
Shri L. Achaw Singh:
Shri Ajit Singh Sarhadi:

Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 129 on the 14th November, 1957 and state:

(a) whether the tripartite agreement for the construction of new roads in Nepal has been signed between India, Nepal and U.S.A.; and

(b) if so, the details of the agreement?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes, Sir.

(b) A statement giving detailed information is being placed on the Table of the House. [*See* Appendix I, annexure No. 77].

Border Incidents

*168. **Shri D. C. Sharma**: Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 823 on the 5th December, 1957 and state:

(a) whether any reply has been received from the Pakistan Government with regard to the protest lodged with them against the intrusion of armed men into the border village of Jalalpur in Agartala in October, 1957; and

(b) if so, nature thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) An interim reply acknowledging the receipt of the protest was received on 29th November, 1957.

(b) Does not arise.

Integrated Heavy Machine Building Plant in Bihar

*169. **Shri Rameshwar Tantia**: Will the Minister of **Commerce and Industry** be pleased to state:

(a) when the Integrated Heavy Machine Building Plant in Bihar is expected to be installed; and

(b) what will be the cost of this plant and the Soviet share of investment?

The Minister of Industry (Shri Manubhai Shah): (a) Work relating to the preparation of a detailed project report has been taken up; details about the installation of the plant will be considered after the report is received from M/s. Technoexport of the U.S.S.R. in the middle of 1959.

(b) Preliminary estimates of cost are given in the earlier report of the Soviet experts, copies of which are in the Parliament Library. There will be no Soviet investment in the project; only a long term credit has been negotiated.

Plant for Coal Mining Machinery and Optical Glass

***170. Shri V. C. Shukla:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a team of Russian experts have toured some areas of Bihar and Orissa to find out suitable sites for the location of Coal Mining Machinery Plant and Optical Glass Plant;

(b) if so, whether any report has been submitted to Government; and

(c) what are the broad features of the report?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Regarding the optical glass factory, the Soviet expert team, which came to prepare a preliminary report, considered a number of places for establishing the plant and recommended the Asansol area as the most suitable. For the coal mining machinery plant, the first team of Soviet experts did not consider the possible locations but mentioned only the factors to be borne in mind in choosing a site. The Soviet experts, who are now in India, are considering the suitability of different locations in the coal bearing areas. In both the cases however, the final decision about exact locations has yet to be taken by Government.

Plastic Industry

***171. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Cashew Shell oil is now being used as a base raw material by the Indian Plastic Industry; and

(b) if so, the quantity consumed for the purpose?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Plastic Industry

***172. Shri Heda:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total imports of finished plastics in 1957;

(b) what raw materials consumed by the plastic industry are manufactured in India; and

(c) what are those that are imported and the quantum of total imports?

The Minister of Industry (Shri Manubhai Shah): (a) Information is being collected.

(b) and (c). A statement is laid on the Table of the House. [*See* Appendix I, annexure No. 78].

मध्य प्रदेश में कागज का कारखाना

***१७३. श्री रा० स० तिवारी :** क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के सतना जिले में कागज का एक कारखाना स्थापित किया जा रहा है ;

(ख) यह कारखाना सरकार द्वारा बनाया जा रहा है अथवा किसी निजी व्यक्ति द्वारा;

(ग) इस कारखाने की कुल लागत क्या होगी और यह कब तक बन कर तैयार हो जायगा ; और

(घ) कारखाने में प्रति वर्ष कितने टन कागज के उत्पादन का अनुमान है ?

उद्योग मंत्री (श्री मनुभाई शाह) : (क) और (ख). चूंकि कागज के कारखाने के लिये बड़े पैमाने पर पानी की जरूरत होती है और यह फर्म कागज आयोजना के लिये सतना जिले में कोई स्थान नहीं पा

सकी इस मिये उसे शाहदोल जिले मे बूढेर तथा अनुपपुर स्टेशनों के पास स्थान चुन लेने की इजाजत दे दी गयी है।

(ग) और (घ). लागत करीब ४ से ५ करोड़ रु०। इसकी क्षमता सभी प्रकार का ३०,००० टन कागज प्रति वर्ष बनाने की होगी ।

Turmeric

*174. **Shri B. S. Murthy:** Will the Minister of **Commerce and Industry** be pleased to refer to the reply given to Starred Question No. 268 on the 2nd December, 1957, and state whether Government are contemplating to send a trade delegation to countries to which Indian turmeric is exported?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): No such proposal is at present under consideration.

Foreign Trade Board

*175. **Shri Damani:** Will the Minister of **Commerce and Industry** be pleased to state what special efforts have been made so far by the Foreign Trade Board to promote exports and conserve foreign exchange?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): The main function of the Foreign Trade Board is to meet periodically for the purpose of formulating recommendations as to policy and plan of action in relation to our export promotion measures. A statement indicating the important problems discussed by the Foreign Trade Board in its periodical meetings is laid on the Table of the House. [*See* Appendix I, annexure No. 79].

Coffee Powder

*176. **Shri A. K. Gopalan:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that there has been a fall in the supply of coffee powder in the capital;

(b) whether each purchaser is given only half-pound of coffee powder at a time; and

(c) if so; the steps taken by Government to get more supplies?

The Minister of Commerce (Shri Kanungo): (a) and (b). There was a temporary partial shortage of coffee in New Delhi in December, 1957.

(c) Adequate supplies are now available.

उत्तर प्रदेश में सूखा की स्थिति

*१७७ { श्री सरजू पाण्डे :
श्री वाजपेयी :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के पूर्वी जिलों मे सूखे की स्थिति की जांच करने के लिये श्री एम० एम० शिवरामन् की अध्यक्षता में नियुक्त समिति ने कौन कौन मे जिलो का दौरा किया है ;

(ख) समिति ने इन क्षत्रों के आर्थिक विकास के लिये यदि कोई सिफारिशे की है, तो व क्या है ;

(ग) उक्त समिति की रिपोर्ट के बारे में केन्द्रीय तथा उत्तर प्रदेश की सरकार की क्या प्रतिक्रिया है ; और

(घ) केन्द्रीय सरकार उत्तर प्रदेश की सरकार को कितनी वित्तीय सहायता देना चाहती है और यह सहायता कब तक मिलती रहेगी ?

योजना उपमंत्री (श्री श्या० नं० मिश्र): (क) इस समिति ने गाजीपुर बलिया और आजमगढ़ के कुछ भागों का दौरा किया ।

(ख) समिति ने जो प्रतिवेदन दिया है उसकी एक प्रति सदन की मेज पर प्रस्तुत है। [पुस्तकालय में रखा गया। देखिये संख्या LT541/58] इस समिति का काम पूर्वी उत्तर प्रदेश के दीर्घकालीन आर्थिक

विकास की समस्याओं का नही बल्कि ह्रास में जो अभाव की स्थिति से समस्यायें पैदा हो गई है, उनका अध्ययन करना था ।

(ग) और (घ) उत्तर प्रदेश सरकार के विचार अभी प्राप्य नही हुये । पूर्वी उत्तर प्रदेश के लाभ के लिये पिछले महीनो मे बाढ नियत्रण, सिचाई को छोटी याजनाये और लघु और ग्राम उद्योगो की योजनाय स्वीकृत करने के लिये कार्यवाही की जा चुकी है । १६५८-५६ की योजना मे उत्तर प्रदेश के पूर्वी जिलो की आवश्यकताओ का ध्यान रखा गया है ।

Workers in Rayon Factories

*178. **Shri T. B. Vittal Rao:** Will the Minister of **Labour and Employment** be pleased to refer to the reply given to Starred Question No 8 on the 11th November, 1957 and state

(a) whether the report of the survey undertaken to study the deleterious effect on the health of workers in Rayon factories has since been received;

(b) if so, what are the main recommendations;

(c) whether the Government have examined the same; and

(d) the action proposed to be taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Not yet.

(b) to (d) Do not arise

Border Incident

*179. **Shrimati Ila Palchoudhuri**
Shri N. R. Munisamy:
Shri Raghunath Singh:
Shri Jaganatha Rao:

Will the **Prime Minister** be pleased to state:

(a) whether the attention of the Government of India has been drawn to a report appearing in the 'Hindustan Standard' dated the 12th January, 1958 that a number of civilians of village Fajjah in the Pakistan-occupied Indian territory of Kashmir were killed and wounded in clashes between the people and the Pakistan Army recently, and

(b) if so, the steps taken by the Government of India in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes

(b) As the incident is reported to have taken place in the area under the illegal occupation of the Pakistan Army, Government has not taken any action on this report.

Newsprint Factory, Nepanagar

*180. **Shri Jhunjhunwala:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the output of newsprint factory in Nepanagar in 1957,

(b) whether the output is short of the target;

(c) if so, the reasons thereof and the steps Government propose to take to increase the rate of production; and

(d) whether Government have finalised their scheme to create additional capacity for the manufacture of newsprint?

The Minister of Industry (Shri Manubhai Shah): (a) 14,645 tons

(b) No target has been fixed by the Mills However, the rated capacity of the Mills is 30,000 tons a year.

(c) Mainly due to certain readjustments of the plant and to some extent owing to breakdown in power supply Necessary steps to overcome these difficulties are being undertaken.

(d) Not yet, Sir.

Air Conditioning Equipment and Components

***181. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the value of air-conditioning equipments and their components and accessories actually imported into India in the year 1957; and

(b) whether Government have any information of the profits made on such imports by the importers?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) A statement is laid on the Table of the Sabha. [*See* Appendix I, annexure No. 80.]

(b) No, Sir.

Sewing Machines

***182. Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state the steps which are being taken to improve the quality of sewing machines manufactured in India?

The Minister of Industry (Shri Manubhai Shah): At present, only domestic Sewing Machines are produced in the country on a significant scale. According to the Tariff Commission Report (1954) the quality of the indigenously produced machines is generally satisfactory. Further, the following steps have been taken to improve the quality of the sewing machines manufactured in the organised (large scale) sector.

(i) Introduction of improved production techniques by installing latest type of Machine Tools.

(ii) Establishment of quality control department and installation of laboratory equipment.

In the small scale sector, the Small Industries Service Institutes are rendering technical advice to the units. Further, components which cannot be had locally in satisfactory quality are being allowed to be imported. The Government of Punjab have also a quality marking scheme.

Indians Abroad

202. Shri S. M. Banerjee: Will the Prime Minister be pleased to state;

(a) the total number of Indians abroad, country-wise;

(b) the total number of Indians who have permanently settled abroad; and

(c) the names of the countries where they are settled?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c). The exact figures of Indians abroad are not available but the following table shows the number of people of Indian origin in countries where they number 1,000 and over.

Name of country	Number of persons of Indian origin
	Commonwealth countries
Aden (1955)	15,817
Australia (1947)	2,500
British Honduras (1954)	2,000
Br. Guiana (1954)	2,10,000
Br. North Borneo (1954)	2,000
Canada (1955)	3,750
Ceylon (1954) (a)	9,69,726
Fiji Islands (1955)	1,60,303
Grenada	6,000
Hong Kong (1955) (a)	2,000
Jamaica (1954)	26,000
Kenya (1954)	1,27,000
Malaya (1955) (b)	7,20,013
Mauritius (1955) (d)	3,75,918
New Zealand (1952)	1,200
Nyasaland (a) (1954)	6,000
Rhodesia (Northern) (a)	3,500
Rhodesia (Southern) (a)	4,700
Sarawak (1954)	2,201
Singapore (b) (1954)	91,029
South Africa (1951)	3,65,524
St. Lucia (1954)	3,000
St. Vincent (1954)	2,000

Name of country	Number of persons of Indian origin
	Commonwealth Countries
Tanganyika (1954)	68,000
Trinidad	2,67,000
Uganda (1954)	50,000
United Kingdom (c)	...
Zanzibar and Pemba (1948)	15,812
	Other Foreign Countries
Bahrein (1954)	3,000
Belgian Congo (1950)	1,227
Burma (d)	6-7 lakhs
Dutch Guiana (1955)	70,000
Ethiopia (e)(1954-55)	1,645
Indo-China (1950)	2,300
Indonesia (1952)	40,000
Italian Somaliland (1947)	1,000
Kuwait (1954)	2,500
Madagascar (1956)	14,000
Muscat (1947)	1,145
Nepal (1941)	10,441
Philippines (1954)	1,295
Portuguese East Africa	12,600
Reunion (1955)(a)	2,500
Ruanda-Urundi (1950)	1,963
Saudi Arabia (1956)	5,000
Sudan (1956)	2,000
Thailand (b) (1955)	11,235
U.S.A. (1955)	5,063

Some Indians have permanently settled abroad. Detailed information in reply to this question is, however, not available and its collection would take considerable time and labour as it will be necessary to ask our Missions to obtain this information. In some countries there are no Indian Missions while in countries where we have Missions, it may not be possible for them to conduct a census on their own. The information collected may also not be quite reliable. In view of these difficulties, it is not proposed to collect the information.

(a) Approximate. (b) Includes Pakistanis. (c) Latest figures are not available. (d) Estimated. (e) Includes Eritrea also.

Shortage of Technical Personnel

203. Shri S. M. Banerjee: Will the Minister of **Labour and Employment** be pleased to state:

(a) whether there is a shortage of technical personnel at present; and

(b) if so, to what extent?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Exact extent of this shortage at present is not known. According to estimates made recently, the requirement of technical personnel would be about 6.5 lakhs in the Second Five Year Plan.

Second Five Year Plan

204. Shri S. M. Banerjee: Will the Minister of **Planning** be pleased to state:

(a) the number of projects likely to be completed during 1958-59 under the Second Five Year Plan; and

(b) the total amount to be spent on each?

The Deputy Minister of Planning (Shri S. N. Mishra:) (a) and (b). The State Governments and the Central Ministries are at present engaged in finalising their plans for 1958-59 The information asked for will become available when their detailed plans are received This will be after the Central and State Budgets have been approved.

A.I.R. Artists

205. Shri S. M. Banerjee: Will the Minister of **Infomation and Broadcasting** be pleased to state:

(a) the total number of monthly paid artists in various radio stations; and

(b) their monthly wage bill?

The Minister of Information and Broadcasting (Dr. B. V. Keskar): (a) Casual artists who are paid often on a monthly basis number about 124. The number often varies as they are

liable to be utilised for a short period only

(b) Approximately Rs. 20,000/-p m.

Small Scale Industries

206. Shri Harish Chandra Mathur: Will the Minister of Commerce and Industry be pleased to state·

(a) what amount had been provided for and utilised in promoting Small Scale Industries in each of the two years of the Second Five Year Plan in the various States,

(b) what aid out of this total amount was given by the Centre,

(c) what are the specific figures from Rajasthan, and

(d) the figures of the shortfall, if any?

The Deputy Minister of Commerce and Industries (Shri Satish Chandra): (a) to (d) A statement is attached [See Appendix I, annexure No 81]

बम्बई में चुने हुए उद्योग

२०७ श्री म० ला० द्विवेदी क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि

(क) बम्बई में पांच चुने हुए उद्योगों पर मजूरी बढ़ाने का क्या प्रभाव पड़ा है, और

(ख) इस प्रभाव के अध्ययन का क्या परिणाम हुआ है ?

श्रम उपमंत्री (श्री आबिद अली) (क) और (ख) लेबर ब्यूरो ने बम्बई के छः चुने हुए उद्योगों में वेतन बढ़ाने के परिणामों की जांच की थी जांच की रिपोर्ट अभी सरकार को प्राप्त नहीं हुई है।

श्रमिकों की स्थिति का सर्वेक्षण

२०८ श्री म० ला० द्विवेदी क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि :

(क) कच्चे लोहे की खदानों, पेट्रोलियम उद्योग, बन्दरगाहों और रेलों के बारे में श्रमिकों की स्थिति का जो विशेष सर्वेक्षण किया गया था, उससे क्या जानकारी प्राप्त हुई है, और

(ख) इस जानकारी का किस प्रकार उपयोग किया जा रहा है ?

श्रम उपमंत्री (श्री आबिद अली). (क) शायद माननीय सदस्य का मतलब कच्चे लोहे की खानों और पेट्रोलियम, आदि ऐसे उद्योगों की खास जांचों से है जिनमें ठेके के श्रम का प्रतिशत काफी ज्यादा है। यदि यही आशय है तो स्थिति इस प्रकार है कि हाल ही में कच्चे लोहे की खानों के श्रमिकों की दशा की क्षेत्रीय जांच की गई थी और प्राप्त आंकड़ों की तालिकाएं बनाई जा रही हैं, जो जल्दी ही प्रकाशित की जायेंगी। इसी प्रकार की जांच अन्य उद्योगों में जल्दी ही शुरू की जायगी।

(ख) रिपोर्टों के आने पर यह देखा जायगा कि सुधार सम्बन्धी क्या कार्रवाई की जानी चाहिये।

श्रमिक उपभोक्ता मूल्य निर्देशक तालिका

२०९ श्री म० ला० द्विवेदी क्या **श्रम और रोजगार मंत्री** यह बताने की कृपा करेंगे कि

(क) श्रम ब्यूरो द्वारा २० औद्योगिक केन्द्रों के लिये श्रमिक उपभोक्ता-मूल्य देशनाक और अखिल भारतीय निर्देशक-तालिका कब तक की प्रकाशित की जा चुकी है,

(ख) मूल्य देशनाक और निर्देशक-तालिका किस ढंग से काम में लायी जा रही है; और

(ग) इन आंकड़ों को इकट्ठा करने में कितने कर्मचारी लगे हुए हैं और सरकार द्वारा उन पर कितना व्यय किया जाता है ?

श्रम उपमंत्री (श्री आबिद अली) : (क) दिसम्बर १९५७ ।

(ख) आमतौर से मूल्य सूचक अंकों का उपयोग ऐसी चीजों और सुविधाओं के मूल्यों का अन्तर दिखाने के लिये किया जाता है जिनका उपयोग सामान्य रूप से श्रमिक वर्ग करता है । खास तौर से इन अंकों का इस्तेमाल कारखानों में महंगाई भत्ता निश्चित करने के लिये किया जाता है । कभी कभी इनका उपयोग ऐसे दफ्तरों मे होता है जहा महंगाई भत्ता उपभोक्ता मूल्य सूचक अंको मे जुड़ा है । ये आकड़े मूल्य स्तर अध्ययन सम्बन्धी सामान्य आर्थिक विश्लेषण के लिये भी काम में लाये जाते हैं ।

(ग) ५३ अंशकालिक प्राइस क्लेक्टर और ३२ प्राइस सुपरवाइजर विभिन्न केन्द्रो मे साप्ताहिक मूल्य सम्बन्धी जानकारी एकत्र करने के लिये नियुक्त हैं । लेबर ब्यूरो का एक पृथक सेक्शन क्लेक्टरों और सुपरवाइजरों की भेजी हुई जानकारी का समन्वय और उपभोक्ता मूल्य सूचक अंकों का सकलन करता है । इस सेक्शन मे ३ इनवेस्टिगेटर, २ कंप्यूटर और ६ क्लर्क हैं । मूल्य सम्बन्धी जानकारी एकत्र करने और उपभोक्ता मूल्य सूचक अंकों का संकलन करने के लिये ही जो कर्मचारी नियुक्त है उन पर जितना मासिक खर्च आता है वह नीचे दिया गया है :

	कर्मचारियों की संख्या	खर्च (वेतन और भत्ता)
(१) दफ्तर का स्टाफ	११	२,१२३ रुपये प्रतिमास
(२) प्राइस क्लेक्टर और प्राइस सुपरवाइजर	८५	१,३५७ रुपये प्रतिमास
कुल	.	३४८० रु०* प्र० मा०

*यह न्यूनतम वेतन क्रम पर आधारित है।

ठेका श्रम पद्धति

२१०. श्री म० ला० द्विवेदी : क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि सीमेंट उद्योग में प्रचलित ठेका श्रम पद्धति को समाप्त करने के लिये जो रिपोर्ट सरकार के पास आई है उस पर क्या कार्यवाही की गई है ?

श्री उपमंत्री (श्री आबिद अली) : सीमेंट सम्बन्धी औद्योगिक समिति ने इस उद्योग मे ठेका श्रम पद्धति को समाप्त करने सम्बन्धी सिफारिशे करने के लिये अपने दूसरे अधिवेशन में एक उप समिति बनाई । उप समिति की सिफारिशों को राज्य सरकारें और सीमेंट कम्पनियों के ध्यान में लाया गया । सरकार के पास जो जानकारी है उससे यह मालूम होता है कि कम्पनियों ने ठेके मे काम करने वाले श्रमिकों की सख्या काफी कम कर दी है। उप समिति की रिपोर्ट पर सीमेंट सम्बन्धी औद्योगिक समिति की अगली बैठक में और आगे विचार किया जायगा ।

न्यूनतम मजूरी सलाहकार समिति

२११. श्री म० ला० द्विवेदी : क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि न्यूनतम मजूरी अधिनियम, १९४८ की धारा ६ के अन्तर्गत बनाई गई न्यूनतम मजूरी सलाहकार समिति ने २४ अगस्त, १९५६ के बाद क्या काम किया है ?

श्रम उपमंत्री (श्री आबिद अली) : न्यूनतम वेतन कानून के अधीन भारत सरकार

मे केन्द्रीय उद्योगों के लिये जो सलाहकार समिति (संशोधन) बनाई है उसकी जून और अक्टूबर, १९५७ मे दो बैठकें हुई। समिति ने पश्चिमी रेलवे; केन्द्रीय लोक निर्माण विभाग ; केन्द्रीय कृषि क्षेत्र और सब-स्टेशन ; तथा केन्द्रीय पानी और बिजली स्टेशन खड़कवासला के कर्मचारियो के कानून के अधीन निश्चित किये गये न्यूनतम वेतनो मे संशोधन करने के बारे मे कुछ सिफारिशे की है। सिफारिशो पर विचार किया जा रहा है।

ग्रांड होटल, शिमला

२१२. श्री म० ला० द्विवेदी : क्या निर्माण, आवास और सभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) शिमला का ग्राड होटल एक निजी होटल चलाने वाले को कितने दिन के लिये किराये पर दिया गया था ,

(ख) क्या सरकार ने उस होटल को निजी होटल चलाने वाले से स्वय ले लिया अथवा होटल चलाने वाले ने इसे सरकार को सौप दिया ;

(ग) निजी होटल चलाने वाले को किन शर्तों और कितने किराये पर होटल दिया गया था ,

(घ) क्या किराये की सम्पूर्ण राशि वसूल हो गई है या उसका कुछ अंश अभी लेना शेष है , और

(ङ) यदि कुछ किराया लेना बाकी है, तो इसके क्या कारण है ?

निर्माण, आवास और सभरण मंत्री (श्री क० च० रेड्डी) : (क) मार्च, १९५६ से पाच वर्षों के लिये।

(ख) सरकार से समझौता हो जाने के बाद होटल चलाने वाले ने होटल सरकार को सौप दिया।

(ग) वार्षिक किराया ३२,५०० रुपये नियत किया गया था। शर्तों में निम्नलिखित शर्तें भी हैं :—

(१) होटल की देखभाल तथा इमारत व फर्नीचर की साधारण मरम्मत होटल चलाने वाले की जिम्मेदारी हो।

(२) म्यूनिसिपैल्टी का कर सरकार दे, और बिजली पानी का खर्च होटल चलाने वाला दे।

(३) सरकारी अफसरो व मेहमानो से रियायती किराया लेना जारी रहे।

(४) होटल को ठीक से तथा कुशलतापूर्वक चलाने के लिये होटल वाला १०,००० रुपये की प्रतिभूति दे, या उतनी ही रकम की किसी शेड्यूल्ड बैंक की प्रत्याभूति दे।

(घ) और (ङ) कुल किराया वसूल हो चुका है।

खोखली ईंटों का निर्माण

२१३ श्री म० ला० द्विवेदी : क्या निर्माण, आवास और सभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) खोखली ईंटे और टाइल बनाने के लिये एक अग्रिम परियोजना स्थापित करने की योजना को कार्यान्वित करने के लिये क्या कदम उठाये गये है ;

(ख) क्या खोखली ईंटे बनाने के लिये एक विशेष प्रकार की मिट्टी आवश्यक होगी ;

(ग) यदि हा, तो इसके लिये किस किस्म की चिकनी मिट्टी की आवश्यकता होगी ;

(घ) खोखली ईंटें बनाने के लिये किस प्रकार की प्रणाली निकाली गई है ; और

(ङ) क्या यह प्रणाली देहातों में चालू हो सकेगी ?

निर्माण, आवास और संभरण उपमंत्री (श्री अनिल कु० चन्दा) : (क) खोखली ईंटों की शक्लों के लिये नकशे बनाये गये थे । यह ईंटे एक स्थानीय ईंट के भट्ठे वाले के सहयोग से बनाई जाने वाली थी । इन शक्लों की ईंटे बनाने के लिये कुछ सांचे भी तैयार है । जांच करने व भवन निर्माण मे ऐसी ईंटो के प्रयोग के आर्थिक लाभ दिखलाने के लिये थोड़ी संख्या मे ईंटे बनाने का विचार है । खोखली ईंटे व टाइल बनाने के लिये पथदर्शक कारखाना स्थापित करने की योजना को अभी स्थगित कर दिया गया है । क्योंकि पश्चिमी बंगाल व बम्बई की सरकारे बडी संख्या मे ईंटे बनाने के लिये इस प्रकार के कारखाने स्थापित करने का विचार कर रही है जिनमे खोखली ईंटे व टाइल भी बन सकें ।

(ख) और (ग) खोखली ईंटें बनाने के लिये किसी विशेष प्रकार की चिकनी मिट्टी की आवश्यकता नहीं है । मामूली ईंटे जिस चिकनी मिट्टी की बनती है वह खोखली ईंटो के लिये भी इस्तेमाल हो सकती है ।

(घ) आम तौर पर खोखली ईंटे व ब्लाक या तो मशीनों द्वारा बनाये जाते हैं अथवा विशेष सांचो मे हाथ से ढाले जाते है । मशीन से बनाने के लिये किसी प्रकार का विकास करने की आवश्यकता नही है, किन्तु हाथ से ढालने के लिये इस प्रकार के सांचे तैयार करने के सम्बन्ध में प्रयोग किये गये जा रहे है जिनसे ग्रामीण कारीगर सुगमता तथा कुशलतापूर्वक ईंटें बना सकें ।

(ङ) हाथ से बनाने के तरीके गांवों के ईंट-उद्योगों में इस्तेमाल किये जा सकते है लेकिन गाव के मकानो में खोखली ईंटों का उपयोग बहुत ही कम होगा । हाथ से ईंट ढालने के तरीके उन शहरों या कस्बों में उपयोगी होंगे जहा मांग इतनी नही है कि बड़ी संख्या मे ईंटे बनाने के लिये मशीने अथवा अच्छे ढंग के भट्ठे स्थापित किये जाये ।

लकड़ी का गूदा

२१४. **श्री म० ला० द्विवेदी** : क्या **वाणिज्य तथा उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) विस्कोस रेशम उद्योग के लिये लकडी का कितना गूदा विदेशों से मंगाया जाता है ;

(ख) क्या इस प्रकार का गूदा इस समय भारत मे तैयार किया जाता है ;

(ग) यदि हां, तो कितनी मात्रा मे ; और

(घ) यदि उपरोक्त भाग (ख) का उत्तर नकारात्मक हो, तो इसे तैयार करने के लिये क्या प्रयत्न किये जा रहे हैं ?

वाणिज्य तथा उद्योग उपमंत्री (श्री सतीश चन्द्र) : (क) रेयन उद्योग के लिये गूदे के आयात के आकडे अलग मे उपलब्ध नही हैं । विस्कोस धागे तथा स्टेपिल रेशों के यथार्थ उत्पादन के आधार पर अनुमान है कि १९५७ में इस्तेमाल किये गये आयातित गूदे की मात्रा लगभग १९,२०० टन होगी ।

(ख) जी, नही ।

(ग) प्रश्न ही नहीं उठता ।

(घ) रेयन के लिये गूदा तैयार करने के लिये परम्परागत कच्चा माल कोनीफर है, जो कि देश में सस्ती कीमतो पर पर्याप्त मात्रा मे उपलब्ध नही है । फिर भी इस देश तथा विदेशों में जो पाइलट संयंत्र तथा अर्द्ध-वाणिज्यिक प्रयोग किये गये हैं, उनसे प्रकट होता है कि घुलनशील वर्ग का गूदा बनाने के लिये बांस का इस्तेमाल हो सकता है ।

हाल ही में सरकार ने ग्वालियर रेयन सिल्क मैनुफक्चरिंग तथा वीविंग कम्पनी लिमिटेड, नागदा, द्वारा प्रस्तुत की गई एक योजना को स्वीकार कर लिया है जिसके द्वारा केरल के बांस के साधनों का प्रयोग करके प्रतिवर्ष ३६,००० टन गूदा तैयार हो सकेगा।

अलौह धातुएं

२१५. श्री म० ला० द्विवेदी : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) अलौह धातुओं के उत्पादन, माग आदि के विषय मे आकडे इकट्ठे करने के लिये क्या कदम उठाये गये है ;

(ख) किन किन धातुओं के सम्बन्ध में ये आकड़े इकट्ठे किये जा रहे हैं अथवा किये जायेंगे ; और

(ग) क्या इस काम के लिये कोई कर्मचारी रखे गये हैं ?

वाणिज्य तथा उद्योग उपमंत्री (श्री सतीश चन्द्र) : (क) और (ख). विभिन्न अलौह धातुओं के उत्पादन लक्ष्यों और माग की जाच-पडताल करने के लिये अलौह धातु उद्योग सम्बन्धी विकास परिषद् ने जनवरी, १९५७ मे चार उपसमितिया नियुक्त की थी। इन उपसमितियो ने जस्त, अलूमीनियम, पीतल, ताबे की ढली चीजों, ताबे और सीसे के बारे मे अपनी सिफारिशें प्रस्तुत कर दी हैं। बाकी अलौह धातुओ के बारे में उसी प्रकार की जानकारी एकत्र करने का कार्यक्रम विचाराधीन है।

(ग) जी, हां।

विकास परिषद् (अलौह धातु) के सचिव को, जो विकास अफसर के पद पर भी काम करते है, इस काम में दो क्लर्क सहायता देते हैं।

Industrial Estates in Orissa

216. Shri Panigrahi: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1638 on the 13th December, 1957 and state the progress made so far in each of the Industrial Estates proposed to be set up in Orissa?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): *Industrial Estate in Cuttack*: A loan of Rs. 10·04 lakhs (1956-57: Rs. 6·54 lakhs, 1957-58: Rs. 3·5 lakhs) has so far been sanctioned to the Government of Orissa for the scheme for the Industrial Estate in Cuttack. The State Government have incurred an expenditure of Rs. 4·44 lakhs upto 30-11-57. They have constructed 36 sheds. They are ready for occupation and allotment is being made by the State Government. Eight sheds are under construction.

Industrial Estate at Jharsugada: The scheme of Industrial Estate at Jharsugada has been approved and a loan of Rs. 1:13 lakhs has been recently sanctioned to the State Government.

Other Industrial Estates: The schemes for Industrial Estates at Rourkela and Jeypure have not been received. The scheme of Kendrapara has been received recently and is under sanction.

Automatic Looms

217. Shri Damani: Will the Minister of Commerce and Industry be pleased to state:

(a) the difference in price of automatic looms manufactured in India and that of an imported one;

(b) the quantity of automatic looms imported since the 1st January, 1957; and

(c) the expected indigenous production during the year 1957-58 so far?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Comparative statement of prices

of automatic looms of different makes is as under:—

	Range of Reed space	Range of price per loom C. I. F.
Indigenous	40" to 52"	Rs. 3375 to Rs. 3675 (appox.) (*Ex works*)
Swiss make	-do-	Rs. 9500 to Rs.10100
Japanese make	-do-	Rs. 3400 to Rs. 3800
U.K. make	37·5" to 60"	Rs. 5000 to Rs. 6800
German make	41" to 53"	Rs. 4000 to Rs. 4300

(b) Number of automatic looms imported since 1st January 1957 to August 1957 is 689, valued at Rs. 42,76,650/-.

(c) Indigenous production of automatic looms during April to December 1957 was 307 Nos. Expected production during 1957-58 is 707 Nos.

Indians in African Countries

218. Shri Ram Krishna: Will the Prime Minister be pleased to state:

(a) the number of Indians employed in African countries, country-wise;

(b) the occupations they follow; and

(c) the disabilities, if any, that have been imposed upon them in recent years?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) The exact number of Indians employed in African countries is not known. The only way of obtaining this information is through our Missions. In some African countries, we have no Missions and where we have, it may not be easy for them to obtain the precise information. In view of these difficulties and because of the time and labour involved, it is not proposed to collect the information.

(b) Indians residing in African countries are mainly employed in trade and commerce professions and in Government and private services.

(c) In certain territories of Africa, *e.g.*, Portuguese East Africa, Central Africa etc., the disabilities are mainly in respect of remittances to India and entry of dependents into those territories.

Coir Industry

219. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state the total number of workers engaged in the Coir Industry according to the latest information, with break up of figures of those employed in (i) processing husks into fibre; (ii) making yarn; and (iii) in mats and matting manufacture?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): A statement is attached. [*See* Appendix I, annexure No. 82.]

Coir Yarn

220. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) the average earnings of the workers in the coir yarn making and mats and mattings section of the Coir Industry in each year after the formation of the Coir Board; and

(b) the minimum wages fixed, if any, during the period?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). A statement is attached. [*See* Appendix I, annexure No. 83.]

Tea Consumption

221. Shri Biren Roy: Will the Minister of Commerce and Industry be pleased to state:

(a) the estimated internal consumption of tea for 1957-58 as compared with 1956-57;

(b) the total actual internal consumption of tea for the last five years;

(c) whether it is a fact that rupees one lakh was wasted on house rent alone before any Tea Centre could be opened either at Bombay or at Madras; and

(d) the total amount of expenditure incurred by the Tea Board in propaganda in West European countries during the last three years and the items on which the amounts were spent?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Internal consumption of tea during the five years ending 1957-58 has been estimated as follows:—

1953-54	..	182·2 million lbs.
1954-55	..	174·6 million lbs.
1955-56	..	220·9 million lbs.
1956-57	..	182·9 million lbs.
1957-58	..	210·0 million lbs. (Provisional)

(c) The buildings taken over for housing the Tea Centres at Bombay and Madras required extensive additions and alterations before they could be put to use. These jobs took time and hence the rent paid during the period cannot be considered as waste. The following amounts were/have been spent as rent during the period additions and alterations were carried out in the buildings:—

Bombay Tea Centre—Rs. 42,000/-

Madras Tea Centre—Rs 46,200/- upto February 1958.

(d) Information is being collected and will be laid on the Table of the House.

Creche Nurses in Collieries

222. Shri Barman:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of **Labour and Employment** be pleased to state:

(a) the various grades of pay of creche nurses in collieries in India;

(b) when the latest grades were fixed;

(c) other emoluments and facilities that are provided to them;

(d) whether the cases of creche nurses were submitted to the tribunal for consideration; and

(e) if not, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) In market collieries Rs. 55-4-75 and in State collieries Rs. 75-5-100.

(b) The above-mentioned scales were laid down in the award of the All India Industrial Tribunal (Colliery Disputes) which was published on 26-5-56.

(c) They are eligible for dearness allowance, bonus, seven paid holidays in the year, return railway fare and supply of uniforms and footwear at concessional rates as provided for in the award.

(d) Yes.

(e) Does not arise.

Cloth Production

223. **Shri Shree Narayan Das:** Will the Minister of **Commerce and Industry** be pleased to lay a statement on the Table showing:

(a) the overall position of production of cloth of various categories during the year 1957;

(b) the quantity exported, consumed in India and held in stock at the end of the year; and

(c) how the prices of various categories, especially of mill made and handloom cloth varied during the year?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) to (c). The question apparently refers to Cotton Textiles. A statement giving the required information is attached. [*See* Appendix I, annexure No. 84.]

Trade with Japan

224. **Dr. Ram Subhag Singh:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the total value of Indian exports to and imports from Japan during 1957; and

(b) what were the major items of exports to and imports from that country during the said period?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Statement giving requisite information as far as available is attached. [*See* Appendix I, annexure No. 85.]

Slum Clearance in Orissa

225. Shri Panigrahi: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the amount allotted to Orissa for slum clearance work under the Second Five Year Plan; and

(b) the amount taken by the Government of Orissa so far from the Central Government in this regard?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda) (a) A sum of Rs. 12 lakhs has been allotted to Orissa State under the Slum Clearance Scheme during the Second Plan period. This includes Rs 3 00 lakhs as the State's share of the matching subsidy.

(b) The Orissa Government have not drawn any amount so far. A slum clearance project for rehousing 30 families at Bhubaneswar has however, been sanctioned on 12th February, 1958 at an approved cost of Rs. 99,000.

Arrears of Rents

226. Shri N. R. Munisamy: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the total amount of arrears of rents to be collected in respect of all buildings under its control in Delhi and other places uptodate;

(b) the amount to be recovered as such from Government servants in Delhi and other places separately;

(c) the amount written off as irrecoverable in Delhi; and

(d) whether proper records are being maintained in the prescribed form from the time of assessment and recovery of rents with a view to enable verification?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) to (d). This involves collection of information from various places throughout India, where residential accommodation is under the control of the Estate Office and the Central Public Works Department. This information is being collected and will be placed on the Table of the House.

(c) It has not been possible to furnish the information asked for as the Hon'ble Member has not indicated the period for which the information is required.

भारत-पाकिस्तान पुस्तक व्यापार

२२७ **श्री म० ला० द्विवेदी :** क्या **वाणिज्य तथा उद्योग** मंत्री एक ऐसा विवरण सभा पटल पर रखने की कृपा करेंगे जिसमें निम्नलिखित जानकारी दी हुई हो :

(क) गत पांच वर्षों में भारत से पाकिस्तान को कौन-कौन से पत्र-पत्रिकायें और पुस्तकें भेजी गई और पाकिस्तान से भारत को कौन-कौन सी आईं ; और

(ख) भारत-पाकिस्तान पुस्तक व्यापार बढ़ाने की क्या संभावनायें है ?

वाणिज्य तथा उद्योग उपमंत्री (श्री सतीश चन्द्र) : (क) शायद माननीय सदस्य का आशय अखबारों, पत्रिकाओं तथा पुस्तकों के पाकिस्तान से होने वाले आयात और पाकिस्तान को होने वाले निर्यात के मूल्य से है। यदि ऐसा है, तो एक विवरण सभा पटल पर रखा जाता है, जिसमें आवश्यक जानकारी दी गई है। [देखिये परिशिष्ट १, अनुबन्ध संख्या ८६]

(ख) भारत-पाकिस्तान पुस्तक व्यापार बहुत सी बातों पर निर्भर है, जिनमें पाकिस्तान द्वारा समय-समय पर अपनायी जाने वाली

आयात नीति भी आती है। इस उद्योग के भविष्य के बारे में ठीक से कुछ भी कह सकना संभव नही है ।

Illegal Entry of Pakistanis into India

228. { **Shri Raghunath Singh:**
Shrimati Ila Palchoudhuri:

Will the **Prime Minister** be pleased to state:

(a) the number of Pakistani nationals who crossed the Indian border illegally during the last 3 months; and

(b) the number of those who have been convicted?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) 2655 Pakistani nationals entered India illegally during the period from 1st October to 31st December, 1957 excluding the State of Assam. This figure also does not include information in respect of West Bengal for the month of December, 1957.

(b) 1291 Pakistani nationals were convicted during the corresponding period.

State Trading Corporation of India (Private) Ltd.

229. { **Shri Morarka:**
Shri Nathwani:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the details of the stockist commission to the tune of Rs. 10,56,000 and odd paid by the State Trading Corporation of India (Private) Limited on cement;

(b) how these stockists have been selected; and

(c) the actual functions they perform and how they differ from those of the selling agents?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) It will not be in business interest of the Corporation to disclose the information.

(b) Before the distribution of cement was entrusted to the State Trading Corporation the producers and selling agents of cement had appointed their own stockists for retail distribution. They were allowed to continue to function as such after the distribution of cement was taken over by the Corporation.

(c) The function of a stockist is to draw supplies from a selling agent to whom he is attached and sell the same to the public at the retail prices fixed by the State Government concerned. The selling agents, on the other hand, are responsible for the overall distribution of the cement produced by the factory in respect of which they have been appointed selling agents by the Corporation. They acquire cement on behalf of the Corporation and sell it at prices fixed by Government of India.

State Trading Corporation of India (Private) Limited

230. { **Shri Morarka:**
Shri Nathwani:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the names of the selling agents in the State Trading Corporation for the imported cement;

(b) how these people were selected; and

(c) the commission paid to each of them and at what rate?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) 1. Messrs. Cement Marketing Co., of India (Private) Ltd., Bombay.

2. Messrs. West Bengal Cement Importers Distributors Association Ltd., Calcutta.

3. South India Corporation (Private) Ltd., Cochin.

4. Shivratan G. Mohatta, Jodhpur.

(b) The first one was handling this commodity as agents of the Government of India prior to the canalisation of import of cement through State Trading Corporation and was later appointed as Corporation's selling agents. The other three were appointed after taking into consideration their past experience, standing and financial position.

(c) It will not be in business interest of the Corporation to disclose the information.

Border Incident

231. { **Shri N. R. Munisamy:**
Shri Vajpayee:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that Pakistan border police challenged the two persons of the village of Kathmarian on this side of cease-fire line and opened fire injuring one of them on or about the 31st December, 1957;

(b) whether the Indian border police also returned the fire; and

(c) the action taken by the Government of India to avoid repetition of such incidents?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) According to reports from local authorities an Indian national was grazing his cattle on Indian territory near the border village of Kharyan on December 31, 1957 when at about 16.00 hours two members of the Pakistan Border Police trespassed into Indian territory and attempted to take the Indian national to a neighbouring Pakistan Border Police Post for allegedly crossing the border. The Indian national refused and attempted to escape whereupon the Pakistan Border Policemen fired at him and wounded him.

(b) No, Sir.

(c) A meeting was held between the local Military authorities on the 1st January 1958 when the Pakistani representative expressed his regret and gave the assurances that there would be no repetition of such incidents in future.

The matter was also reported to the U.N. Observers. Their report has not yet been received.

Trade with Czechoslovakia

232. **Shri D. C. Sharma:** Will the Minister of **Commerce and Industry** be pleased to state the present position of the import and export trade between India and Czecholovakia?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): A statement is attached. [*See* Appendix I, annexure No. 87.]

Indians in Canada

233. **Shri D. C. Sharma:** Will the **Prime Minister** be pleased to state:

(a) the total number of Indians in Canada; and

(b) total number of Indians who have acquired the citizenship of that country?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) There were altogether 7,964, immigrants of Indian origin to enter Canada between 1900 and 1957.

(b) The total number of Indians who acquired Canadian citizenship prior to 1952 is not known. From 1953 to September 1957, the number was 687.

Under the Canadian Citizenship Act, British subjects, including people of Indian origin, having Canadian domicile automatically became citizens of Canada in 1947.

हिमाचल इंडस्ट्रीज एम्पोरियम, शिमला

२३४. श्री पद्म देव : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल इंडस्ट्रीज एम्पोरियम, शिमला की मासिक बिक्री कितनी है ;

(ख) उक्त एम्पोरियम का मासिक व्यय कितना है; और

(ग) एम्पोरियम का आज तक का आय-व्यय का ब्योरा क्या है ?

वाणिज्य तथा उद्योग उपमंत्री (श्री सतीशचन्द्र) : (क) और (ख). एक विवरण सभा-पटल पर रखा जाता है, जिसमें अप्रैल, १९५७ से जब से यह एम्पोरियम खोला गया है, तब से इसमें हुई बिक्री और इसके खर्च का ब्योरा दिया गया है। [देखिये परिशिष्ट १, अनुबन्ध संख्या ८८]

(ग) एम्पोरियम के हिसाब-किताब का अभी लेखा-परीक्षा होना है ।

इंदौर डिवीजन में विस्थापित व्यक्तियों के दावे

२३५ श्री राधे लाल व्यास : क्या पुनर्वास तथा अल्प-संख्यक-कार्य मंत्री यह बताने की कृपा करेंगे

(क) मध्य प्रदेश के इन्दौर डिवीजन से विस्थापित व्यक्तियों ने अब तक सम्पत्ति के कितने दावे दर्ज कराये ;

(ख) इन में से कितने दावे मंजूर हो चुके हैं ;

(ग) कितने दावे नामंजूर हो गये हैं ;

(घ) कितने दावे विचाराधीन हैं ;

(ङ) इन्दौर डिवीजन में विस्थापित व्यक्तियों के दावों के विरुद्ध कितने मामलों में भुगतान कर दिया गया है और कितनी राशि अभी देनी शेष है ; और

(च) शेष राशि के भुगतान के लिये क्या योजना बनाई गई है ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री (श्री मेहरचन्द खन्ना) : (क) दावा अधिनियम, १९५० के अधीन दिये गये दावे पाकिस्तान में उस स्थान के मुताबिक कि जहां जायदाद स्थित थी, दर्ज कराये गये थे । इन दावों का रिकार्ड भारत के उस स्थान के मुताबिक कि जहां पर ये दर्ज कराये गये थे, नहीं रखा गया । इस के अतिरिक्त दावा अधिकारी के अधिकार क्षेत्र की सीमा भारत में प्रशासनिक क्षेत्र से सीमित नहीं थी । इसलिये इन्दौर डिवीजन में शरणार्थियों द्वारा दर्ज कराये गये दावों की संख्या बताना सम्भव नहीं है । मुआवजा की दर्खास्तें देने वाले शरणार्थियों की संख्या क्षेत्रवार उपलब्ध है और मांगने पर दी जा सकती है ।

(ख) से (च). प्रश्न नहीं उठते ।

Indian Rare Earths (Private) Ltd., Bombay

236. Shrimati Parvathi Krishnan: Will the **Prime Minister** be pleased to state:

(a) whether the workers of the Indian Rare Earths (Private) Ltd., Bombay, have submitted a charter of their demands to the management of the undertaking through their organisation;

(b) if so, what are their demands; and

(c) whether any action has been taken thereon?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes.

(b) A copy of the charter of demands received by the Company from the Indian Rare Earths Workers' Union, Bombay, is placed on the Table of the House. [*See* Appendix I, annexure No. 89.]

(c) The matter is pending before the Conciliation Officer (Central), Bombay.

Bharat Sevak Samaj

237. Shri Kumbhar: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Planning Commission have discontinued financial help to the Bharat Sevak Samaj; and

(b) if so, the reason thereof?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) No, Sir.

(b) Does not arise.

Employment in the Non-Agricultural Sector

238. Pandit D. N. Tiwary: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that a pilot scheme for collecting information on the employment position in the non-agricultural sector has been undertaken by the Employment Exchanges in Lucknow and Kanpur; and

(b) if so, whether Government have received any report of this investigation?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes, a scheme for the collection of Employment Market Information has been launched very recently in the non-agricultural sector in Lucknow and Kanpur as part of an all-India programme. Initially information will be collected in respect of the public sector throughout the State of Uttar Pradesh and in respect of the private sector in Kanpur, Unnao and Hamirpur Districts.

(b) Not yet. Preliminary data is being collected The first reports are likely to be ready for release before the end of the current year.

State Trading Corporation of India (Private) Ltd.

239. Shri Jhunjhunwala: Will the Minister of Commerce and Industry be pleased to lay a statement on the Table giving:

(a) the details of the transactions made by the State Trading Corporation of India (Private) Ltd., commodity-wise and country-wise from July to December, 1957; and

(b) the profits made or the losses incurred if any in these transactions during the above period?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) A statement is attached. [*See* Appendix I, annexure No. 90.]

(b) Profits and Losses will be assessed only after the close of the Corporation's accounts year, on 30-6-1958.

Bicycle Factories

240. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of organised factories manufacturing bicycles which are working at present and their details State-wise;

(b) the names of States which are advanced in so far as the manufacture of bicycles is concerned and the reasons therefor; and

(c) the steps taken to improve the conditions of Bicycle Factories in States which are comparatively backward in this regard?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Statement 'A' is attached. [*See* Appendix I annexure No. 91.] Entrepreneurs have come forward to establish capacities in these States.

(c) Every encouragement is given to the establishment of small scale manufacturing units under technical advice and guidance from the Small Scale Industries Directorate. Assistance in the matter of plant and machinery on suitable terms is also made available in deserving cases.

Statement 'B' attached indicates the position regarding Small Scale units. [*See* Appendix I. annexure No 91.]

Displaced Persons in Rajasthan

241. { **Sardar Iqbal Singh:** / **Shri Shobha Ram:** }

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of displaced persons from West Pakistan rehabilitated in Rajasthan;

(b) the proportion of the non-agriculturist to agriculturist displaced persons;

(c) the number of such displaced persons who have been given compensation so far;

(d) whether this compensation has been given in cash or in kind; and

(e) the amount of compensation still to be paid?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) 3,73,000.

(b) The proportion of non-agriculturist to agriculturist displaced persons is not available. However, the number of rural and urban displaced persons is as follows:—

Rural	1,64,000
Urban	2,09,000

(c) Upto 31st January, 1958, payment had been made to 18,677 out of 34,252 claimants.

(d) Compensation has been given both in Cash and in kind, the break-up of the payment made upto 31st January, 1958 being as under:—

(i) By Cash ..	Rs. 2,94,35,002/-
(ii) By transfer of property ..	Rs 1,46,38,259/-
(iii) By adjustment of public dues ..	Rs. 1,35,24,556/-
Total .	Rs. 5,75,97,817/-

(e) It is not possible to give any precise information of the amount still to be paid till all the cases have been finalised.

Development of Handicrafts in Punjab

242. { **Sardar Iqbal Singh:** **Shri D. C. Sharma:**

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government extended any help for the development of handicrafts to Punjab State in the First Five Year Plan; and

(b) if so, how much money has been given by the Central Government?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Yes, Sir.

(b) A grant of Rs. 57,214 and a loan of Rs. 1,34,800 were sanctioned to the Government of Punjab during the period of the First Five Year Plan.

Export of Handloom Cloth

243. Shri Pangarkar: Will the Minister of **Commerce and Industry** be pleased to state the target set for the export of Handloom cloth during the year 1958-59?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): No target has yet been fixed for 1958-59 but the matter is under consideration.

PAPER LAID ON THE TABLE

AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of Notification No. S.R O. 301, dated the 25th January, 1958, making certain amendments to the Tea Rules, 1954. [*Placed in Library. See* No. LT-520/58.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Post Office (Amendment) Bill, 1958, which has been passed by the Rajya Sabha at its sitting held on the 11th February, 1958".

INDIAN POST OFFICE (AMENDMENT) BILL

LAID ON THE TABLE AS PASSED BY THE RAJYA SABHA

Secretary: I lay on the Table of the House the Indian Post Office (Amendment) Bill, 1958, as passed by Rajya Sabha.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CLASH BETWEEN TROOPS AND STUDENTS AT SAGAR

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "The reported clash of troops of Mahar Regiment with students at Sagar on the 28th January, 1958".

The Minister of Defence (Shri Krishna Menon): Sir, I wish to make a statement on this matter. The Inter-University Hockey Tournament was played at Saugor University from the 20th January, 1958. On the 28th January there was a clash amongst the spectators in which were involved army personnel, of a Mahar Regiment, the students of Saugor University and elements of the local population, according to all reports. Certain versions of this incident appeared in the press; other versions have also gained currency. Army Headquarters have also received reports from army officers including the Commander of the Independent Sub Area and also a communication from the Vice-Chancellor about the incident. Reports have it that a few civilians including one or more students and some officers and men of the army received some injuries during the incident, but so far as we know, a few, and these only for a short period, were hospitalised. Others received treatment in hospital and were discharged.

On hearing of the incident, under directions from the Chief of the Army Staff, the Commander of the independent Sub Area of Jabalpur visited Saugor the very next day, the 29th of January, 1958, and conducted an enquiry with the co-operation of the State Civil and Police authorities and the Vice-Chancellor of the University. Government understand that as a result of the prompt action thus taken by the Army Headquarters normality prevails in the local situation. The students are reported to have thanked the Army Commander for the prompt action taken and assured him that they bore no ill will against army personnel and, as far as they were concerned, they regarded the incident as closed. Each side concerned appears to have apologized to the other. The local civil authorities, however, ordered a judicial inquiry on the 3rd of February, the report of which will presumably be made to the State Government. Government have received no report or communication from the State Government as yet. So far as Government are concerned, therefore, the incident has to be regarded as subjudice. When, however, a report or communication is received from the State Government, Government will be able and willing to make a further statement in the House with regard to this matter. In the meanwhile, Government consider it would be discourteous, if not improper, in relation to the civil authorities for Government to make any statements on the basis of reports received from any source whatsoever or to publish or to give publicity to the report of the Army Commander of the-independent Sub Area which has already been received by the Chief of the Army Staff. Government are, however, glad to state that no ill-feeling now exists as a result of the incident.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Mr. Speaker, with your permission, I rise to make my usual weekly statement on the business for this House during the week commencing, Monday, the 17th February. The following will be the order of business:—

(1) Presentation of the Railway Budget for 1958-59 on 17th February.

[Shri Satya Narayan Sinha]

(2) Further discussion on the Motion of Thanks on President's Address moved by Shri Jaganatha Rao and seconded by Shri M. L. Dwivedi. Reply to the debate will be made by the Prime Minister on Tuesday, February 18, after the Question Hour.

(3) Further consideration of the Indian Reserve Forces (Amendment) Bill, as passed by Rajya Sabha.

(4) Discussion and voting of Supplementary Demands for Grants for 1957-58, presented to this House on 11th February.

(5) Discussion on the Report of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India, laid on the Table yesterday. It is proposed to put down this discussion on the order paper immediately after the Question Hour on Wednesday, 19th February.

(6) Consideration and passing of the Central Sales Tax (Amendment) Bill, 1958.

(7) Consideration of a motion for the reference of the Merchant Shipping Bill, 1958, to a Joint Committee.

Shri Bimal Ghose (Barrackpore): May I know whether any time limit has been fixed for the discussion which we are going to have on Wednesday?

Mr. Speaker: Not yet. We will see. I will call a meeting of the Business Advisory Committee.

CENTRAL SALES TAX (AMENDMENT) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956."

The motion was adopted

Shri B. R. Bhagat: I introduce** the Bill.

MERCHANT SHIPPING BILL*

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to amend and consolidate the law relating to merchant shipping.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to merchant shipping."

The motion was adopted.

Shri Lal Bahadur Shastri: I introduce the Bill.

MOTION ON ADDRESS BY THE PRESIDENT

Mr. Speaker: The House will now resume further discussion on the Motion of Address by the President. Out of 12 hours allotted for this discussion, 4 hours and 34 minutes have already been availed of and 7 hours and 26 minutes now remains, excluding the time to be taken by the Government. The list of amendments moved on the 13th February has already been circulated to the hon. Members on the same day. Shri D. A. Katti may now continue his speech.

Shri D. A. Katti (Chikodi): Mr. Speaker, Sir, the conversion movement of the Buddhists, instead of

---

*Published in the Gazette of India, Extraordinary, Part, II-Section 2. dated 14-2-58, pp. 1-2 and 3 to 213.

**Introduced with the recommendation of the President.

being discouraged, instead of being suppressed, should be encouraged by our Government. Because, the Buddhists are out to destroy communalism and casteism, which our Prime Minister condemns outright and down right. In the case of the Bhuddhists, because they have changed their religion, there is no change in the economic condition. They are economically as backward as other Scheduled Caste people. This change of religion has not given them any material gain. Therefore, I urge that all the facilities except the political reservations which they enjoyed as members of the Scheduled Caste should be continued to them, irrespective of their conversion to Buddhism.

Let not the Constitution come in the way. If it is imperative to amend the Constitution, that must be done immediately. If Government is sincere and honest in this respect, I believe the saving clause (4) of article 16 of the Constitution of India will enable the Government to make reservation in services in favour of citizens of backward classes, if in the opinion of the Government it is not adequately represented. I have not got the Constitution here; it may kindly be referred to.

If Government has a desire, it can do it And I don't think the Government has any desire. This matter has been discussed here for more than three times. My friend Mr. Kamble has raised debate on the subject by moving a resolution. But the Government has not at all been moved

Whether the facilities are continued to these people or not, the conversion movement will go on ceaselessly. But because of this attitude of the Government, the Buddhists will one day be forced to agitate for this purpose. Ours is a democratic Government, and democracy as has been defined by Dr. Ambedkar is a form and method of Government whereby revolutionary changes in the economic and social life of the people are brought about without blood-shed. So far as conditions in this country are concerned, I think this definition of democracy is very appropriate. More than anywhere else in this world, in this country besides fundamental changes in the economic life of the people, revolutionary change in the social life of the people is essential. We need reconstruction of the society, based on equality and fraternity, which is an urgent need. That is one of the most important functions of a democratic government.

So far as the fundamental change in the economic life of the people is concerned, what is being done by the Government is not enough. I do not wish to enter into the details now. But I feel that the question of a revolutionary change in the social life of the people is completely ignored in this country. Rather than that, any such movement is being suppressed, as has been done in respect of Buddhists.

But we must all remember that the first condition precedent for the successful working of democracy is that there must be no glaring inequalities in the society. There must not be a class, which is completely suppressed or oppressed, which has all the burdens to carry, and another class which has all the privileges. Dr. Ambedkar once observed that such an organisation of society contains within itself germs of bloody revolution.

The Scheduled Caste people and the Buddhists are trying in their own way to uproot these glaring social inequalities Therefore, their hands must be strengthened by the Government.

Before I conclude, I would like to refer to the Enquiry Committee report on the death of Dr. Ambedkar. Some hon. Members desired an enquiry, and an enquiry was made. But the report of that enquiry has not been published. By concealing the report, by making a statement, which was not at all convincing, the Home Minister has created grave doubts in the minds of the people, and there is great dissatisfaction prevailing among the Scheduled Castes and Buddhists in this country, who are followers of Dr. Ambedkar

[Shri D. A. Katti]

and who are millions in number. Therefore, I submit that the report should be placed on the Table in order to remove doubts from the minds of the people. If it is not possible to place the report on the Table of the House, at least, it should be given to those who demanded an enquiry.

Shrimati Renuka Ray (Malda): Mr. Speaker, brief and concise, the Presidential Address yet gives an overall picture of the things that have been done, the difficulties that still confront us and the ways and means through which these are sought to be overcome. The financial difficulties that we have been facing and which have been very great are still naturally exercising our minds. But, there is no doubt that the Government has been more alert in the matter of import and export controls, about our overall financial situation and in following a more vigorous and progressive taxation policy.

So far as the international situation is concerned, I do not think there is any rational man or woman who has any difference of opinion regarding our policy on this subject. But, what does exercise our mind is that in the implementation of national policies our machinery is not adequate. I am very glad that there is some mention in the Presidential Address about this matter when it speaks about the National Development Council's recommendation that in the Block areas, the operational budget should be in the hands of the B.D.O. and that the Block shall be the unit of development and planning. Here lies the most significant thing of all to my mind.

I feel that while our policies are right, it is in the implementation of policy and the machinery through which we have to accomplish this that we must focus our attention to a far greater extent. Government and the people at large are all convinced of one thing not today, but for the last few years—that we have had to go in for short-term policies of giving food and relief wherever there has been failure of crops, we have not made much advance, I should say, though I do not say there has been no advance, in regard particularly to small irrigation projects, though this is much talked about. I know that it exercises the mind of the Government. But, I would like to know why we cannot go further ahead.

As I have indicated our failure in swift implementation of work as on this front and so in other hinges on the administrative machinery through which we have to work, I feel that as yet our minds do not seem to be free from confusion about this. I do not say that the Government has made no changes at all. But, I do say that in spite of repeatedly saying that our machinery must be geared to the needs of a welfare State and must be changed from what was needed for a police State, we still remain to a large extent where we were.

In a few days, we shall be taking up the Budget. We shall see again the spectacle that comes year by year *viz.*, the budget lapses. This is only one out of a large number of items that need to be discussed. I think everybody recognises today and realises that as these lapses are brought up, there is a tendency on the part of the Government, from Ministry to Ministry, from the Ministry to the States, from the States down to the man who implements on the field, to pass on the responsibility when the budget lapses come. Yet we do not seem to eradicate the root of this evil. So much energy is wasted, and so much time has to be spent in trying to get sanction that there is no time for execution of work. The end of the year comes and there is a feverish haste. The implementation authority who is in no way responsible or has very little responsibility is asked to spend money probably in a period of three months and naturally wasteful expenditure, to avoid which so many checks are placed, becomes inevitable. Yet, we go on in the same old way.

I would like to say that unless there is some radical change made, until we can get out of this idea of clinging to outworn procedures, customs and technicalities, departmental and otherwise, we cannot get away from that. There is no doubt that there is too much of centralised financial control over the spending Ministries in the Centre with the consequent result that there is bargaining going on. The spending Ministries also speak in terms of asking more than they are likely to get because they think that this is the only way of getting something This spectacle goes on.

The position as regards the Centre and the States is still worse. I am glad that to a great extent this system of matching grants has been given up, which during 1956-57 slowed down the pace of the Second Five Year Plan in its first year All the same, there is yet a very great deal that has to be done by which we can bring about swifter progress of work Each separate scheme coming up from the districts takes far too much time to get sanction by the administrative Ministries in the States and then in the Centre and the Central Finance Ministry I would say that the Central Ministries which are the administrative ones should be given greater accounting responsibility Similarly, the State Governments should be given this money sanctioned and a review kept afterwards and no irritant checks put in beforehand There has to be a change in our outlook Although I do not deny that there have been many Committees and many Commissions which have reported on these vital matters, yet, I know we do not get on with this matter to the extent that we should Until we do that, it is no use talking about swifter progress

Then, I come to the new pattern through which we are trying to overcome these difficulties of red tape, and that is, the autonomous and semi-autonomous boards In the public sector to a large extent, in regard to large projects and also in some other vital matters, we have been setting up these boards It was a thing about which we have been very happy But, to some extent we have had a rude shock. I think even in the matter of the boards, we should be careful as to what the powers are to be, what the procedure is, and how in the light of experience these should be established Although we talk about so many kinds of change, we do not go ahead

Then, I will speak about something else, that is, the import and export policy of the Government I know that there has been a great deal of tightening up during the last year which has improved matters, but honestly I must place before the Commerce Minister certain points Even this morning there was a question regarding the production of artificial silk, and the answer given was that goods are produced for export, but any one who goes round the markets or ships will see that the bulk of the artificial silk produced is being utilised in the country Is it therefore necessary to produce so much artificial silk?

In spite of the restrictions, we still see luxury goods, non-essential goods in the shops and the market places, and that to the layman appears strange when we are following a very stringent policy

Then in regard to the import of essential goods, I want to point out in all humility that sometimes there is so much delay that the very purpose for which some very essential goods are required is defeated I do not say that it is a matter of policy, but sometimes permission is given for importing goods which are not essential for our manufacture while it is not given for essential goods.

Let us take some other policies which also concern the Commerce

[Shrimati Renuka Ray]

Ministry. I was rather amazed to hear that there are in this country at least five, maybe more, firms which have been given licences to manufacture automobiles, but as yet there is not one firm which has reached anywhere near self-sufficiency in producing an automobile in this country, whether a jeep, a truck or a motor car which we will be able to use if imports were to be prevented because of war or any. other reason. It is stated that seventy per cent or even 90 per cent of the parts are being manufactured in the country, but if a carburettor is not made in the country, a motor car cannot function. And this is the kind of thing that is going on. If in the public sector we can have a locomotive made entirely in the country in regard to all major vital components, why not the same obtain in the private sector in regard to at least one kind of motor car, even though it may not be a picturesque-looking one?

Take the case of Poland. Two years ago many people went to an exhibition there and they found a particular motor car which looked very old-fashioned compared to the wonderful things that are produced in America and other places, but they had laid emphasis on one point that they would have one vehicle which they could use and in respect of which they could be self-sufficient. Why should that not obtain in India? Why should we give licences to so many and yet not have one car made here in all these years, for which even the carburettor is made in this country? I request the Commerce Minister to look into this matter. It is a matter of great concern to us, and therefore I say that so far as policy is concerned, we have no quarrel with the over-all policies, but we find that the difficulty arises in the implementation of the policies, in the matter of working them out in detail.

Now. there are the oil refineries about which we have come to an agreement. This rupee company is a good thing, but let us be warned also that we are dealing with people who have been monopolists, who know a great deal more about it than we do ourselves. We have certain handicaps also because in a country which believes essentially in the freedom of the individual, where we have the private sector along with the public sector, there will be the natural tendency for the private sector to pay more and get the best experts available. Since we want the public sector to expand and be a good one also, Government must be more vigilant about this.

I have seen some of the agreements into which we have entered in earlier years with some of the firms who have helped us no doubt, but these agreements have also led to restrictions on our own work here. I do not want to enter into details. It is only by a method of trial and error that we can learn, but we must realise that there are many things that are still going wrong. because of which our energies, time and labour are being wasted and we are not able to progress as much as we could have I am the last person to belittle the efforts of Government. It is only human to make some mistakes, and mistakes are inevitable when one is trying to go ahead, but we must learn from them. We must keep an open mind in these matters, and I hope and trust that the Government will do so.

I have not much time at my disposal, and there are many other things, which I hope to be able to bring up when the relevant Demands for Grants come up, but the whole thing hinges on the kind of administrative machinery that we have. We had a Bill the other day, which has just been enacted, regarding corruption among public servants. That is necessary, but what is more necessary than the personnel is the machinery itself, an overall change in the machinery itself. We may make mistakes, but we must rectify them and benefit by them. If we really want to go ahead and bring

about changes in the economic sphere by which equality of opportunity is assured to all and disparity in wealth disappears, then there is only one way in which we can do it, and that is not only by adumbrating our policies but having the machinery through which we can actually implement those policies into reality.

With these words, I suport the Motion of Thanks.

डा० राम सुभग सिंह (सहसराम) : अध्यक्ष महोदय, मुझे इस बात की बड़ी खुशी है कि राष्ट्रपति जी ने अपने अभिभाषण में देश के आर्थिक जीवन का बडा सुन्दर चित्र चित्रित किया है । इस मौके पर मै यह भी चर्चा करना चाहता हूं कि हाल ही में जो लाइफ़ इन्शोरेंस कार्पोरेशन की स्थिति की जांच की गई, उसके कारण यहां मंत्री-मंडल में भी कुछ तब्दीली हुई । मै श्री कृष्णमाचारी जी को इस के लिये धन्यवाद दूगा । उनके लिये मेरे दिल में काफी बड़ी कद्र है । वह हम लोगो से विदा हो रहे है, इसका मुझे दुख भी है । लेकिन मै सरकार की इस नीति का पूरा समर्थन नही करता कि अटानोमस कार्पोरेशन में इस तरह की नीति चलने दें कि उनको नाम के लिये तो अर्ध-सरकारी बनाया जाय, परन्तु उन पर विभागीय संस्थाओ से भी ज्यादा नियंत्रण सरकारी अफ़सरों का रहे । यहां पर केवल लाइफ़ इन्शोरेंस कार्पोरेशन का ही सवाल नही है । सिन्धी, स्टेट बैंक आफ इंडिया और दामोदर वैली कार्पोरेशन, इन सभी की यही स्थिति है । स्टेट बैंक आफ़ इंडिया का निर्माण हुआ था किसानों को कर्ज देने के लिये, लेकिन उसके बोर्ड आफ़ डाइरेक्टर्ज पर एक भी किसान नही है । सिन्धी खाद के—फर्टलाइज़र्ज के— उत्पादन की एक बड़ी फ़ैक्टरी है, लेकिन वहां पर बोर्ड आफ़ डाइरेक्टर्ज पर एक भी किसान नहीं है । दामोदर वैली कार्पोरेशन की भी यही हालत है । अभी कल मंत्री महोदय ने कहा कि उस योजना के अन्तर्गत करीब ११ लाख एकड़ भूमि की सिंचाई करने की बात थी, लेकिन केवल १,४५,०४० एकड़ भूमि की सिंचाई हुई है और बिहार में तो एक एकड़ की भी सिंचाई नहीं हुई है । इसका कारण यह है कि इन संस्थाओं में ऐसे लोग होते है, जो समस्याओं को नहीं समझते है और इस वजह से काफी तकलीफ होती है और इससे सरकार को प्रगति करने में सहूलियत नही होती है । मै यह कहना चाहता हूं कि इन सब कार्यों को बहुत होशियारी के साथ करना चाहिये । मुझे हर्ष है कि जब से श्री मोरारजी भाई आये है, तब से उनके मंत्रालय में काफी उन्नति हुई है और आगे भी होने की संभावना है ।

श्री सुरेन्द्र नाथ द्विवेदी (केन्द्रपाडा) : तो फिर उनको फ़ाइनेन्स मिनिस्टर बना दिया जाय ?

डा० राम सुभग सिंह : चाहे जिसको बना दीजिये ।

इसके साथ ही मै यह भी कहना चाहता हू कि जिस तरह से यहा पर लाइफ इन्शोरेंस कार्पोरेशन के सम्बन्ध में जाच हुई, उसी तरह काश्मीर के बारे मे यहा दिल्ली में जो कार्यवाहियां हो रही हैं, उनकी भी जाच की जानी चाहिये । मुझे इस बात की भी खुशी है कि काश्मीर के बारे में जिस नीति को अपनाने का हम लोग आग्रह करते थे, आज वही नीति अपनाई जा रही है । ग्राहम साहब आये है । उन से हमको इस सम्बन्ध में साफ़ शब्दों में बात करनी चाहिये । आज ही एक क्वेश्चन आया था कि मैसर्ज बिन्नी, डीकन एड गोर्ले आफ़ लंडन और मैसर्ज हार्जा इंजीनियरिंग कम्पनी आफ़ यू० एस० ए० सीधे पाकिस्तान से बात करते है और उन्होंने पाकिस्तान अधिकृत क्षेत्र में मंगला डैम बनाने के विषय में बात-चीत की है । ग्राहम साहब अमरीका और इंगलैंड की सरकारों को क्यों नहीं समझाते ? ऐसा न करके वह

[डा० राम सुभग सिंह]

बराबर दिल्ली से कराची जा रहे हैं। मैं यह कहना चाहता हूं कि आतिथ्य-सत्कार के अलावा उनसे कोई बात नहीं करनी चाहिये। छागला साहब ने जिस मुस्तैदी के लाइफ़ इन्श्योरेंस कार्पोरेशन के मामले की जांच की, उसी तरह से दिल्ली में काश्मीर के बारे में जो कारनामे हो रहे हैं और जो बहनें यहां पर प्रचार कर रही हैं, उनकी जांच होनी चाहिये और उन पर काफ़ी नियंत्रण होना चाहिये।

Mr. Speaker: Is it singular or plural?

Dr. Ram Subhag Singh: I stand corrected; it is singular.

उसी तरह से इस बारे में भी कड़ी कार्यवाही करनी चाहिये। आज तक उनका बहाना था कि शेख साहब जेल के अन्दर हैं, लेकिन अब तो वह बाहर आ गये हैं। इसकी मुझे खुशी है। उनके व्यक्तित्व के प्रति मुझे काफ़ी श्रद्धा है, लेकिन देश के प्रति श्रद्धा और वफ़ादारी रखने के कारण मैं किसी भी ऐसे व्यक्ति की कद्र नहीं कर सकता, जो कि अपने देश के हित के साथ अपने हित को मिला कर न चले। ऐसे व्यक्ति के विषय में हम लोगों को कोई व्यक्तिगत कद्र की गुंजा-इश नहीं रखनी चाहिये। इसलिये यदि दिल्ली में कोई इस तरह की हरकत होती है, तो सरकार को बड़ा कड़ा कदम उठाना चाहिये और दिल्ली से ऐसे तत्वों को हटा दिया जाना चाहिये, जो कि यहां पर बैठे बैठे देश के साथ ग़द्दारी कर रहे हैं।

जहां तक गोआ का सम्बन्ध है, पहले वहां से आने जाने की सहूलियत थी। गोआ के लोग आसानी से यहां आते थे और हम लोग भी जाते थे। चूंकि वहां पर ऐसी सुविधा थी, इसलिये भारत सरकार को सत्याग्रहियों को भी आने जाने देने में कोई अड़चन नहीं करनी चाहिये थी। उस वक्त—१९५५–५६ में—हम लोगों ने मान लिया कि सरकार वहां के बारे में कदम उठायेगी, लेकिन दो तीन वर्ष हो चुके हैं और कोई कार्यवाही नहीं की गई है। इस बीच में सरकार को कोई निश्चित कार्यवाही करनी चाहिये थी। अगर हमारे घर में कोई चोर घुसे, तो हम यह घोषणा नहीं करेंगे कि चोर कितनी ही चोरी करे, हम कोई भी कार्यवाही नहीं करेंगे। अगर कोई बाहर वाला अनधिकृत ढंग से आये, तो हम उसको गोली मारने को तैयार हो जाते हैं। तो गोआ हमारा अंग है—और इस बात की स्पष्ट रूप से घोषणा कर दी गई है, इस विषय में कोई विवाद नहीं है—और वहां पर अनधिकृत ढंग से जो पुर्तगाली बैठे हैं, जो कि अच्छी बात को नहीं सुनते हैं, उनको बगर किसी हिचक के हटा देना चाहिये, जैसे कि हम लोग चोर को हटाते हैं। मैं यह भी निवेदन करना चाहता हूं कि इस सम्बन्ध में अच्छे और बुरे में भेद करना चाहिये। यह घोषणा करना कि हम कभी भी सेना का इस्तेमाल नहीं करेंगे, यह एक श्रेयस्कर बात है, लेकिन यह अच्छे लोगों के लिये है, बुरे लोगों के लिय नहीं है। गोआ के बारे में सरकार को ज़रा तीव्रता से और मुस्तैदी से कोई कदम उठाना चाहिये और मैं समझता हूं कि वह घोषणा वापस ले लेनी चाहिये कि चाहे कुछ भी हो जाय, हम अपनी सेना का इस्तेमाल नहीं करेंगे।

केवल इम्पीरियल बैंक, लाइफ़ इन्शोरेंस इत्यादि का नैशनलाइजेशन करके हम समझते रहे हैं कि हम समाजवादी समाज की ओर बढ़ रहे हैं। लेकिन मैं इसको कोई विशेष समाजवाद की चीज़ नहीं मानता हूं। जब तक कि देश में बेकारी है, तब तक समाजवाद की स्थापना नहीं हो सकती है। समाज-वाद का मोटा उसूल यह है कि जो आदमी काम करने लायक हैं, उनको काम देने की व्यवस्था करें और उनको काम के अनुसार ही मजदूरी दें। हमारे देश में इस ओर कोई

कार्यवाही नहीं की गई है । आज हमारे देश में काम करने वाले लाखों करोड़ो आदमी हैं, लेकिन वे क्या काम करें कहां काम करें, इसकी कोई व्यवस्था नही है । काम भी ऐसा होना चाहिये, जिससे उत्पादन में वृद्धि हो, लेकिन ऐसा काम मिलता नहीं है । चाहे क्लर्की मिले, चाहे मिनिस्ट्री मिले, उस से उत्पादन बढ़ने का कोई सवाल नहीं है । लेकिन अगर कोई शौक से हल चलाने का काम करे, तो उत्पादन बढ़ सकेगा । इस दिशा में—यह भावना उभाड़ने में—हम असमर्थ रहे हैं । मै समझता हू कि समाजवाद का यही सीधा और ोटा अर्थ है और इसका प्रचार होना चाहिये और इसको ही क्रियान्वित करने का प्रयत्न करना चाहिये ।

राष्ट्रपति महोदय ने कहा है कि इस समय तक २,१५२ सामुदायिक विकास केन्द्र खोले जा चुके हैं । वहा पर हजारो, लाखो लोगो की बहालिया हुई होंगी, लेकिन वे बहालिया कलैक्टर इंस्पैक्टर के, ब्लाक डवलपमैंट आफिसर के, पचायत सुपरवाइजर के, को-आपरेटिव सुपरवाइजर के या विलेज लेवल वर्कर के हुई हैं । इसके बजाय वहा के लोगो को प्रेरणा दे कर, उभाड कर नालियां बनाने, हल चलाने, बाध बनाने इत्यादि के काम म लगायें । मै यह नहीं कहता कि उन लोगो को काम न दिया जाये । मै सब्स्टीच्यूट भी देता हूं । इन केन्द्रो मे २,७६,००० गाव आते है । हर एक गाव मे एक एक आदमी को विकास सेना मे रखा जाय । फर्ज कीजिये कि एक ब्लाक मे सौ गाव है, तो उन सौ गांवों में से सौ आदमी विकास सैनिक के रूप में भरती किये जाये । हर जगह जहा जरूरत हो उनसे आप कुंये खुदवा लें, जहा आवश्यकता हो बाध बनवा लें, अगर कहीं पर आवश्यकता हो और बाढ़ आ गई हो, तो उसको आप वहा भेज सकते हैं, उनसे आप सफाई का काम करवा सकते हैं या इसी तरह से दूसरे सेवा के कार्य करवा सकते हैं । आज यह होता है कि आप आधा या १/३ हिस्सा खर्च का देते हैं लेकिन आप यह नही देखते हैं कि काम होता है या नही । आप इस चीज को नही देखते हैं कि किसान काम करता है या नहीं आप शिक्षा के लिये रुपया देते हैं लेकिन यह नही देखते कि स्कूल बन रहे है या नही बन रहे है । आप इस बात का कोई विचार नहीं करते हैं कि जो स्कूल बने हुये हैं, वे धराशायी हो रहे हैं और उनकी मरम्मत होनी चाहिये । आपने कहा है कि सामुदायिक विकास केन्द्रो की सख्या इस समय २,१५२ है और और भी स्थापित किये जा ेंगे । आज तक इन विकास केन्द्रो के अधीन १५ करोड़ लोगो को लाया जा सका है । जिस सेना बनाये जाने का मैंने सुझाव दिया है वह कई काम कर सकती है । इन केन्द्रो के अधीन अगर आप एक एक आदमी भी रखें और उसको एक रुपया हर रोज यानी तीस रुपया प्रतिमास भी दे तो आप देखें कि इससे स्थिति मे काफी सुधार हो जायेगा । आज आप देखते हैं कि गावो में मजदूरो का अभाव है, काम करने वालो का अभाव है, खेती का ह्रास होता है, खेती नही हो पाती है, मवेशियो को खाना नही मिल पाता है, सडको की मरम्मत नहीं होती है और इन सब चीजो मे सुधार करना बडा आवश्यक है । यदि ये लोग रहेंगे तो व इन अभाव अभियोगो को देखेंगे और इनको दूर करने का प्रयत्न करेगे । जहा पर भी आवश्यकता होगी वहा पर इनको कार्य करने के लिये भेजा जा सकता है । आप एक सौ के बजाय पाच सौ आदमी रख सकते हैं और उनको एक रुपया रोज के बजाये आठ आना रोज मजदूरी दी जा सकती है । इस तरह से आपका ३६,००० के करीब ही खर्च होगा । आज आप सात साढ़े सात लाख तक एक एक ब्लाक पर खर्च कर रहे हैं और आगे १२–१३ लाख खर्च करने वाले है । लेकिन इसका अधिकांश भाग व्यर्थ ही जाता है और इसे अच्छी तरह से खर्च नहीं किया जाता है । मेरे ही

[डा० राम सुभग सिंह]

क्षेत्र में १२--१३ विकास केन्द्र खोले गये हैं। उन में से सभी में मै गया हूं। मैंने देखा है कि उन विकास केन्द्रों में से मुश्किल से दो तीन मे ही एग्रिकल्चरल ओवरसीयर हैं जो समय पर एस्टीमेट देते हैं। कुएं बनाने की या सड़कें बनाने की उनको जानकारी ही नहीं है। इस तरह से कठिन परिस्थिति पैदा होती है। में अपने क्षेत्र का ही उदाहरण देता हूं। अगर आप एक ब्लाक् में १०० आदमी स्टैंडिंग सेना के रूप में रख लें तो १३ ब्लाकों में आप १३०० आदमी रखेंगे। उनसे आप दुगुना या तिगुना काम ले सकते हैं और वे इतना काम कर भी सकते है। इससे आपका एक लाख या डेढ़ लाख खर्चा होगा। इसका नतीजा यह होगा कि हर गाव में जो बेकारी की समस्या है वह हल हो जाएगी। इस चीज को अभी तक इस दृष्टि से नही देखा गया है।

दूसरी बात यह है कि जो आदेश जाते हैं उनको कार्यान्वित नही किया जाता है। १५ सितम्बर, को एक आदेश गया था जिसमें कि यह लिखा था :—

A non-official out of those present should be elected to preside over the meeting of the block advisory committee while the Collector or the S.D.O. could function as the convener.

आज फरवरी का महीना आ गया है लेकिन इसके बारे में कुछ भी नही हुआ है। यदि इस विकास के कार्य में इतनी ढिलाई दिखाई जा सकती है और आदेशों को इतनी तत्परता से कार्यान्वित किया जा सकता है तो दूसरे डिपार्टमेंटस की क्या हालत होती होगी, इसका अंदाजा आप लगा सकते है। राष्ट्रपति जी ने जो अभि-भाषण किया है, उसमें उन्होंने शिथिलता का जिक्र किया है। शासन का अंग जिस को कि विकास कार्य करना है, सब से ज्यादा शिथिल है। सितम्बर, के आदेश को आज तक कार्यान्वित नहीं किया गया है और यह फरवरी का महीना आ गया है। इस तरह से काम नही चल सकता है।

खेती के बारे म राष्ट्रपति जी के अभिभाषण में जिक्र किया गया है : राष्ट्रपति जी ने कहा कि अनाज का उत्पादन बढ़ाने का अपूर्व प्रयास किया जा रहा है। अपूर्व के मान यह है कि बहुत अच्छा प्रयास किया जा रहा है। मै अपने यहां की बात कहता हूं। दामोदर वैली के तिलैय्या डैम, कोनार डैम, १९५३ में बन गये थे और उनका उद्घाटन भी हो चुका है। इन डैमों को आप लोग भी देख चुके होंगे। जहां जो जलाशय बनाये गये हैं वे समुद्र की तरह के हैं। लेकिन एक इंच भूमि के लिय भी सिचाई के लिय पानी उपलब्ध नही हुआ है। उससे बिहार में तो एक इंच भूमि भी इस पानी से नही सींची गई है। अगर इसी को अपूर्व प्रयास आप कहना चाहते है तो मैं इसको मान लूगा। ट्यूबवैल्स का भी यही हाल है। उत्तर प्रदेश एक बहुत निराला प्रदेश है। वहा पर भी ट्यूबवैल्स के लिये ४५ करोड़ रुपया खर्च किया गया था प्रथम पंच वर्षीय योजना के अन्तर्गत। हमारे यहा भी करीब डेढ़ सौ के करीब ट्यूबवल बने। उन ट्यूबवैल्स में से एक भी ठीक तरह से काम नही कर रहा है। मैने माननीय खाद्य मंत्री जी से प्रार्थना की थी कि व मेरे साथ चल कर देखें कि किस तरह से ये ट्यूबवैल वर्क कर रहे है। मंत्री महोदय इस समय यहां पर नही हैं। उत्तर प्रदेश में तो ५० प्रतिशत पानी मिला बजाये इसके कि १०० प्रतिशत मिलता। यह कोई छिपी हुई चीज नहीं है, यह ओपन सीक्रेट है। उत्तर प्रदेश के मंत्री भी यहा बैठे हुये हैं। वे सब चीज जानते है। जब एसी स्थिति है तो मैं इसको अपूर्व प्रयास मानने के लिय तैयार नहीं हू और इस तरह के प्रयास नहीं किये जाने चाहियें।

राष्ट्रपति श्री ने जनता को मितव्ययी होने का परामर्श दिया है। उन्होंने कहा है कि जन साधारण की समस्याओं को समझना चाहिए। जनता को छोटी बचत योजना को सफल बनाना चाहिए और कुर्बानी करने के लिए तैयार होना चाहिए। जनता को सतर्क रहने का परामर्श भी दिया गया है। जहा तक आम जनता का सम्बन्ध है उसने काफी कुर्बानी की है। उसने स्वतंत्रता प्राप्त करने में काफी योग दिया है। वह काफी सतर्क है। वह देश की स्वतत्रता को बरकरार रखने के लिए उद्यत है, विकास कार्यों में भी दिलचस्पी ले रही है और अपना योग दे रही है और जहां जरूरत होती है सरकार का प्रबल समर्थन करती है। लेकिन सरकार स्तर्कता बरतने के लिए क्या कर रही है। हम यह भी जानते है कि कितनी मितव्ययता सरकार बरत रही है। सरकार के किन कामो से मितव्ययता आई है? काफी इकोनोमी ड्राइव भी हुई है। लेकिन उसमें मै इस समय जाना नहीं चाहता। सरकार की शानोशौकत में कोइ कमी नही हुई है। पच वर्षीय योजना के अन्तर्गत कृषि सम्बन्धी खर्च को मै देख चुका हू। जहा सौ रुपया खर्च किया गया है उस में से पचास रुपये तो ऐसे कामो में खर्च किए गए हैं, जो निरर्थक थे। इस तरह से मितव्ययता नही होती है। सरकार को चाहिये कि वह मितव्ययी हो, सतर्क रहे और बहुमत के फैसलों के अनुसार चले तथा उनकी भावनाओ को पहचाने। आज जनमत है। मैं दुबारा एल० आई सी० का उदाहरण प्रस्तुत तो नही करना चाहता लेकिन बहुत दुख के साथ मुझे उसको दौहराना पडता हैं। वह उदाहरण आपके सामने है। मैं चाहता हूं कि कोई भी मिनिस्टर या कोई सरकारी अफसर, बड़ा अफसर आदि यदि देहात में जाए या दौरा करे तो वह कभी उस आदमी को अपने साथ न ले जाए, जिस व्यक्ति के बारे में वहां की जनता को संदेह है। यह बात मैं व्यक्तिगत अनुभव के आधार पर कह रहा हूं। इस तरह से आजकल हो रहा है। आज कल उन लोगों को साथ ले कर चला जाता है जो लोग वहां की जनता में तिरस्कृत हो चुके होते है, निंदित हो चुके होते है, जिन पर सरकार का दोषारोपण है। कोई मैम्बर भी अगर ऐसे लोगों को लेकर जाता है तो मै चाहूंगा कि वह भी ऐसा न करे।

12·57 Hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

आजकल नैतिकता भी गिरती जा रही है। यह बहुत बुरी बात है। नैतिकता को ऊचा उठाना चाहिए। आजकल ऐसे लोगो को नेता बना दिया जाता है जो वैसे ही थोड़े दिनो के लिए बनाये जाते हैं। इसके दोषों की चर्चा मैं पहले भी कर चुका हूं। हमें ऐसे लोगो को नेता नही बनाना चाहिए। हमें ऐसे लोगों को ही नेता बनाना चाहिए जो सचमुच अपने काम के बल पर कुछ कार्य करने के बल पर, खड़े हों। हमें नेताओं को ऊपर से नही लादना चाहिए, ऊपर से उन को जनता पर नही थोपना चाहिए।

कोआपरेटिव की बात भी यहा की जाती है। किसी के पास एक बैल होता है किसी के पास दो होते है। दौरी करने के लिए वे आपस में कोआपरेट करते हैं। किसी से मांग करके भी दौरी कर लेते है। इस तरह से छः बैलों का आठ बैलो का प्रबन्ध कर लेते है। इस तरह से उन में पहले से ही आपस में सहयोग है। इस तरह से पुरान कोआपरेटिव के जो सिस्टम हैं उनके आधार पर ही आपको सहायता देनी चाहिए। जो बड़े बड़े लोग हैं, जो सरकार के प्रिय पात्र हैं, उन को सरकार आसानी से लाखों हजारों रुपया दे देती है बड़े बड़े कामों के लिए। उन में से करीब करीब सब डूब गए हैं या डूब रहे है। यहां पर आकर सरकार गलती करती है। इस आधार

[डा० राम सुभग सिंह]

पर मैं यह कहता हूं कि ऊपर से थोपने के बजाये, चाहे शहरों में चाहे गांवों में, हमें काम करने वालों को ऊपर उठाना चाहिए।

हम उन लोगों को आगे बढ़ने का मौका देते हैं जिनका एक आधार केवल फ्लैटरी होता है। उनको बढ़ाने से हमारी प्रगति रुक रही है। आज हम ऐसे लोगों को प्रश्रय दे रहे हैं जिनमें कोई हिम्मत नहीं होती, जो कायर होते हैं, जो हां में हां मिलाने के सिवा दूसरी बात नहीं जानते यह चीज सरकार के लिए और देश के भविष्य के लिए खतरनाक है कि हम ऐसे आदमियों को आगे बढ़ने का मौका दें जिनका केवल एक काम है, और वह है फ्लैटरी करना।

हमारा ध्येय था कि हम दस वर्ष में सब लड़कों को अनिवार्य प्राथमिक शिक्षा दे देंगे। लेकिन अभी तक यह चीज नहीं हो पायी है। अब कहा जाता है कि तीसरी योजना के अन्त तक ऐसा कर पायेंगे। यह दुःखद चीज है कि शिक्षा के काम में वृद्धि नहीं हुई है। यह ठीक है कि स्कूलों की संख्या बहुत बढ़ी है। आप किसी ब्लाक डेवेलपमेंट के स्कूलों की लिस्ट को लें तो आप देखेंगे कि बहुत से स्कूल बढ़े हैं चाहे पढ़ने वाले हों या न हों। लेकिन जिन स्कूलों को सहायता की आवश्यकता है उनको सहायता नहीं मिलती है। शिक्षा का स्तर नीचे गिरता जाता है। खड़गपुर में जो हिन्दुस्तान का सब से अच्छा टैकनिकल स्कूल है और जो दिल्ली का पोलीटैकनिक स्कूल है ये देश के लिये शान की चीजें हो सकतीं थी लेकिन हम इनको ठीक तरह से नहीं चला पा रहे हैं। इस ओर हमको ज्यादा से ज्यादा ध्यान देना चाहिये।

शासन की क्षमता की ओर भी हमको ध्यान देना चाहिये। आज जो लोग अनशन करते हैं उनके लिये कहा जाता है कि यह चीज़ गलत है लेकिन जब आदमी को कोई और सहारा न रह जाये तो वह और क्या कर सकता है। अगर किसी के सामने कठिनाई आने पर जब वह आकर शिकायत करता है और आप उचित ध्यान नहीं देते तो उस आदमी को अनुचित कार्रवाई करने के लिये बाध्य होना पड़ता है। आपके अधिकारी किसानों से मालगुजारी वसूल करने में और नहर के अधिकारी [illegible] वसूल करने में किसानों पर ज्यादतियां करते हैं, चोरी डकैतियां हो रही हैं, किसान अफसरों के पास जाते हैं तो घूस के बिना कोई काम नहीं निकलता। कलक्टर ही विकास अधिकारी हैं। ऐसी हालत में किसान किसके पास जायें। बाध्य हो कर उनको नाजायज़ हरकत करनी पड़ती है। यह चीज आजकल ज्यादा तादाद में हो रही है। मैं चाहूंगा कि सरकार ऐसा उपाय करे जिससे शासन की कुशलता बढ़ जाये और लोगों को जो भी शिकायत हो उस पर फौरन ध्यान दिया जाये। यदि ऐसा होगा तो किसी को अनशन करने की जरूरत ही नहीं होगी और सब कठिनाइयां दूर हो जायेंगी।

13 hrs.

Mr. Deputy-Speaker: Shri Brijesh. I must remind the hon. Member that he had given his name yesterday. I called him, but he was not present. He perhaps went away after some time.

Shri Raghunath Singh (Varanasi): I am also present, Sir.

Mr. Deputy-Speaker: He too had left yesterday.

Shri Vajpayee (Balrampur): I never expected that I would be called on the first day.

Mr. Deputy-Speaker: Sometimes people who never expect get opportunities.

पंडित ब्रज नारायण ब्रजेश :(शिवपुरी): हुक्म वाके अवधूत ब्। उपाध्यक्ष महोदय, मुझे आशा नहीं थी कि कल ही मुझे इस अभिभाषण पर अपने विचार व्यक्त करने का सौभाग्य मिलेगा। मैं उस समय अपनी अनुपस्थिति के लिये क्षमा चाहता हूं।

उपाध्यक्ष महोदय : ऐसी निराशा क्यों माननीय सदस्यों के दिलो में होनी चाहिये।

पंडित ब्रज नारायण ब्रजेश : राष्ट्रपति जी ने देश की आर्थिक समस्या के सम्बन्ध में जो अपने भाव व्यक्त किये हैं इसमें कोई सन्देह नहीं कि उस विषय में सदन के सदस्यों के दो मत नहीं होंगे। निःसन्देह हमारा शासन देश की आर्थिक स्थिति को सुधारने के लिये सचेष्ट और सावधान है। उस दिशा में जो करना चाहिये वह करने के लिये वह उद्यत है। परन्तु मैं देखता हूं कि आज हमें जितनी साधना सामग्री प्राप्त है उससे देश को जितना लाभ होना चाहिये था उतना नहीं हो रहा है। इस कारण जितनी प्रगति होनी चाहिये थी उतनी नहीं हुई है। इसमें कोई सन्देह नहीं कि शासन का ध्यान अर्थ की तरफ जाना चाहिये और तदनुसार राष्ट्रपति के भाषण मे अर्थ का ही प्राधान्य है और यह बात भी ठीक है कि अर्थस्य पुरुषो दासः मनुष्य अर्थ का दास है। यदि अर्थ नहीं होगा तो अनर्थ अवश्य होगा। अनर्थ को रोकने के लिये अर्थ होना आवश्यक है। परन्तु मैं देखता हूं कि समूचे भाषण मे अर्थ को छोड़ कर बेचारे धर्म के लिये कोई स्थान नहीं है। अर्थ यदि धर्म से हीन होगा तो वह भी अनर्थकारी ही होगा। आज कम्पिटीशन चल रहा है अर्थ प्राप्ति के लिये। सभी पैसा पैदा करने में लगे हैं। इस सम्बन्ध में मुझे एक मराठी कहावत याद आती है :

"अखंड लक्ष्मी आहे कुणाची मार्गपाहे"

इस प्रकार की बुराई देश में उत्पन्न हो रही है। यहां हर एक का जीवन स्तर ऊंचा करने का नारा लगाया जाता है। प्रत्येक आदमी अपना जीवन स्तर ऊंचा करने के लिये दूसरे आदमी से छीन झपट करना आरम्भ कर देता है। हर एक अपना स्तर ऊंचा करने के लिये दूसरे की जेब पर छोड़ चलाने को तैयार रहता है। इसलिये जैसा कि मैं ने निवेदन किया है कि अगर राज्य में धर्म नहीं रहेगा और केवल अर्थ की ही आवाज उठायी जायेगी तो धर्म हीन अर्थ भी अनर्थ का कारण होगा।

एक माननीय सदस्य : यह राज्य का काम नहीं है।

पंडित ब्रज नारायण ब्रजेश : हमारी सरकार का यह काम है क्योंकि हम रोज अपने सामने यह वाक्य देखते हैं "धर्मचक्र प्रवर्तनाय" धर्म से मेरा तात्पर्य किसी सम्प्रदाय से नहीं है कि इस तरह से तिलक लगायें या इस तरह से दंड बैठक करें। धर्म का सीधा सा अर्थ है "यतोऽभ्युदय निःश्रेयस सिद्धिः स: धर्मः" अर्थात् जो संसार में भी हमारा अभ्युदय करे और परलोक में भी हमारा अभ्युदय करे वही धर्म है। धर्म के आधार पर कभी लड़ाई नहीं हो सकती। ये तो वः लोग लड़ते हैं जो धर्म का नाम ले कर अपना स्वार्थ सिद्ध करना चाहते हैं। इसमें धर्म का दोष क्या है।

श्री श्यामनन्दन दास (दरभंगा) : धर्म के ही नाम पर बहुत सी लड़ाइयां हुई हैं।

पंडित ब्रज नारायण ब्रजेश : अर्थ के नाम पर भी बहुत सी लड़ाइयां हुई हैं तो अर्थ को भी भट्टी में झोंक दीजिये।

उपाध्यक्ष महोदय : अब यहां धर्म पर लड़ाई नहीं होनी चाहिये।

[पंडित बृज नारायण बृजेश]

पंडित बृज नारायण बृजेश : लोग धर्म के नाम पर लड़ते हैं यह देश का दुर्भाग्य है। धर्म न होने का सबसे बुरा परिणाम आज यह हो रहा है कि भ्रष्टाचार बढ़ रहा है। इसके मूल में यह ही चीज है कि हमारी अर्थ नीति धर्म हीन है। आज हम धर्म हीन होते जा रहे हैं। बापू जी ने देश के सामने समाज के सामने, और कांग्रेस पार्टी के सामने गीता का धर्म रखा था। गीता का धर्म क्या है :

"परित्राणाय साधूनाम् विनाशाय च दुष्कृताम्" अर्थात् साधुओं का परित्राण और दुष्टों का विनाश। यही मुख्य धर्म का का है। जिस राज्य में साधुओं का परित्राण हो और दुष्टों का दमन हो वही राज्य श्रेयस्कर है वही कल्याणकारी है, वही धर्म की ओर लेजाने वाला है। पर आज हम देखते हैं कि इससे उलटा हो रहा है "परित्राणाय दुष्टानाम् विनाशाय च साधुनाम् अर्थात् जो अच्छा काम करते हैं उनको तो दबाया जाता है और जो दुष्ट हैं, दुराचारी हैं, स्वेच्छाचारी हैं, भ्रष्टाचा ी हैं, अनाचारी हैं वे बडी बडी गुटबन्दियां बना रहे हैं। ऐसे लोग शासन में लोगों में घुस कर अपना स्वार्थ सिद्ध करने का प्रयत्न कर रहे हैं। इसलिये मेरा नम्र निवेदन यह है कि सबसे प्रथम धर्म पर जोर दिया जाना चाहिये। हमारे सामने यह वाक्य सदा चमकता रहता है "धर्म चक्र प्रवर्तनाय"। हमे धर्म चक्र प्रवर्तन करना है। हमे केवल अर्थ चक्र प्रवर्तन नही करना चाहिये। आज हर एक आदमी अर्थ पैदा करने का यत्न कर रहा है, पैसा कमाने मे लगा है, रोटी कमाने में लगा है। हम अर्थ और काम में ही लगे हुए है। दिन में पैसा कमाते है और रात में कामना पूरी करते है।

क्या हम इसी के लिये इस संसार में पैदा हुए हैं ? इसके सिवा और क्या कोई दूसरा हमारा कर्त्तव्य नही है ? उस हालत में तो हममें और पशुओं में फर्क ही क्या रह जायगा। हमारा यहां इस प्रकार कहा गया है :

"आहार निद्रा भय मैथुनञ्च सामान्यमेतत् पशुभिर्नराणाम्

धर्मोहितेषां अधिकोविशेषो धर्मेणहीना पशुभिः समाना :"

फिर मनुष्य और पशु में फर्क ही क्या रह जायगा मनुष्य रोटी खाता है पशु भी घास खाता है और मनुष्य की भांति वह भी भयभीत होता है। आज हम पशुता की ओर जा रहे हैं। आज हम विनाश की ओर जारहे हैं, यह मानवता का लक्षण नही है। मानवता का तो हम नारा लगाते हैं किन्तु बढ़े हम उसकी विपरीत दिशा में जारहे हैं। आज हम देखते हैं कि गरीबो का त्राण नही हो रहा है। बड़े बड़े लोग तो अपना काम करा लेते हैं और चूंकि उनकी पहुंच होती है इसलिये गड़बड़ कर के भी मूछो पर ताव देते हुए. साफ़ निकल जाते है और शासन, पुलिस, मिलेटरी और नेता सब देखते रह जाते है और उनका कुछ नही बिगाड़ पाते। अभी मूंदड़ा साहब का ही मामला देख लीजिये उनका कोई क्या बिगाड़ लेगा। गरीब लोगों का पैसा इस तौर पर हड़पा जाता है लेकिन उनका कुछ नही बिगड़ता क्योंकि यह बड़े बड़े लोग कलाबाजी में बड़े निपुण होते हैं। मुसीबत ग़रीब जनता की है जिस पर कि आये दिन टैक्सो का भार बढता जा रहा है, अपनी गाढ़े पसीने की कमाई में से वह सरकारी खजाने में टैक्स जमा करती है और दूसरी तरफ़ उस पैसे का अपव्यय होता है और उसको बर्बाद किया जाता है और माले मुफ्त दिले बेरहम वाली कहावत चरितार्थ हो रही है। धन को इस तरीके पर बर्बाद किया जा रहा है मानो वह लूट का माल हो और कोई उसका पुरसाहाल नही है। ऐसा मालूम पड़ता है जैसे कोई राज्य या शासन इस देश में है ही नही। धोखा देने की कला में जो जितना निपुण है वह उतने जोर से

धोखा देकर लूट खसोट कर रहा है। राष्ट्रपति महोदय ने यदि इस बात पर जोर दिया होता निर्देश दिया होता कि शासन को इतना मजबूत होना चाहिये और सतर्क होना चाहिये कि वह सज्जनो की रक्षा कर सके और दुर्जनो को दड देकर दबा सके, तो उचित होता । याद रखिये जब हमारे देश मे सज्जनो की रक्षा होने लगेगी और दुर्जनो का दमन किया जाने लगेगा, गुडे दबा दिये जायेंगे और अनाचार का यहा से उन्मूलन हो जायगा तब देश मे सर्वत्र शान्ति और सन्तोष की लहर दौड जायगी और प्राइम मिनिस्टर महोदय की कोठी पर आज जो आये दिन भूख हडताल चलती है वह नही चलेंगी । इन भूख हडतालो और प्रदर्शनो के पीछे असन्तोष छिपा हुआ है और यदि जनता को सतुष्ट रक्खा जाता है और गरीब और सज्जनो की रक्षा की जाती है और उनको राहत पहुचाई जाती है तो आपको वह प्रदर्शन और प्राइम मिनिस्टर की कोठी के सामने भूख हडताल होती नही दिखाई देंगे और जो इस प्रकार की हरकत करेगे उनके प्राण तक ले ले ने के लिये जनता तैयार हो जायेगी ।

लेकिन आज हम क्या देख रहे हैं। आज कलियुग नही करियुग है । जैसा करेगे वैसा भरेगे। कलयुग भी है। मशीन का युग है और सारे हमारे काम मशीन के द्वारा चल रहे है लेकिन मशीन से काम लेते समय हमें इस बात का सदैव ध्यान रखना है कि कहीं हम स्वय मशीन न बन जाय । आज प्रजातांत्रिक जनतत्र का युग चल रहा है और इसलिये यह जरूरी हो जाता है कि जनता को जागरुक होना चाहिये और जनता द्वारा चुने गये शासन को भी जागरुक रहना चाहिये। इनका जब आपस में ठीक से समन्वय होगा तब काम ठीक प्रकार से चलेगा । इसलिये हमारे ऋषियो ने ठीक ही कहा है

"दंडो ही भगवान् विष्णु, दडो नारायण:
प्रभो शाश्वदूपदम् महद्बिभ्रन् महान् पुरुष उच्यते"

तात्पर्य यह कि दड ही नारायण है, दड ही विष्णु है और दड से ही सब कार्य चलता है लेकिन आज दड कुंठित हो गया है। इसका परिणाम यह ही रहा है कि वे लोग जो कि शासन मे हैं और वहां पर कार्य करते है वे शासन का नाश करने के लिये दिल्ली में कान्फ्रेंस करते है और शासन आखो से देखता रहता है । मै तो यही इस पार्लियामेंट मे भी इस शासन के विरुद्ध काम करने वाले लोगो को लौबी में घूमते हुए देखता हू । मुझे पता नही है कि यहा भी कोई गुप्तचर विभाग रहता है या नही रहता है यहा राज्य और शासन के विरुद्ध कनवैसिंग चलती है और कार्यवाहिया चलती हैं । राज्य के विरुद्ध वे एक दूसरे के साथ मत्रणा करते है और कानाफूसी करते हैं । यह बडे खेद और दुःख का विषय है कि मृदुला साराभाई जिन्होने कि वर्षों काग्रेस के अन्दर रह कर काम किया आज राज्य और शासन के विरुद्ध मत्रणा करती फिरती है। उनके द्वारा भारत विरोधी लिटरेचर प्रकाशित किया जा रहा है । मैं देखता हू कि जब शेख अबदुल्ला पहले जेल में बद थे तो उनको बाहर निकालने की सोचते र और जब अब वह बाहर निकाल दिये गये है तो सारा काश्मीर भारत के हाथ से चला जाय, इसके लिये तैयारी और प्रयत्न हो रहे हैं। मैं तो कहूगा कि यदि उनको किसी प्रकार का दड नही दिया जा सकता तो पुन उनको मिनिस्ट्री में लेकर हम अपने प्राण को बचायें, आखिर ऐसे लोगो के लिये और क्या इलाज किया जाय, उनके लिये कोई न कोई हल तो निकाला जाना चाहिये । मै यह निवेदन करूगा कि अगर राज्य गरीबो का त्राण करेगा तो यह किसान, मजदूर अथवा अधिकारी और क्लर्क की समस्या नही रहेगी । हमे ऊचे वर्ग द्वारा जो निचले वर्ग का शोषण किया जा रहा है उसको तत्काल बद करना चाहिये । मुझे तो जब इस सदन् मे काग्रेस दल की ओर से कुछ सदस्यो द्वारा शासन की आलोचना स्पष्ट शब्दो में सुनने को मिलती है तो मुझे

[पंडित ब्रज नारायण ब्रजेश]

हर्ष होता है कि चलो शासक दल में कुछ ऐसे लोग तो हुए जो शासन को उन्नत करने का प्रयत्न करते हैं और उसकी खामियों को दूर करने के लिये प्रयत्नशील हैं ।

एक और महत्वपूर्ण चीज जिसकी कि ओर राष्ट्रपति के अभिभाषण में अगर संकेत किया गया होता तो अच्छा होता और वह है अपने देश के पशुधन की रक्षा करना । हमारे राष्ट्रपति को शासन का ध्यान इस समस्या की ओर दिलाना चाहिये था । यदि हम मानवता का नारा सही अर्थ में लगाते हैं और साथ ही हम अपने आपको अहिंसक भी कहते हैं तो कम से कम यह बहुत जरूरी हो जाता है कि इस देश के पशुओं की रक्षा की जाय और उनकी नसल बढ़ाई जाय । पशु हमारे राष्ट्र की महान् सम्पत्ति है । गाय हमारा अमूल पशुधन है और आप किसी भी देश में चले जाइये किसी भी मत मतान्तर मे गायो की हत्या नहीं की जाती है । गाय से हमें दूध, घी, मक्खन मिलता है और उसके गोबर की खाद बनती है जो कि जमीन के लिये बहुत लाभ दायक है । जिस देश में गायों को मारा जाता हो वहा आपको शान्ति कहा देखने को मिलेगी वहां तो क्रान्ति ही क्रान्ति देखने को मिलेगी । जब लोगों को तामसी भोजन करने के लिये मिलेगा तब शांति कहां रह सकती है । खेती की उपज को बढ़ाने के लिये भी पशुधन की रक्षा करना आवश्यक है । खेती करने के लिये हमें बैलों की आवश्यकता है और बैलों को हम काट काट कर मुद्रा विनिमय के लिये बाहर भेजे और खेती करने के लिये हमारे पास बैल न हों तो हमारा क्या बनेगा, उस हालत में हम ही बैल बन जायगे । यह अच्छा होता यदि राष्ट्रपति के अभिभाषण में देश में गोसंवर्धन और गोसंरक्षण की ओर शासन का ध्यान आकर्षित किया जाता । आज चूंकि हमारे देश मे गोहत्या बद नहीं हुई है और वह चल रही है इसलिये इस देश के दो वर्गों के बीच में एक स्थायी कटुता मौजूद है और वह कटुता उसको बंद करके हमेशा के लिये मिटाई जा सकती है । मैं तो स्वर्गीय क़िदवई साहब को इसके लिये धन्यवाद दूंगा कि उन्होंने बहुत स्पष्ट शब्दों में गोहत्या को बन्द करने के लिये कहा था और चेतावनी दी थी कि यदि गऊ देश में नहीं होगी तो हमारे यहां क्रान्ति हो सकती है । मैं समझता हूं कि उनकी सी राय रखने वाले और बहुत से मित्र होंगे । मैं समझता हूं कि हमारे मौलाना आज़ाद भी इस का समर्थन करेंगे लेकिन एक बात मुझे जरूर खटकती है कि मौलाना साहब तो मौलाना के रूप में ही बठ कर अपना सब कार्य चलाते हैं लेकिन हमारे पंडित जी अपने को पंडित कहलाने में भी संकोच करते हैं और घबराते हैं और इसके रहते कैसे काम बनेगा । मैं तो चाहता हूं कि मौलाना मौलाना बने रहे और पंडित पंडित बने रह कर दोनो प्रेम और समन्वय के साथ काम को चलायें और उसके लिये किसी तरह के घबराने और झिझकने की जरूरत नहीं है । हम फूलो की माला धारण करते हैं और जिस प्रकार एक माला में गुलाब, चमेली, जूही और बेला इत्यादि अनेक फूल गुथे हुए होते हैं उसी प्रकार इस देश की नैय्या खेने के लिये भारत माता की सेवा करने के लिये सब सम्प्रदायों के लोग अपने अपने मतो का अवलम्बन करते हुए भी प्रेम की डोरी मे एक साथ अपने को पिरो लें । आज जब मैं देखता हूं कि छोटे छोटे प्रश्नों पर जैसे भाषा आदि विषयों पर देश में झगड़े चलते हैं तो मेरे दिल में एक टीस उठती है और मन दुखी होता है कि हम लोग आज किधर बहके जा रहे हैं । सब को इस देश को सम्पन्न और समृद्ध बनाने के लिये कन्धे से कन्धा भिड़ा कर काम करना चाहिये, लेकिन उन्हे हिन्दुस्तान की चिन्ता नही है—उन्हें तो अपनी चिन्ता है, स्वार्थ की चिन्ता है । वे मानवता का नारा लगाते

हैं, लेकिन काम नहीं करते हैं। मैं चाहता हूं कि शासन और विशेषकर शासन का कार्य करने वाले इस तरफ बहुत जोर से ध्यान दें। आज इस देश में अराजकता और अशांति बढ़ रही है, गरीबों का संरक्षण होना कठिन हो रहा है। अगर इस तरफ ध्यान दिया जायगा, तो जनता की छोटी छोटी समस्यायें अपने आप सुलझ जायेंगी। अन्न और वस्त्र का उत्पादन बढ़ेगा, न्याय का उत्पादन भी बढ़ेगा, अर्थ का उत्पादन भी बढ़ेगा और तदनुसार धर्म का उत्पादन भी बढ़ेगा। मैं निवेदन करना चाहता हूं कि इस भावना की तरफ बहुत जोर से ध्यान देने की आवश्यकता है। मैं समझता हूं कि अगर शासन ने इस तरफ धीरे धीरे ध्यान दिया, तो फिर हिन्दुस्तान की प्रगति के मार्ग में कोई भी रुकावट नहीं होगी और एक दिन ऐसा आयगा, जब कि भारतवर्ष-आर्यावर्त-का प्रजातंत्रीय शासन सारे संसार के लिये एक आदर्श होगा। हम ने दुनिया को एक आदर्श प्रजातंत्र देना है। हम ने संसार को एक आदर्श राजतंत्र दिया और दिखा दिया कि हमारा राजतंत्र-हमारा राम राज्य-संसार में सब से श्रेष्ठ राज्य था। इसी लिये स्वयं गांधीजी ने राम राज्य का नारा लगाया। He was a great democratic Leader. इस देश का सब से बड़ा प्रजातान्त्रिक नेता होते हुए भी उन्होंने एक राजतंत्र-राम राज्य-का नारा लगाया। ऐसा राज्य न अमरीका ला सकता है, न रूस ला सकता है और न ही इंगलैंड ला सकता है यह राज्य केवल हिन्दुस्तान ला सकता है। मैं यह कहना चाहता हूं कि हम ने संसार में जो शान्ति का नारा लगाया है, वह हमारे उस राज्य का श्रीगणेश है। आज हम दुनिया को निषेध कर रहे हैं कि गिरने मत जाओ, विनाश की तरफ मत जाओ, निर्माण की तरफ जाओ। अगर हम संसार को तो यह उपदेश दें और अपने घर में ध्वंस के कार्य करें, तो हमारी स्थिति उपहासास्पद हो जायगी और संसार हमारी बातों को दिखावा मात्र समझेगा।

इस के साथ ही मैं यह भी कहना चाहता हूं कि विदेशों के लोग यहां पर आते हैं और हम उन का स्वागत-सत्कार करते हैं। इस बात का ध्यान रखना चाहिये कि दुनिया में फैले हुए संघर्ष और पारस्परिक विरोध को मिटाने के लिये, लड़ाई झगड़ा मिटाने के लिये हिन्दुस्तान कोई आरामगाह नहीं है। हमारा दृष्टिकोण यह नहीं होना चाहिये कि यहां आओ और दुनिया की अदावत मिटाने के लिये यहां पर दावत खाओ—यहां अदावत हो और यहां अदावत हो। सिर्फ दावतों से काम नहीं चलेगा। इस देश को दावतखाना न हो कर प्रेरणा का—इंस्पीरेशन का—स्थान होना चाहिये। बाहर से आने वाले यहां आ कर देखें कि मनुष्य इस को कहते हैं, देवता इस को कहते हैं। हमारी जीवन-व्यवस्था ऐसी हो, ऐसा हमारा राज्य हो कि बाहर से आने वालों को प्रेरणा मिले।

हमारे दूतावासों में लाखों रुपये खर्च हो रहे हैं, लेकिन प्रश्न यह है कि क्या वे केवल अपना अर्थ पूरा कर रहे हैं या इस देश का भी हित-साधन कर रहे हैं। क्या विदेशों को उन के द्वारा भारतीयता का सन्देश मिलता है या नहीं? मैं चाहता हूं कि बाहर भी हमारी प्रेरणा ठीक तरह से पहुंचे। अपने देश में हम को एक ऐसे वायु-मंडल—एट्मास्फियर—का निर्माण करना चाहिये, जिस में एक राष्ट्रीयता की भावना का निर्माण हो, कन्धे से कन्धा भिड़ा कर हम लोग अपने राज्य को शक्तिशाली बनायें—चाहे यह राज्य कांग्रेस पार्टी का हो, चाहे किसी अन्य पार्टी का हो। पार्टियों की हमें चिन्ता नहीं है। पार्टियां बनेंगी और मिटेंगी, देश रहेगा—देश रहना चाहिये। पार्टियां मिटती हैं, समाप्त होती हैं, तो कल मिट जायें, कल समाप्त हो जायें, लेकिन देश रहना चाहिये, राष्ट्र रहना चाहिये। इस भावना के साथ यहां हम कार्य करें। यह सदन कहलाता है। सदन का सीधा अर्थ घर है। यह मेरा घर है, अपना बन्धु-

[पंडित ब्रज नारायण ब्रजेश]

बान्धुवों के साथ मिल कर इस घर को सखी, समृद्ध और शक्तिशाली बनाने की दृष्टि से हम को यहां पर स्पष्ट रूप से विचार व्यक्त करने चाहियें, आत्मीयता के साथ इस सदन के सम्मान पर मर मिटने के लिये तैयार रहना चाहिये ।

Shri S. L. Saksena (Maharajganj): I beg to move:

(i) That at the end of the motion, the following be added, namely:—

"but regret that the Address has failed to enunciate any immediate concrete measures to stop starvation deaths in the famine stricken districts of Eastern Uttar-Pradesh, particularly Gorakhpur, Deoria and Basti." (65).

(ii) That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no proposal to include a multi-purpose River Valley Scheme to control the rivers Gogra, Rapti and their tributaries in the second Five Year Plan." (66).

(iii) That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no proposal to increase the price of sugarcane to Rupees 1/12/- per md. which will benefit the canegrowers in their present famine conditions." (67).

(iv) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not refer to the discrimination which is practised in favour of the I.N.T.U.C. by the Registrars of Trade Unions by causing unnecessary delay and refuse registration of non-I.N.T.U.C. Unions." (68).

(v) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention any concrete proposals to increase food production by large-scale co-operative farming." (69).

(vi) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention the principles on which representatives of labour on the sugar and textile wage boards have been selected by the Government and does not lay down that they should be elected by labour employed in these industries." (70).

(vii) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention what improvements are proposed to improve condition of labour in sugar and other industries." (71).

(viii) That at the end of the motion, the following be added, namely:—

"but regret that no adequate appreciation of the present situation in Kashmir and Goa is shown in the Address." (72).

(ix) That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention of the division of the North Eastern Railway at this inopportune time which will saddle the Government with huge unnecessary expenditure causing, at the same time, untold hardship to the staff." (160).

(x) That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention of the steps which the Government propose to take to end corruption in the country which is rampant in almost every department of Government and public life." (161).

Mr. Deputy-Speaker: The amendments are now before the House.

श्री रघुनाथ सिंह : उपाध्यक्ष महोदय, सब से पहले मैं इस बात के लिये आभार प्रकट करता हूं कि सर्वप्रथम राष्ट्रपति महोदय ने अपने अभिभाषण में शिपिंग शब्द का प्रयोग किया है और जहाज-विकास के लिये उन्होंने शुभ-कामना भी प्रकट की है । परन्तु आज मुझे बडे अफसोस के साथ यह कहना पडता है कि हमारे जहाज का व्यवसाय दिन प्रति-दिन अवनति की ओर जा रहा है और इस दिशा में हम उतनी प्रगति नही कर रहे हैं, जितनी प्रगति की अपेक्षा हो सकती है ।

मै आप का ध्यान आकर्षित करना चाहता हू सन् १९५७ की तरफ । १९५७ में इस दुनिया में ९९ लाख टन जहाज बने । यह फिगर ३१ दिसम्बर, १९५७ तक की है । उस में से हमारे भारतवर्ष का हिस्सा सिर्फ २९ हजार टन का होता है, अर्थात् सैकडे में हमारा शेयर ३० है । जहा तक जहाज उत्पादन का सम्बन्ध है, हमारी यह भयकर स्थिति है । विश्व ने १९५६–५७ के बीच में ८४ लाख टन के जहाज बनाये, जिस में कि जापान का हिस्सा २४ लाख टन, यू० के० का हिस्सा १४ लाख टन, वैस्ट जर्मनी का १२ लाख टन है । आप को यह जान कर आश्चर्य होगा कि इस एक वर्ष में—१९५७ मे—जापान ने करीब ७ लाख टन ज्यादा जहाज और बनाये, यू० के० ने १० लाख टन और बनाये और वैस्ट जर्मनी ने करीब ३ लाख टन और बनाये । और हमने कितने और बनाये ? जितने जहाज हम पहले बनाते थे, हम ने उस से कम बनाये । १९५७ में दुनिया में ४९ १ सिर्फ टैंकर जहाज बनाये गये, जब कि भारतवर्ष में, जो कि इतना बडा देश है, जिस में तीन रिफाइनरीज हैं, एक भी टैंकर जहाज नहीं बनाया गया । यह स्थिति बडी शोचनीय है ।

आप यह बात ध्यान में रखिये कि भारतवर्ष एक बहुत विशाल देश है, बड़ा महान देश है । मैं छोटे देशों का उदाहरण आप के सामने रखना चाहता हू । नार्वे बहुत छोटा मुल्क है । उस के पास लोहा भी नही है और कोयला भी नही है । उस ने १९५७ में ११ लाख टन के जहाज बनाये । पनामा को आप ने वर्ल्ड मैप पर देखा होगा । यह बहुत छोटी स्टेट है, जिस की आबादी सिर्फ चालीस, पचास लाख होगी । उसने २२ लाख टन के जहाज एक वर्ष मे बनाये । लाइबीरिया तो पनामा से भी छोटा है, लेकिन उस ने ९ लाख टन के जहाज बनाये । मेरे कहने का तात्पर्य यह है कि छोटे छोटे देश नौ, नौ, दस दस लाख टन जहाज प्रति वर्ष बना रहे है, जब कि अपनी सैकड फाइव ईयर प्लेन के अन्त में हम मुश्किल से तीन लाख टन जहाज बनायेंगे ।

जापान को हम ने स्क्रैप बेचा । हमारे स्क्रैप से उस ने अपने जहाज व्यापार की उन्नति की । जहाज बनाये और सारी दुनिया में वे जहाज बेचे । यू० के० और यू० एस० ए० जहाज बनाने में बहुत आगे थे, लेकिन आज वे पीछे हैं । जापान, जर्मनी, इटली आज सब से आगे हैं । लेकिन हिन्दुस्तान में शिपिंग के सम्बन्ध में जो एक्सपर्ट बुलाये जाते हैं, वे फ्रास से बुलाये जाते हैं । इस सदन में भी इस सम्बन्ध में बडी समालोचना हुई कि फ्रांस वाले एक्सपर्ट नही थे, उन को हिन्दुस्तान शिपयार्ड का काम क्यो दिया गया । उस के बाद फिर यू० के० के एक्सपर्ट बुलाये गये साल भर हो गया है, लेकिन अभी तक उन की रिपोर्ट नही आई है । हमारा सैकड शिपयार्ड कहा होगा, इस की कोई चर्चा नही आई है । अभी हम रिपोर्टों के चक्कर में पड़े हुए हैं और दुनिया बहुत तेजी से आगे बढ़ रही है ।

आप कहेंगे कि हम इस शोचनीय स्थिति का कैसे सामना कर सकते हैं । सामना हम इस तरह कर सकते हैं कि इस विषय में हमारी एक डेफिनिट पालिसी और सुनिश्चित प्लैन होनी चाहिये । पांच वर्ष में तीन लाख टन जहाज बना कर हम देश की उन्नति नही

[श्री रघुनाथ सिंह]

कर सकते हैं । हम २४ करोड़ रुपया फ्लीट पर खर्च करते हैं और ६०,७० करोड़ रुपया फ्लीट के चार्ज में देते हैं । लेकिन ६०,७० करोड़ रुपया लगा कर जहाज खरीदने के लिये आप लोग तैयार नहीं हैं । आपने अपने शिपयार्ड में तकरीबन चार या पांच करोड़ रुपया खर्च किया है । लेकिन उन शिपयार्डस की क्या व्यवस्था है ? दुनिया में जबकि एक करोड़ टन के जहाज बने तो हिन्दुस्तान शिपयार्ड में हम ने कुल जमा २६,००० टन के ११ जहाज बनाये । सात मोटर शिप बनाये ४,००० टन के । दो जहाज बनाये २,००० टन के, चार स्टीमर शिप बनाये ४,१०० टन के । इस में एक जहाज बनाया गया था और उसके विषय में लोक-सभा में एक सवाल भी पूछा गया था । हम ने एक पांच हजार टन का जहाज अंडमान की सर्विस के लिये बनाया था । यह जहाज होम मिनिस्ट्री द्वारा बनवाया गया था । हमारी एक समस्या अंडमान गई थी । यह बताया गया कि हिन्दुस्तान शिपयार्ड में पांच हजार टन का जो जहाज बना उसका एस्पेसिफिकेशन, उसकी रचना इतनी खराब थी कि पांच हजार टन के जहाज में दो हजार टन का लोहा और डालना पड़ा और तब जा कर वह जहाज सर्विसेबल बना । उसमें पहले जहां पांच हजार का कार्गो जा सकता था वहां अब सिर्फ तीन हजार का ही जा सकता है । यह हमारे शिपयार्ड की अवस्था है । इस तरह के परिमित ज्ञान से यदि हम चाहें कि भारतवर्ष में जहाजी व्यवसाय की उन्नति कर लें, तो हम नहीं कर सकते हैं । मैं कई दिनों से कहता आ रहा हूं कि जो देश जहाज के व्यापार में जहाजों की रचना में उनके निर्माण कार्य में तरक्की किये हुए हैं, उनसे हमें सम्बन्ध बढ़ाने चाहियें, उनसे हमें मदद लेनी चाहिये । किन एक्सपर्ट्स को सरकार को भारत में लाना चाहिये और वे एक्सपर्ट्स कहां के हों ? वे एक्सपर्ट्स इटली के होने चाहियें, जर्मनी के होने चाहियें, जापान के होने चाहियें हमको इंगलैंड के, यू० के० के या फ्रांस के एक्सपर्ट्स की आवश्यकता नहीं है । ये मुल्क आज इस काम में अग्रिम नहीं हैं, पीछे रह गये हैं । इस वास्ते मैं चाहता हूं कि कोई नई नीति इस सम्बन्ध में आप अपनायें । हमको चाहिये कि हम अपने जहाजी व्यवसाय की ओर और अधिक ध्यान दें ।

अब मैं आपका ध्यान एक बात की ओर और दिलाना चाहता हूं । वह नेवी के सम्बन्ध में है । हमारे पास एक भी नेवल शिपयार्ड नहीं है । आपने पंचशील का सिद्धांत निकाला है और मैं उसको मानता हूं । आप शान्ति के उपासक हैं, इसको भी मैं मानता हूं । आप शान्तिमय ढंग से कार्य करना चाहते हैं, इसमें भी मुझे कोई मतभेद नहीं है । लेकिन अगर आप पर आज सी साइड से हमला हो जाय तो आपको सोचना चाहिये कि रक्षा कैसे होगी । हमला करने वाला यह नहीं देखेगा कि हम पंचशील के सिद्धांत का पालन करने वाले हैं, या शान्ति के उपासक हैं, वह तो सीधा हमला करेगा । क्या गारन्टी आपके पास है कि पाकिस्तान आप पर हमला नहीं करेगा ? आप के पास कोई गारन्टी नहीं है । कोई भी मुल्क यह गारन्टी नहीं कर सकता कि उस पर कोई भी पचास वर्ष तक या सौ वर्ष तक हमला नहीं कर सकता है । एक दिन जर्मन और रूसी बहुत दोस्त थे लेकिन छः महीने के भीतर ही एक ने दूसरे पर हमला कर दिया था । आज पाकिस्तान का हौसला हमला करने का नहीं हो रहा है, इसका कारण यह है कि हमारी सैनिक शक्ति उससे अधिक है । इसलिये वह हम पर हमला नहीं कर रहा है कि हम पंचशील को मानते हैं । हमारा जो सी कोस्ट है, उसकी रक्षा करने की शक्ति हमारे अन्दर होनी चाहिये । यह जो इंडियन ओशन है, इसकी रक्षा करने की शक्ति भारत के पास होनी चाहिये और शत्रु का सामना करने की ताकत उसमें होनी चाहिये । मैं कहना चाहता हूं कि जहां

तक नेवी का सम्बन्ध है हम किसी भी देश का सामना करने के लिये तैयार नहीं हैं, हमारे पास एक भी सब-मैरिन नही है । आपने कहा कि आप एयरक्राफ्ट कैरियर खरीदेंगे । आपने यह खरीदा और इस पर २०–२५ करोड़ रुपया खर्च किया । लेकिन उसको अगर एक तारपीडो मारा जाय तो यह आपका २०–२५ करोड़ रुपया नष्ट हो सकता है । इसलिये एयरक्राफ्ट कैरियर बिना सब-मैरिन के, सोचा भी नही जा सकता । इस वास्ते मैं कहूंगा कि नेवी का जहां तक सम्बन्ध है, उसके विषय में भी एक योजना होनी चाहिये, एक प्लानिंग होना चाहिये । आज आपकी नेवी में भी जो जहाज हैं, अगर उनकी रिपेयर की आवश्यकता होती है तो आप उनको यू० के० भेजते है । हमारे पास कोई साधन नही है कि हम उनकी रिपेयर कर सकें । हमारे पास साधन नही है कि आप यहा एक भी सब-मैरिन बना सकें या एक भी माइन-स्वीपर बना सकें । इस प्रकार के जहाजो से ही सी कोस्ट की रक्षा हो सकती है । आपको चाहिये कि आप उनकी रिपेयर के साधन भी अपने पास रखे । हमारा सी कोस्ट करीब दो हजार मील लम्बा है । आज दुनिया से हमारा सम्बन्ध केवल सी द्वारा ही है लैंड द्वारा नही । अगर हमारे पास नेवी नही होगी, जहाज नही होगे, तो हमारा सम्बन्ध दुनिया से नही स्थापित रह सकेगा । बिना सी के अगर दुनिया चाहे भी तो भी हमारी रक्षा नही कर सकती है । यदि पाकिस्तान आप पर आक्रमण कर दे तो दुनिया हमारी रक्षा केवल सी के रास्ते ही कर सकती है, कोई हिमालय को पार कर के वह हमारी रक्षा के लिये नही आ सकता । इस वास्ते यह आवश्यक है कि हमारी नेवी स्ट्रोंगेस्ट हो और सब से अच्छी नेवी हो । इस सम्बन्ध में मै यह भी कहना चाहता हू कि जहां तक इंडियन प्रोशन का सम्बन्ध है हमें इस बात का भी ध्यान रखना चाहिये कि सिलोन और बर्मा भी हमारे साथ रहें और हम समान नीति अपनायें । हमारे रक्षा मंत्री बहुत दूरदर्शी व्यक्ति हैं और मै चाहता हूं कि वह इस बात का भी ध्यान रखें । हम तीनों की ज्वाइंट पालिसी होनी चाहिये । हमारी नीति इंडियन प्रोशन की रक्षा करने की होनी चाहिये और उस पर हमारा आधिपत्य होना चाहिये । हमें ऐसे अधिकारों का प्रयोग करना चाहिये कि हम इंडियन प्रोशन पर स्वतंत्रता पूर्वक घूम सकें । आपने अखबारों में देखा होगा कि ट्रिंकोमाली, जोकि सिलोन में है, वहां पर अंग्रेजों का सब से बड़ा नेवल बेस था । सिलोन गवर्नमेंट ने जब यू० के० गवर्नमेंट पर जोर डाला और वहां से अपना बेस हटाने को कहा तो उन्होंने उसको हटाया भी । लेकिन अफ्रीका के ईस्टर्न कोस्ट पर यू० के० फिर बड़ा भारी बेस बना रहा है । चार, पांच रोज की बात है, यू० के० पार्लियामेंट में यह बात कही गई कि हमें फार-ईस्ट में और अदन के उस तरफ नेवल बेस रखना चाहिये । यह इसलिये होना चाहिये कि इंडियन प्रोशन में यह है । एयर बेस और नेवल बेस का क्या मतलब है इसका मतलब केवल इतना है कि हिन्दुस्तान पर दबाव डाला जाये और उसको तंग किया जाये । इसके सिवा और कोई इसकी वजह नही हो सकती । इस वास्ते मै यह कहना चाहता हूं कि जहा तक इंडियन प्रोशन की नेशंस का ताल्लुक है, उनको मिल कर के एक ज्वायंट पालिसी पर चलना चाहिये और इस तरह की पालिसी अपनानी चाहिये कि वे एक दूसरे की आक्रमण के समय मदद कर सकें और एक दूसरे को सहायता पहुंचा सकें ।

मेरे मित्रो ने काश्मीर का जिक्र किया है । डा० राम सुभग सिंह जी ने भी उसका जिक्र किया है । यह ठीक है कि कोई भी मुल्क और खास तौर पर हिन्दुस्तान कभी भी किसी भी नागरिक को बहुत दिन तक जेल में बन्द कर नही रख सकता । सरकार ने शेख अब्दुल्ला को छोड़ दिया । डेमोक्रेसी का यही तकाजा था । लेकिन हमें यह भी देखना है कि अगर हिन्दुस्तान के खिलाफ कोई

[श्री रघुनाथ सिंह]

सख्त आवाज उठाता है जो कि एक धर्म-निरपेक्ष राज्य है, तो हम सब हिन्दुस्तानियों को उसका सामना करना होगा। शेख साहब ने मस्जिदों में जा कर के भाषण देना शुरू किया है। उन भाषणों का किसी भी हिन्दुस्तान के कोने में स्वागत नहीं हो सकता है। उन्होंने फिर से साम्प्रदायिकता की अग्नि को उभारना शुरू किया है और उस अग्नि को उभारना शुरू किया जिसको कि महात्मा गांधी ने अपने खून से सदा सर्वदा के लिये शान्त किया था। महात्मा जी को हम नहीं भूले है और न ही उन लोगों को भूले हैं जिन्होंने स्वतन्त्रता संग्राम में अपनी जानें दी हैं। हम सब हिन्दुस्तानी हिन्दुस्तान की रक्षा करने के लिये और यहां पर शान्ति बनाये रखने के लिये हमेशा उद्यत् रहेंगे। आपने कल के अखबारो में देखा है कि पांच, सात आदमी जोकि पाकिस्तानी थे, जम्मू में गिरफ्तार किये गये हैं और उनके पास से ऐसा सामान बरामद हुआ है जोकि सैबोटाज करने की गरज से वे लाये थे। पाकिस्तान आज यह सोचता है कि हिन्दुस्तान जोकि एक शक्तिशाली देश है, उसके लिये एक खतरा पैदा हो सकता है। मैं पाकिस्तान से यह कहना चाहता हूं कि हम भी यह चाहते हैं कि पाकिस्तान भी शक्तिशाली हो लेकिन लोकतंत्र के आधार पर, आर्थिक प्रश्नों को हल करने के आधार पर। जिस तरह से हम सब संसार के लोगों को अपना भाई मानते हैं उसी तरह से वे भी हमारे भाई हैं। पाकिस्तान के लोगों के साथ हमारे सम्बन्ध इसलिये भी अच्छे होने चाहियें कि हम सब लोग एक खून के है। खून खून के पास आना चाहिये, खून को खून नही बहाना चाहिये।

अन्त में मेरा यह निवेदन है कि जहां तक हमारी नेवल पालिसी का सम्बन्ध है इस ओर सरकार को खास तौर पर ध्यान देना चाहिये। करीब ८० करोड़ रुपया फ्रेट के रूप में हम हर साल विदेशों को दे रहे हैं। यह ड्रेनेज बन्द होना चाहिये। अगर यह बन्द नहीं होता तो हम संसद् सदस्य सरकार को बाध्य करेंगे कि वह इस ८० करोड़ रुपये की राशि को जोकि फ्रेट के रूप में, किराये के रूप में, फारेन एक्सचेंज के रूप में बाहर जा रही है, उसको वह रोके।

Raja Mahendra Pratap (Mathura): Sir, I am very glad that I got this opportunity. I have moved two amendments to the Address of the hon. President. Our hon. President has kindly said a great deal about more production. Certainly we need more production because we see that we have to bring a good lot of foodgrains from abroad Along with that, I have to submit that there should be some kind of birth control which our hon. Prime Minister also recommended. I have said in a couple of resolutions which have not been admitted that people suffering from advanced TB, lepers and people condemned for murder should all be emosculated because their children are harmful to the nation. That would also help in reducing the number of our population. We have been trying in this direction in a spiritual way because we have quite a lot of sadhus also who do not lead family life and thus they also help by not producing children. But, in any case, I have to submit that this is a question which has to be seriously considered. Merely to produce more is not enough. A few years ago I have said that there are countries in the world which are really vacant; for instance, East Africa or a greater part of Africa and South America. We can send out quite a large number of people to these countries. From my own experience I may also tell you that Japan is trying in different ways to send emigrants to those countries. My very good friend Mr. Kaju Nakamura is specially interested in this question. He always travels to Brazil and other places, and takes thousands and thousands of Japanese people to those countries. I

think we can also send out quite a large number of people to these lands.

In connection with Goa I have said something which may not be very pleasant to some of my fellow-Members. I feel that we speak a great deal of a small little Goa. There are other ways to settle this question. I have suggested that we may enter into a friendly alliance with Portugal on the principle that we send millions of our people to the Portuguese colonies of Africa. If we could do that there will be no question of Goa at all; all the Portuguese colonies of Africa will thus belong to us, I believe .

Many years ago I wrote while in Japan that I want to make India the centre of all religions. At that time I suggested that it would be a fine idea to make Ajmer a place of pilgrimage for all the Mussalmans, and we ask His Holiness the Pope to make Goa his winter capital; in summer he can live in Rome and in winter he can come and stay in Goa. Then we have Bodhgaya and Brindaban is the holiest place of Hindu religion. Amritsar is the holy place of the Sikhs, and we have Adyar, the holy place for the theosophists. We have also in Calcutta the holy place of the Brahmo Samaj. In that way we can make India the centre of all religions. In regard to Goa I suggest that we may ask His Holiness the Pope to make it his winter capital.

It is a very important question as to how we settle this problem of population. I have suggested in a few words some remedies. We can encourage good sadhus—of course, not the evil sadhus who look different into families with evil eyes, I mean good sadhus—not to produce children. We can also encourage the sick people and people with bad characters not to produce children. We may also send out people to other countries where there are vacant lands.

I must say one thing here, that the situation has changed a little. While speaking on the Address of the President formerly, I objected to his umbrella. I object to that still, but the situation has a bit changed because our hon. President invited me to Rashtrapati Bhavan and heard my Religion of love, so that I am looking forward that he may be converted to our Religion of love and there may be no more difficulty as regards these different details about which he spoke.

Mr. Deputy-Speaker: The hon. Member should not disclose any private conversation that he had with the President.

Raja Mahendra Pratap: He is not a private person. I am also not a private person. Therefore, everything dealing with the hon. President is a public thing. I hope, Sir, you will excuse me.

Now, the most important problem is of world peace. I hear many fine speeches. They speak of troubles created by this man or that lady. I have just heard how our Navy should be strong. But our friends forget that in spite of the greatest military force of Germany and the greatest military force in Asia of Japan, both the countries were destroyed by military force. I do not believe any more that any great military force could save our country; in fact, no country can be saved by only military force.

And, it is a very wrong idea to think that co-existence will help us. As I said the other day too, these people who speak of co-existence, especially when the great powers agree to co-exist, they only want to get more time to prepare for a more deadly war. This is what co-existence is, and we should not be satisfied if someone encourages us about Panch Shila, co-existence and in our talks about world peace. I have said, and I must repeat, that our hon. Prime Minister, though he is very honest and he sincerely speaks about world peace, is a partner for world war. When our country is a part of the British Commonwealth is tied with the United States of America, how can we say that we are neutral? We are not neutral. Therefore, all these fine speeches on world peace, co-existence and Panch Shila are only to deceive the poor people, or these people who

[Shri Mahendra Pratap.]

speak about such things are deceiving themselves.

Therefore, the only remedy for all such ills is World Federation, there should be Federated World Government. I have said about it before and I repeat it now: Just as Soviet Russia has made Communism its creed, just as Anglo-Americans have made democracy their creed, we must make World Federation our creed.

With our World Federation we can fraternise with all the small or weak States of Europe. These States, I know from my experience, hate Russians and also the Americans. These small States of Europe are looking forward for some new plan, for some new movement which could give them real security in their own homes.

The world federation, as I have expounded, gives complete security to the States. What do I say in my world federation? I say that Honolulu in Hawaii Islands will be the world capital, that Australia and New Zealand will belong to the world capital district, that there will be five autonomous States or provinces, continental provinces, of Asia, Europe, Africa, North America and South America. I say that Geneva will be the capital of Europe. I say that in Europe there will be three districts, Oriental, Nordic and Latin. You see that by this method every country in Europe will be secure in its own place and the oriental district, as I define it, with the capital at Budapest, will separate western Europe from Soviet Russia.

I know that all the States of Europe appreciate this plan and Latin America also. I know it also by my experience, as I was in Mexico. I know that Latin America hate North Americans. They hate americans and call them Yankees, and they hate Soviet Russia for the Soviet's non-religious or antireligious views. They are very strong Roman Catholics. When we will go to them and say, "Here is a world federation, with unity of religions and economy of a joint family," they will like it.

I have worked for years on this plan. When I say something, I say by my own experience, as I have already said, and all my friends know that I was six times in the United States and ten times at Moscow. So, I know something about these countries and their way of thinking or their psychology which is very important. I say that these Latin Americans want some such movement which I present to the world.

As regards our independent countries of Asia, I think my friends also know that I was five times in Afghanistan, —six and a half years I lived there; I was in Iran; I was in Turkey; I was in Central Asia, travelling on horseback many hundreds or thousands of miles So I say that what I say is from my own experience. These countries hate Soviet Russia and they do not have any faith in American colonialism. These countries will also be pleased to fraternise with us.

Let us have a look at the world map and see things. Supposing all the European States are with us, supposing all the Latin Americans are with us, under the plan of a world federation and supposing countries from Afghanistan to Turkey join us and the African states join us, then, what is left? Only, England together with Washington and Moscow. Well, we can force them not to fight and we can have world peace.

Mr. Deputy-Speaker: We should be content with world peace, I suppose. He may conclude.

Raja Mahendra Pratap: I shall finish with the last point which is very important. That is very clear: that there should be one world state. Only in one world state can you stop wars between nations and give security to every country. That is very clear. I think even a fool can understand it.

Now, take religion.' It is also very important, because, the other day we saw how blood was shed in Bengal and in Punjab.

An Hon. Member: And in Ramnad.

Raja Mahendra Pratap: Why do people fight for the ideas put into their brains in their childhood? We can explain to them that these are all ideas, religious ideas, political ideas, and they should not fight like savages for these ideas. This is very important. Well, I dare not take more time, for, it will take a long time for me if I go further with that idea.

I say one thing more. I stand for one Punjab, one Bengal. He is not a Bengalee who does not stand for the unity of Bengal, whether he is a Congressman or a non-Congressman. There is no question about it. He must have patriotism for Bengal, one Bengal, which has led our country to freedom.

I say further that I stand for an Aryan —Iran to Assam and Himachal to Ceylon. I cannot explain it now. I have asked for a meeting of the Parliamentary Group and I will explain that there.

Mr. Deputy-Speaker: No new points can be taken up now. The hon. Member's time is up.

Raja Mahendra Pratap: One thing more: the joint family system: this Congress system and this Communist system make us fight and we do not want fight. I say that we should accept as a principle that every village and every town will be considered a joint family, with respect to the elders, love for children and healthy working of the community.

श्री वाजपेयी : राष्ट्रपति महोदय के अभिभाषण में राष्ट्र की दशा का जो भी चित्रण किया गया है, उसे देख कर भविष्य के बारे में जनता के मन में अच्छे जीवन की आशा उत्पन्न होना कठिन है । अभिभाषण में अधिक बल शासन ने अभी तक जो कुछ किया है, उसकी ओर दिया गया है, जब कि यह सदन और राष्ट्र की जनता, आज हमारे सामने जो संकट खड़े हैं, उनका निराकरण किस प्रकार किया जायेगा, इसके सम्बन्ध में मार्ग दर्शन की आशा करती थी । राष्ट्र-जीवन के भिन्न भिन्न क्षेत्रों में सरकार द्वारा अपनाई गई नीतियों के जो परिणाम हुए हैं, वे हमारे सामने हैं और मुझे यह देख कर बड़ा खेद हुआ है कि राष्ट्रपति महोदय के अभिभाषण में राष्ट्र की सुरक्षा के लिए, एकता के लिए जो नए नए संकट खड़े हो रहे हैं, उनका कोई उल्लेख नहीं किया गया है ।

कुछ ही दिन हुए, हमारे सुरक्षा मंत्री ने एक भाषण में कहा था कि भारत शत-प्रति शत सुरक्षित नहीं है । India is not cent per cent secure. किसी देश का सुरक्षा मंत्री सार्वजनिक रूप से इस तरह के विचार व्यक्त करे, तो यह प्रश्न स्वाभाविक रूप से खड़ा होता है कि राष्ट्र की सुरक्षा की ओर, जो कि सर्वोपरि है, ध्यान देने के लिए पूरा प्रयत्न क्यों नहीं किया गया । सभी जानते हैं कि सुरक्षा के लिए जो भी संकट है, वह हमारे पड़ोसी से है और वह पड़ोसी आणविक शस्त्रों की माग कर रहा है । वे शस्त्र किस के विरुद्ध काम में लाए जायेंगे, इसके सम्बन्ध में किसी को सन्देह नहीं है । किन्तु प्रश्न यह है कि जहां तक परम्परागत हथियारों का प्रश्न है, क्या हमारा सैनिक-बल, हमारी शस्त्र-सज्जा किसी भी आक्रमण का सफलता-पूर्वक सामना करने में समर्थ है । मै यह स्वीकार करता हूं कि किसी बड़े युद्ध की आशंका नहीं है, किन्तु पाकिस्तान के नेता अपनी जनता का ध्यान वहां की गिरती हुई आर्थिक स्थिति से दूर करने के लिए किसी भी समय काश्मीर के सवाल पर अन्तर्राष्ट्रीय सैनिक हस्तक्षेप को निमंत्रण देने के लिए झगड़ा कर सकते हैं । और कोई भी परिस्थिति उत्पन्न हो देश की जनता इस सरकार से यह आश्वासन चाहती है कि जहां तक पाकिस्तान के आक्रमण का सवाल है, भारत सौ फीसदी सुरक्षित है । इस सम्बन्ध में सरकार को जनता के मन में विश्वास उत्पन्न करने का प्रयत्न करना चाहिए ।

[श्री वाजपेयी]

जहां तक काश्मीर का सवाल है, बार बार यह आश्वासन दिए जाने के बाद भी कि सरकार तब तक काश्मीर के प्रश्न पर संयुक्त राष्ट्र सघ, या किसी अन्य विदेशी शक्ति से वार्ता करने के लिए तैयार नही है, जब तक कि काश्मीर का एक तिहाई भाग, जो कि वैधानिक दृष्टि से भारत का अभिन्न अग है, भारत को प्राप्त नही हो जाता है, हम समाचारपत्रो में देख रहे है कि काश्मीर की समस्या के सम्बन्ध में सुरक्षा परिषद् ने अपने जिन प्रतिनिधि को कराची और नई दिल्ली भेजा है, उनसे वार्ता की जा रही है। अनेक दिनों से वार्ता की जा रही है, अनेक घंटो से वार्ता की जा रही हैं। यह प्रश्न उठना स्वाभाविक है कि जिस सुरक्षा परिषद् के प्रस्ताव के अन्तर्गत डा० ग्राहम भारत में आए है, वह प्रस्ताव जब हमे अमान्य है, तो डा० ग्राहम से इतनी देर तक इतनी लम्बी वार्ता करने का क्या दुनिया यह अर्थ नही लगायगी कि हमने किसी-न-किसी रूप में सुरक्षा परिषद् के प्रस्ताव को स्वीकार कर लिया है। ऐसा सकेत दिया गया है कि डा० ग्राहम को यह बताया गया है कि जब तक कि पाकिस्तान का आक्रमण समाप्त नही होगा, भारत कोई बात नही करेगा। मैं समझता हू कि डा० ग्राहम को यह बात कहने में इतना अधिक समय नही लगना चाहिए था। कई घटे बात हुई। मै यह तो नही मान सकता कि मौसम के बारे में बात करने मे या तबियत का हाल-चाल पूछने में इतना समय लगा है। मैं वह निवेदन करना चाहता हू कि जब तक काश्मीर के प्रश्न पर हम सयुक्त राष्ट्र सघ या किसी अन्य विदेशी शक्ति मे बात-चीत करते रहेंगे, तब तक काश्मीर की जनता के मन मे अस्थिरता की भावना उत्पन्न होती रहेगी। उस अस्थिरता कीं भावना को उत्पन्न करने के लिए काश्मीर के जेल से छोड़े गए भूतपूर्व मुख्य मत्री जिम्मेदार नही है। इस बारे मे नई दिल्ली मे जो कुछ षडयंत्र चल रहे हैं, उन्हें भी मै इसके लिए जिम्मेदार नही ठहराता हू। इसके लिए जिम्मेदार वह सरकार है, जिसने काश्मीर के घरेलू प्रश्न को संयुक्त राष्ट्र सघ में ले जा कर अन्तर्राष्ट्रीय राजनीति की शतरंज का एक मोहरा बना दिया। उस गलती को स्वीकार किया गया है यह निहायत खुशी की बात है, किन्तु अभी भी वह गलती किसी न किसी रूप मे चल रही है। जब हम डा० ग्राहम से बाते करते हैं, तो जो काश्मीर की भारत मे मिलने देने के विपक्ष में हैं, उन्हें काश्मीर की घाटी मे यह प्रचार करने का मौका मिलता है कि अभी काश्मीर का भविष्य पूरी तरह से तय नही हुआ है। अगर हम अस्थिरता को समाप्त करना चाहते हैं, तो हमारे सामने इसके सिवा कोई चारा नही है कि हम काश्मीर के सवाल पर किसी भी विदेशी शक्ति से बात करना बन्द कर दें और सयुक्त राष्ट्र सघ को स्पष्ट शब्दो में सूचित कर दें कि तुमने काश्मीर के सवाल पर हमारे साथ न्याय नही किया, इसलिए हम वह सवाल सुरक्षा परिषद से वापस लेते है। यदि यह कहा जाय कि जो प्रश्न सुरक्षा परिषद् मे ले जाया जाता है, वह वापस नही लिया जा सकता तो मेरा निवेदन यह है कि हम वहा पर बात-चीत करने से तो इन्कार कर सकते है। पाकिस्तान अगर चाहे, तो वह वहा पर शिकायत ले जाय, लेकिन जहा तक भारत का सवाल है, काश्मीर के प्रश्न पर हमें किसी भी प्रकार की बात चीत करने से इन्कार कर देना चाहिए।

दूसरा सुझाव मै यह रखना चाहता हू कि शेख अब्दुल्ला के विचारो में जो आकस्मिक परिवर्तन हुआ है, जो बडा दुखदायी है, यद्यपि वह अप्रत्याशित नही है, मेरी पार्टी—भारतीय जनसघ ने उसकी चेतावनी पहले से दी थी और, उपाध्यक्ष महोदय, मैं आपसे निवेदन करूं कि जब कभी काश्मीर के सवाल पर हमारी सरकार जो कोई घोषणाएं करती है, जिन्हे करने का आग्रह इसी सदन में खडे होकर स्वर्गीय डा० श्यामाप्रसाद मुखर्जी किया करते थे, तो मुझे लगता है कि यदि प्रारम्भ में ही हमने ऐसी सही नीति अपनाई होती, तो

इस प्रकार का बलिदान हमें न देना पड़ता। और यह जो नया संकट खड़ा हो गया है, न वह खड़ा होता। लेकिन जो भी संकट खड़ा हुआ, वह इसलिये खड़ा हुआ कि हमने काश्मीर को पूरी तरह से भारत में मिलाया नहीं। हमने जनमत संग्रह का प्रस्ताव रखा और शेख अब्दुल्ला ने काश्मीर की जनता के मत को भारत के पक्ष में खड़ा करने के लिए अपनी कीमत मांगी और जब वह कीमत हम पूरी नही दे सके, तो राष्ट्रवादी शेख अब्दुल्ला सम्प्रदायवादी के रूप में हमारे सामने आ गए। आज भी यदि शेष भारत और काश्मीर के बीच में खाई रखी जायगी, तो फिर उस खाई का कोई लाभ उठायगा, फिर से नया संकट खड़ा होगा। हमें उस खाई को पूरी तरह से पाट देना चाहिए। भारत के संविधान को पूर्ण रीति से काश्मीर पर लागू करना चाहिए। काश्मीर के विकास के लिए हम केन्द्र से करोड़ों रुपया खर्च कर रहे हैं। यह आवश्यक है, क्योंकि काश्मीर भारत का अभिन्न अंग है। उसके विकास का उत्तरदायित्व हमारे ऊपर है। किन्तु यह रुपया ठीक तरह से खर्च होता है या नही, इसकी जांच करने का आडिटर जनरल को अधिकार होना, चाहिए। काश्मीर की संविधान सभा ने एक प्रस्ताव पास किया है, मगर उसे कार्यान्वित नहीं किया गया है। अभी तक हमारा आडीटर जनरल काश्मीर के हिसाब किताब की जांच नहीं कर सका। काश्मीर में जो भी चुनाव होते है, वे भारत के चुनाव आयुक्त की देखरेख में नही होते। यदि हमारे चुनाव आयुक्त इस योग्य हैं, इतने निष्पक्ष हैं, कि उन्हें सूडान में चुनाव कराने के लिए बुलाया जा सकता है और वह सूडान जा सकते हैं तो श्रीनगर में उनको बुलाने में कोई आपत्ति नहीं होनी चाहिए। भारत का संविधान अपने नागरिकों को जहां मूलभूत अधिकार प्रदान करता हैं वहां जम्मू काश्मीर की जनता को उन अधिकारों से भी वंचित रखा गया है। सुप्रीम कोर्ट को पूरे अधिकार नहीं हैं कि वह वहां के नागरिकों की अपीलों को सुन सके। ये बातें हैं जो भारत और काश्मीर की जनता के बीच में भेद पैदा करती हैं, जो द्वैत की भावना जगाती हैं। इस द्वैत की भावना का लाभ उठाकर शेख अब्दुल्ला का विकृत रूप हमारे सामने आ गया है। आवश्यकता इस बात की है कि कि हम अद्वैत को स्थान दें। जम्मू काश्मीर और शेष भारत के बीच में किसी तरह का भेद नहीं रहना चाहिए। हां अगर कोई दृष्टि से जम्मू काश्मीर की जनता के कुछ विशेष अधिकारों की रक्षा का प्रश्न है तो देश को उस पर कोई आपत्ति नहीं होगी। जहां तक मुआवजे का सवाल है या जम्मू काश्मीर में भारत के लोग जाकर जमीन खरीदें, यह सवाल है, इनके बारे में कोई दो राय नहीं हो सकतीं। इस विवाद के हल के लिए जो पक्ष आज तक भारतीय जनसंघ प्रस्तुत करता रहा है, अब और भी पार्टियां उसी की ओर आ रही हैं। मैं सरकार से निवेदन करूंगा कि काश्मीर में जो भी परिस्थिति उत्पन्न हो रही है, उसके प्रति हम लोगों को जागरूक रहना चाहिए और सरकार को यथार्थवादी नीति अपनानी चाहिए।

राष्ट्र की एकता को लेकर देश के और भी भागों में संकट खड़े हो रहे हैं। पंजाब की परिस्थिति हमारे सामने है। पंजाब में जो कुछ भी हो रहा है, कोई भी देशभक्त उसके प्रति उपेक्षा की दृष्टि नही अपना सकता। भाई भाई के बीच संघर्ष हो इससे बढ़कर कष्ट की और शोक की बात और कोई नहीं हो सकती। लेकिन आज ऐसी परिस्थिति पैदा हो गई है और आज का वर्तमान शासन उस परिस्थिति को नियंत्रण में रखने में पूरी तरह से असफल साबित हुआ है। भारत के संविधान ने राष्ट्रपति महोदय को कुछ संकट-कालिक अधिकार प्रदान किए हैं। मैं समझता हूं कि पंजाब की परिस्थिति आज यह तकाजा करती है कि उन संकटकालिक अधिकारों का पंजाब में प्रयोग किया जाए, पंजाब के मंत्रि-मंडल को भंग कर दिया जाए और वहां पर राष्ट्रपति का शासन लागू कर दिया जाए। जो शासन माताओं और बहनों के सम्मान की रक्षा

[श्री वाजपेयी]

नहीं कर सकता और नहीं कर सका, जो शासन विभिन्न सम्प्रदायों के बीच न्याय की तराजू के दोनों पलड़ों को बराबर नहीं रख सका, जो शासन न्यायाधीशों द्वारा दी गई रिपोर्ट को भी कार्यान्वित नहीं कर सकता, जो शासन साम्प्रदायिकता की भावना से प्रेरित है, जो शासन जनता से दूर चला गया है, वह लोकतन्त्र के माथे पर कलंक है। पंजाब की जनता ऐसे शासन से छुटकारा चाहती है। केन्द्र को समय रहते पंजाब की परिस्थिति को सुधारने के लिए हस्तक्षेप करना चाहिए अन्यथा पंजाब की परिस्थिति काबू से बाहर हो सकती है। पंजाब में जो भी कुछ हो रहा है, उसके लिए भी सरकार की अदूरदर्शी नीतियां जिम्मेदार हैं। कांग्रेस ने चुनाव जीतने के लिए अकाली दल के साथ एक समझौता किया था। उस समझौते के कारण परिणाम आज पंजाब में दिखाई दे रहे हैं।

उपाध्यक्ष महोदय, आज पंजाब में ही नहीं तमिलनाड में भी एक विघटन की परिस्थिति उत्पन्न है। हमारा शासन विघटनकारी मनोवृत्तियां तोड़ने में असमर्थ साबित हुआ है और उसका परिणाम यह हो रहा है कि देश के टुकड़े टुकड़े होने का खतरा बढ़ रहा है। कहीं भाषा के नाम पर, तो कहीं पंथ के नाम पर राजनैतिक सत्ता की प्राप्ति के प्रयत्न किए जा रहे हैं, उन्हें हथियार बनाया जा रहा है। अगर हम इन विघटनकारी मनोवृत्तियों का सामना नहीं कर सके तो मुझे शंका है कि हम राष्ट्र की एकता को जो सभी प्रकार के विकास के कार्यों के लिए आवश्यक है, उसको कायम रखने में कहां तक सफल होंगे।

राष्ट्रपति के अभिभाषण में देश की आर्थिक स्थिति के सम्बन्ध में जो भी विचार व्यक्त किये गये हैं उनसे सर्वसाधारण का समाधान नहीं हो सकता। आज हमारे सामने एक आर्थिक संकट खड़ा है। देश के अनेक भागों में भुखमरी फैल रही है। उत्तर प्रदेश के पूर्वी जिलों में भूख से मृत्यु की घटनायें हुई हैं और जब वे घटनायें उत्तर प्रदेश के खाद्य मंत्री के सामने रखी गई तो उन्होंने कहा कि मरने वाला इसलिये नहीं मरा कि उसको खाना नहीं मिला, मगर इसलिये मरा कि उसने आम की गुठली का भोजन किया था। लेकिन गुठली का भोजन वह ही करता है जिस के घर में भोजन नहीं होता। जब उनसे पूछा गया कि क्या उस मरने वाले व्यक्ति के घर में अनाज था, तो उन्होंने उत्तर दिया कि मरने के बाद अनाज नहीं मिला। फिर उनसे पूछा गया कि क्या आसपास कोई सस्ते अनाज की दुकान थी, उन्होंने उत्तर दिया कोई दुकान नहीं थी। अगर सूखे के कारण देश के भिन्न भिन्न भागों में जो विषम परिस्थिति उत्पन्न हो गई है, उसका सामना करने के लिये प्रभावकारी और पूर्ण उपाय नहीं अपनाये गये तो यह भुखमरी बड़े पैमाने पर फैल सकती है। केन्द्र सरकार, यह विषय राज्य सरकारों का है, यह कह कर छुटकारा नहीं पा सकती। सम्पूर्ण देश एक है और महामहिम राष्ट्रपति महोदय ने उत्तर प्रदेश के पूर्वी जिलों के दौरे में अपने भाषण में कहा था कि अगर एक भी व्यक्ति भूख से मर जाए तो यह शासन के लिये बड़ी अप्रतिष्ठा की बात होगी। एक नहीं, अनेक मौतें भूख के कारण हो चुकी हैं। अन्न की भी कमी है और लोगों के पास अन्न खरीदने की ताकत की भी कमी है और शासन इस परिस्थिति का सामना करने में सफल नहीं हुआ है। आवश्यकता इस बात की है कि हम दूरगामी और अल्पकालिक दोनों तरह के उपाय अपनायें। नई दिल्ली में बैठ कर अन्न उत्पन्न के लक्ष्य निर्धारित करने से काम नहीं चलेगा। हमारे प्रधान मंत्री कभी कभी कह देते हैं कि अन्न की पैदावार, ७० फीसदी बढ़ सकती है मगर यह नहीं बताते कि बढ़ कैसे सकती है, बढ़ाने का उपाय क्या है। अगर आंकड़े जब तक गांव से तैयार नहीं होंगे, जब तक एक एक किसान की आवश्यकताओं का, असुविधाओं का पता नहीं लगाया जाएगा और जब तक

एक परिवार के, एक ग्राम के, एक तहसील के, एक जिले के और एक प्रान्त के लक्ष्य निर्धारित नहीं किये जायेंगे, तब तक अन्न की पैदावार नई दिल्ली में बैठ कर नहीं बढ़ाई जा सकती । पहली पंचवर्षीय योजना में जो आंकड़े रखे गये थे, जांच के बाद वे गलत साबित हुये हैं और मुझे लगता है कि आंकड़ों से खेल किया जा रहा है । राष्ट्रपति के अभिभाषण में अनेक आंकड़े दिये गये हैं । मगर भूखे लोगों का पेट आंकड़ों से नहीं भर सकता । सरकार कहती यह है कि अन्न की पैदावार बढ़ रही है और इसका दावा भी करती है लेकिन इसके विपरीत भूख से लोग मरते हुये दिखाई दे रहे हैं । भूख से मरने वालों को अनाज चाहिये, आंकड़े नही चाहिये । अगर देश में अनाज है तो लोगों के पास उसे खरीदने की ताकत चाहिये । मैंने उत्तर प्रदेश के पूर्वी जिलों, मध्य प्रदेश के छत्तीसगढ़ के जिले, विन्ध्य प्रदेश के इलाके और बिहार के उत्तरी भागों में आ कर स्वयं देखा है कि सैकड़ों लोग सूखाग्रस्त इलाकों से अपना बोरिया बिस्तर बांधकर काम की खोज में दूसरे प्रान्तों में चले गये हैं जैसे जनसंख्या का निष्क्रमण हो रहा हो । यह परिस्थिति बड़ी गम्भीर है और सरकार को इस सम्बन्ध में जितना जागरूक होना चाहिये, सरकार ने उतनी जागरूकता का परिचय नहीं दिया । अन्न की समस्या सब से प्रमुख समस्या है । आज हम विचार करें तो बाहर से अन्न मंगाने के लिये हमें विदेशी मुद्रा का भी उपयोग करना पड़ रहा है । उसके कारण विदेशी मुद्रा का भी संकट हमारे सामने खड़ा हो गया है । उस संकट के और भी कारण हैं और मैं यह निवेदन करना चाहता हूं कि उस संकट के कारणों की जांच के लिये सरकार को एक उच्च अधिकार सम्पन्न आयोग नियुक्त करना चाहिये मुझे विश्वास है कि अगर विदेशी मुद्रा के संकटों के कारणों की जांच की जाये तो मूंधड़ा कांड में जो सनसनीखेज तथ्यों का रहस्योद्घाटन हुआ है उससे अधिक नही तो मिलते जुलते सनसनीखेज तथ्य जरूर प्रकट होंगे । १९५६ में बहुत अधिक विदेशी वस्तुओं का आयात करने के लिये लाइसेंस दिये गये । मुझे अभी पता लगा है कि १९५६ में एक फर्म को जर्मनी से चांदी जड़ी हुई सिलवर प्लेटें मंगाने के लिये लाइसेंस दिये गये । ये चाय पीने की प्लेटें और कप थे । लेकिन सामान अब आया है । अगर १९५६ में ये लाइसेंस न दिये जाते, अगर चांदी से जड़ी और मढ़ी हुई प्लेटे और कप हमारे देश में न आते तो देश कोई भूखो नही मर जाता । मगर सोच समझकर दूरदर्शिता के साथ हम राष्ट्र का विकास कर रहे हैं । हमने योजना बनाई है । उस योजना में हमने इतनी अधिक विदेशी सहायता की आशा की है जितनी प्राप्त नही हो सकती । जिस आयात नीति का निर्धारण करना चाहिये था, नही किया गया और उसके परिणाम आज दिखाई दे रहे हैं । अभी भी ७०० करोड़ रुपये की कमी है । वह कमी कैसे पूरी की जायेगी ।

अभी दो दिन हुए हमारे वित्त मंत्री ने राज्य सभा में अल्पबचत योजना की सफलता के सम्बन्ध में जो आंकड़े दिये हैं उनसे पता चलता है कि अल्पबचत योजना उन अंशों में सफल नही हो रही हैं । पिछले साल अप्रैल से लेकर जनवरी तक ३७ करोड़ ४ लाख रुपया एकत्र हुआ था । इससे पहले इसी समय में ४४ करोड़ और कुछ लाख रुपया एकत्र हुआ । आज जनता के पास बचत के लिए जितना धन चाहिए वह नहीं है । जो टैक्स लगाये जाते हैं उनका भी उपयोग योजना में जो बाहर की सहायता की और भीतरी साधनों की कमी है उसमें उपयोग नहीं हो पाता । वे सुरक्षा पर खर्च हो जाते हैं । महंगाई बढ़ रही है, चीजों के दाम बढ़ रहे हैं और इस कारण सरकारी कर्मचारियों की वेतन और भत्तों की मांग बढ़ रही है । उस

[श्री वाजपेयी]

मांग को भी हमें पूरा करना पड़ता है। पंचवर्षीय योजना में सरकार को क्या परिवर्तन करने हैं, क्या संशोधन करने हैं उनके सम्बन्ध में कोई निश्चित राय नहीं मालूम देती। कहा जाता है कि कोर आव दी प्लान को पूरा किया जायेगा, कभी कहा जाता है कि हार्ड कोर आव दी प्लान को पूरा किया जायगा। परन्तु योजना का मर्म क्या है और मर्म का भी मर्म क्या है यह आज देश की जनता के लिए समझना सम्भव नहीं है। मुझे तो कभी कभी सन्देह होता है क्या सरकार भी इसे ठीक से समझती है या नहीं।

योजना किसी प्रतिष्ठा का सवाल नहीं है। अगर हमको ऐसा दिखायी देता है कि बाहरी सहायता कम है और जो रुपया हम अन्दर से एकत्र कर सकते हैं उससे पूरा काम नहीं होगा तो हमको योजना की काट छांट करने में संकोच नहीं करना चाहिए। योजना में हमने जो लक्ष्य निर्धारित किये हैं यदि हम समझते हैं कि हम उनको पूरा नहीं कर सकेंगे तो आज ही हमको व्यावहारिक दृष्टि से योजना में कांट छांट कर देनी चाहिए। ऐसा करने में हमें किसी प्रकार का संकोच नहीं होना चाहिए। लेकिन भाषण इस प्रकार के दिये जाते हैं कि जो भी परिस्थितियां हों हम योजना को पूरा करेंगे। आज अवस्था यह है कि परिस्थतियां बिगड़ गयी हैं, बाहरी सहायता जिस परिमाण में मिलनी चाहिए वह नहीं मिल रही ह, अन्दर के साधन एकत्र करने के लिए जितने टैक्स लगाये जा सकते थे लगा दिये गये हैं। अब अधिक टैक्स नहीं लगाये जा सकते। जो आगे बजट आ रहा है यदि उसमें और टैक्स लगाये गये तो जनता में असंतोष पैदा हो जायेगा और जब जनता में असंतोष पैदा हो जायेगा तो योजना के लिए उत्साह कहां से आयेगा और जब तक जनता में योजना को सफलता के लिए उत्साह नहीं पैदा होगा तब तक योजना सफल नहीं हो सकती क्योंकि नौकरशाही के बलबूते पर कोई निर्माण कार्य सफल नहीं हो सकता। हम अपनी योजनाओं की सफलता के लिए जिस मशीनरी पर निर्भर करते हैं वह जनता की प्रतिनिधि नहीं है। वह जनता की भावनाओं का ठीक प्रतिनिधित्व नहीं करती। यदि हम चाहते हैं कि हम योजना को सफल करें और उसके लिए आवश्यक जन सहयोग प्राप्त करें तो हमें अपना दृष्टिकोण बदलना चाहिए और योजना के निर्धारण और कार्यान्वियन में प्रत्येक स्तर पर जनता का सहयोग प्राप्त करने का प्रयत्न करना चाहिए। मैं समझता हूं कि यदि इस दृष्टि से प्रयत्न किये जायेंगे तो सारा देश उन प्रयत्नों में सरकार का साथ देने के लिए तैयार होगा। राष्ट्र के विकास की समस्या किसी एक दल की समस्या नहीं है। योजना की सफलता के लिए सब लोग सहयोग कर सकें इसके लिए सरकार को उचित वातावरण उत्पन्न करना चाहिए और मुझे यह कहने में संकोच नहीं है कि सरकार ऐसा वातावरण उत्पन्न नहीं कर सकी है। भिन्न भिन्न समस्याओं के बारें में उसका दृष्टिकोण जनता की भावनाओं के अनुकूल नहीं है।

यहीं दिल्ली में दिल्ली पोलीटैकनीक के विद्यार्थी हड़ताल कर रहे हैं। पहले उन्होंने बीस दिन की हड़ताल की थी। वे नैशनल डिपलोमा की मांग कर रहे थे लेकिन उनकी मांग को स्वीकार नहीं किया गया। फिर बीस दिन की हड़ताल के बाद उसी मांग को मान लिया गया। अब एक नया कांड हो गया है। यहीं पर सरकार की नाक के नीचे पोलीटैकनीक का एक विद्यार्थी कालिज की इमारत के ऊपर से उसके प्रांगण में गिर कर आत्महत्या कर लेता है। यह किसी भी सरकार के लिए अच्छी बात नहीं है। इसके कारणों की जांच की जानी चाहिए। प्रायः विद्यार्थियों को अनुशासनहीनता के लिए दोष दिया जाता है। लेकिन अनुशासन तभी उत्पन्न होता जब कि उसके लिए खास व्यवस्था की जाये। सरकार को विद्यार्थियों की आशाओं और आकांक्षाओं की अवहेलना नहीं करनी चाहिए। यदि सरकार अपना दृष्टिकोण

बदलेगी तो उसे जनता का सहयोग मिलेगा अन्यथा उसको वांछित सहयोग नहीं मिल सकता ।

श्री कोरटकर (हैदराबाद) : उपाध्यक्ष महोदय, राष्ट्रपति के अभिभाषण के लिए जो स्वागत का प्रस्ताव पेश किया गया है मैं उसका समर्थन करने के लिए खड़ा हुआ हूं ।

राष्ट्रपति ने अपने अभिभाषण में बहुत ही अच्छी तरह से यह चीज हमारे सामने रखी है कि किस प्रकार हमारी कृषि और उद्योगों की पैदावार में वृद्धि होती गयी है । इसके साथ ही साथ उन्होंने दो खास कठिनाइयों का भी जिक्र किया है, एक तो मुद्रास्फीति की और दूसरी विदशी मुद्रा विनिमय की । इन कठिनाइयो को भी कम करने मे हमारी सरकार बहुत कामयाब हुई है । अन्य वक्ताओं ने इन पैदावारो के विषय को सदन के सामने बहुत अच्छी तरह से रखा है । मै सिर्फ एक चीज आपके सामने रखना चाहता हूं कि और वह यह है कि राष्ट्रपति मे अपने अभिभाषण में इस बात को भी बतलाया है कि हमारे वैज्ञानिक ऐसी परिस्थिति में आ गये है कि साल दो साल के अन्दर ऐटम बम भी तैयार कर सकेंगे । यह जो एक उन्नति हुई है उसकी तरफ मै बहुत ज्यादा तवज्जह दिलाना चाहता हूं । ऐटामिक इनरजी आगे आने वाली दुनिया में एक बहुत भारी शक्ति होने वाली है और इसके कारण दुनिया के बहुत से क्षेत्रों में उन्नति होगी । हमारे हिन्दुस्तान सें दूसरे देशो के मुकाबले में शक्ति के साधन बहुत कम है । दूसरे देशो में बहुत सा कोयला है, तेल है और पानी से भी बिजली पैदा की जाती है । ये सब चीजें दूसरे देशों के मुकाबले में हमारे यहां बहुत ही कम है । इस कमी को पूरा करने के लिए अगर हमको कोई बड़ा साधन मिल सकता है, तो वह ऐटामिक इनरजी से ही मिल सकता है । इस बात के लिए वैज्ञानिकों को बधाई देनी चाहिए कि उन्होंने इसमें बहुत ज्यादा तरक्की कर ली है । हमको अपने को भी इस सौभाग्य के लिए बधाई देनी चाहिए कि हमारे यहां बड़े पैमाने पर ऐटामिक इनरजी पैदा हो सकती है और उसको काम में लाया जा रहा है । हमारे वैज्ञानिक इस हद तक उन्नति कर चुके है कि अपने ही देश म रिएक्टर बना सकते है । इन सब चीजों को देखते हुए मै उनको बधाई देता हूं ।

इसके साथ ही साथ एक चीज के बारे में मै खास तौर सें सरकार की तवज्जह दिलाना चाहता हू । वह यह है कि अभिभाषण में यह भी कहा गया है कि यद्यपि हम ऐटम बम बनाने की स्थिति में आ गये है, और साल दो साल में उसको बना सकते हैं, लेकिन हम उसे नहीं बनायेंगे, इसके टैस्ट हम नही करेंगे और इसको कभी भी इस्तैमाल नहीं करेंगे । यह चीज बहुत सही है और बहुत अच्छी है । यह हमारी विदेश नीति के अनुसार है । किन्तु मेरा इसमें थोड़ा सा मतभेद है । सम्भव है कि उस मतभेद को पूरा करते हुए भी हम अपनी विदेश नीति पर पूरी तरह से कायम रह सकें । यदि इस बात को खुले में कहा न जाता कि हम ऐटम बनाने के लिए तैयार हो चुके है तो शायद बहुत अच्छा होता । लेकिन अब यह कहने के बाद फिर यह कहना कि हम इसको बनायेंगे नही, हम इसको टैस्ट नही करेंगे और हम इसको इस्तैमाल नही करेंगे, इसमें जरा कमजोरी प्रकट होती है । वातावरण थोड़ा बिगड़ जाता है । इसलिए मै सरकार के सामने एक प्रस्ताव रखना चाहता हू और वह यह कि यदि हम ऐटम बम बनाने की स्थिति में हैं तो हमारी सरकार को इसकी तरफ प्रयत्नशील होना चाहिए, और उसको बनाना चाहिए, और बनाने के बाद दुनिया के सामने उसको रख देना चाहिए कि हमने भी ऐटम बम तैयार कर लिया है । ऐटम बम का किसी देश में होना एक खास तरह का वातावरण पैदा करता है । दूसरे देशों के लिए और साथ ही अपने देश के लिए भी वह वातावरण एक तरह से उठाने वाला होता है । दुनिया उन देशों की तरफ आज नजर लगा कर देख रही है

[श्री कोरटकर]

जिनके पास यह बड़ा भारी हथियार है । अगर हम छोटे हथियार रख सकते ह, अगर हम तोप और बन्दूक रख सकते हैं तो फिर बड़ हथियार को भी अपने पास रखने में किसी तरह की भी कोई ऐसी चीज नहीं है जो कि सिद्धान्त के खिलाफ जाती हो । हमें चाहिए कि हम इसको तैयार करें और इसको तैयार करके इसके भेद को प्रकट कर दें । दूसरे देशों ने इसको गुप्त रखा है, हमें चाहिए कि इसको गुप्त न रखें, इसका ब्ल्यू प्रिंट दुनिया के सामने प्रकट कर दें कि यह हमारा ब्ल्यू प्रिंट है, टस्ट करने की कोई जरूरत नहीं है । जिन लोगों ने टैस्ट किया है वे इस ब्ल्यू प्रिंट को देख लें और उनको मालूम हो जायेगा कि हमने यह हथियार तैयार कर लिया है और इस समय यह हमारे पास है ।

हमारा सिद्धान्त सिर्फ इसी हद तक है कि इसको टैस्ट नहीं किया जायगा और दूसरे यह कि इसको किसी पर इस्तेमाल नहीं किया जायेगा । मै इस चीज को अपनी सरकार के सामने रखना चाहता हू । तीन चीजें इसमें कही गई हैं कि हम ऐटमिक बम नहीं बनायेंगे, उसको टैस्ट नहीं करेंगे और उसका इस्तेमाल नहीं करेंगे । उनमें से एक चीज जो कि पहली है उसको कर लेना चाहिए । अगर हम इसके लायक हो गये है तो उसको बना कर दुनिया के सामने अगर हम रख देंगे तो हम भी अपने देश की जनता का उत्साह बढ़ायेंगे और दूसरे देश के ऊपर भी इसका असर होगा कि भारत भी एक ऐसा देश है कि जिसके पास यह हथियार मौजूद है । यही चीज मैं विस्तार से रखना चाहता था ।

अब एक लोकल बात छोटी सी है । वह भी मै सरकार के सामने रखना चाहता हूं । राष्ट्रपति ने अपने अभिभाषण में यह भी बताया है कि एक चौथा लोहे का कारखाना खुलने वाला है जो कि बैंक स्टेट गवर्नमेंट की मदद से हिन्दुस्तान में खोला जायेगा । उस कारखाने के लिए कौन सी जगह मुकर्रर की गई है उसके बारे में मुझे अभी कुछ ज्ञान नहीं है । मैं सरकार के सम्मुख उस सम्बन्ध म यह सुझाव देना चाहता हूं कि आंध्र देश में रामागुंडम सबस उपयुक्त स्थान इसके लिए है जहां कि यह कारखाना खोला जा सकता है । पुरानी हैदराबाद की गवर्नमेंट ने उसकी पूरी जांच की थी और यह पाया था कि वहां लोहे की कच्ची धातु बड़े पमाने पर मौजूद है और सारे हिन्दुस्तान में यही एक जगह है जहां कच्चे लोहे के साथ साथ उसको लगने वाली चूने और कोयले की खानें २५ मील क दायरे के अन्दर हैं और इस वजह से इससे और अच्छा स्थान ऐसे कारखाने के लिए और कहीं नहीं हो सकता है ।

इसमें शक नहीं है कि लोहे की धातु जो वहां की है वह इतनी रिच नहीं है जितनी कि और जगहों पर मिलती है । वहां लोहा ४० परसेंट के परिमाण म मिलता है लेकिन उसक साथ ही साथ मैं सरकार के सामने यह चीज रखना चाहता हूं कि ४० परसेंट लोहा कोई कम नहीं होता है । आज यूरोप में जो लोह क बहुत बड़े कारखाने चल रहे हैं वहां भी लोह की मात्रा उससे बहुत अधिक नहीं होती ह । बड़ी चीज जो देखने की है वह यह है कि अगर ऐसे कारखाने के लिए कोई और जगह चुनी गई है तो फिर दुबारा उस पर गौर किया जाय और अगर नही चुनी गई है तो यह नोट कर लिया जाय कि रामागुंडम की जगह इस कारखाने के लिए सबसे बेहतर जगह होगी और वहां इस कारखाने को खोला जाय । इन चन्द शब्दों के साथ मै राष्ट्रपति को उनके अभिभाषण के लिए धन्यवाद देते हुए अपने भाषण को समाप्त करता हूं ।

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTEENTH REPORT

Shri Supakar (Sambalpur): I beg to move:

"That this House agrees with the Thirteenth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 13th February, 1958."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th February, 1958."

The motion was adopted.

RESOLUTION *RE:* APPOINTMENT OF A COMMITTEE TO REVIEW THE WORKING OF BANKS FOR THE PURPOSE OF NATIONALISATION

Mr. Deputy-Speaker: The House will now resume further discussion on the resolution moved by Shri Rameshwar Tantia on the 13th December, 1957, regarding the appointment of a committee to review the working of banks for the purpose of nationalisation. Out of two hours allotted for the discussion of the resolution, one minute has already been taken up and one hour and 59 minutes are left for its further discussion today. Shri Rameshwar Tantia may continue his speech.

Shri Rameshwar Tantia (Sikar): Sir, on the 13th December, 1957 when my resolution was taken up at the last minute, you were good enough to permit me to move the resolution before adjourning the House and suggested that I might continue my speech on the next occasion when this resolution is to be taken up.

Sir, I do not now desire to proceed with the resolution. I shall, therefore, be grateful, if you would kindly agree not to propose it to the House.

श्री ब्रजराज सिंह (फिरोजाबाद) : क्या हो गया ?

Mr. Deputy-Speaker: We need not probe into that. यह तो उनकी मर्जी है । माननीय सदस्य की यह अपनी मर्जी है कि वह इसको आगे नहीं चलाना चाहते ।

Shri Prabhat Kar (Hooghly): He cannot withdraw it without the permission of the House.

Shri M. L. Dwivedi (Hamirpur): I want to know whether the hon. Member has moved it or not. I thought he was making a speech before moving it.

Shri Surendranath Dwivedi (Kendrapara): The House is in possession of the resolution.

Mr. Deputy-Speaker: It has not been proposed to the House. The mover of the Resolution has not concluded his speech. He says he does not want to proceed with it, and he has not finished his speech. There was a case only a few days ago. An hon. Member had moved the resolution, but he had not concluded his speech. But then he was absent on the next day when it was to be continued. In that case it was held that he had moved it because he had said what he had to say and he did not turn up the next day to continue it. But today the hon. Member who is to continue the speech is here, but he does not want to go on with the speech. He says he does not want to proceed further. In my opinion, the motion has not been placed before the House so far. But, to be on the safer side if the House desires, I will put it to the House whether he has the permission to withdraw the resolution.

Pandit Thakur Das Bhargava (Hissar): If the Chair has been pleased to say that the resolution has not been moved, what is there to be withdrawn or to be put to the vote of the House?

Mr. Deptuy-Speaker: This was my opinion. But, as a precautionary measure, because there are some doubts..

Shri Tyagi (Dehra Dun): With a view to clarify the procedure for future also, I may submit that he might

[Shri Tyagi]

agree to the procedure that a resolution or any motion shall be deemed to be moved only when the mover says in so many words "I move", because when you put the question, you have to put the question in so many words. There is a regular set of words for this purpose and then only the question is supposed to be in the possession of the House. Likewise, any motion must be deemed to be moved only when the mover says "I beg to move". He has not said so.

Mr. Deputy-Speaker: I am of that view. I expressed earlier also the view that the House comes into possession of a motion when it has been proposed to the House by the Chair. Unless that is done, the House is not in possession of that motion.

Pandit Thakur Das Bhargava: This is your ruling and we take it as such.

Mr. Deputy-Speaker: That finishes the matter.

Shri H. N. Mukerjee (Calcutta-Central): This motion was actually partly discussed, because the mover made certain observations and then on the adjournment of the House, this motion was put on the list for today. That means that this House is definitely in possession of this matter. We are discussing this matter and this has been put on the agenda because this mater was already in the possession of the House last time. That being so, the usual rule about objection to withdrawal should prevail.

Mr. Deputy-Speaker: I have held and I need not repeat it again that the House would be in possession of the motion when it has been proposed to the House or placed before the House by the Chair. There was no opportunity so far. Therefore, it is not before the House.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): What the hon. Member has said today is in continuation of what he had said for one minute on the previous occasion. Did he rise to move the motion or not? He did rise.

Mr. Deputy-Speaker: He rose and he began to move it; but unless the resolution is placed before the House by the Chair after the mover has concluded his speech, there is no motion before the House. It has not been placed before the House by the Chair and, therefore, there is no motion in possession of the House.

Shri Braj Raj Singh: But it is put on the agenda paper as "Further discussion..." etc.

Mr. Deputy-Speaker: Certainly it would be said like that, but it is not before the House yet, unless it has been placed before it by the Chair. I have now repeated it twice.

Shri Shree Narayan Das (Darbhanga): Had he not moved it...

Mr. Deputy-Speaker: There is no use in going on repeating it. We shall take up the next item. Shri M. L. Dwivedi.

RESOLUTION *RE*: NATIONALISATION OF PANNA DIAMOND MINES

श्री म० ला० द्विवेदी (हमीरपुर) उपाध्यक्ष महोदय, मैं सदन के सम्मुख यह संकल्प प्रस्तुत करता हूं :

"इस सदन का यह अभिमत है कि पन्ने की हीरे की खदानों का तुरन्त राष्ट्रीयकरण किया जाय।"

इस प्रस्ताव को प्रस्तुत करते हुए मैं चाहता हूं कि सदन का ध्यान उन आवश्यक बातों की तरफ़ आकर्षित किया जाय जो कि इस सम्बन्ध में सदन को जाननी आवश्यक है। यह सदन को मालूम है कि हमारे देश में बड़ी बड़ी हीरे की खदानें हैं। एक हीरे की खदान गोलकुन्डा के पास है। एक दूसरी

खदान पन्ना में हैं जो कि आजकल मध्यप्रदेश में है। पन्ना की हीरे की खदानों के बारे में यह आसानी से कहा जा सकता है कि समें ५०० वर्गमील से लेकर १००० वर्गमील तक का क्षेत्र हीरे की खदान कहलाता है और यहां पर हीरा बराबर निकलता आया है। अभी तक यह क्षेत्र राजा महाराजाओं के शासन के अन्तर्गत था। सन् १९४८ तक विलीनीकरण के पश्चात् यह क्षेत्र अब हमारे मध्यप्रदेश के शासन के अन्तर्गत है।

ऐसा दुर्भाग्य रहा कि इन हीरे की खदा ों का उचित मात्रा में कोई प्रयोग नहीं किया जा सका और वहां के स्थानीय लोग ही धीरे धीरे ऊपर की सरफ़ेस से कुछ कंकर निकालते थे और उन मे से हीरे निकाले जाते थे। तब भी इतने अधिक हीरे निकाले जाते रहे है कि जिस के सम्बन्ध में इस सदन को बताने की कोई आवश्यकता नहीं है। राजा महाराजाओं के समय में लोगों को यह भय था कि वे इस काम को उचित रीति से नही चला सकते हैं, इसलिए वहां पर जाकर ोगों इस काम को उचित मात्रा में करने का विचार नहीं किया और स्थानीय लोग ही इस काम को करते रहे।

१९४८ में जब विन्ध्य प्रदेश की स्थापना हुई, उसमे कुछ पूर्व ही बम्बई की एक फ़र्म, जिसका नाम पन्ना माईनिंग सिन्डीकेट या पन्ना डायमण्ड माइनिंग सिन्डीकेट था, को पन्द्रह साल की लीज मिली और उसने वहां काम आरम्भ किया। जब विन्ध्य प्रदेश सरकार की स्थापना हुई, उस समय उसने किसी कारण से उस लीज को ोक दिया। वह काम रुका रहा। इस के पश्चात् एक दूसरे सज्जन ने स माइन के सम्बन्ध में वार्ता की और उस को लगभग ४ लाख पए में खरीद लिया। पहले डायमंड सिन्डीकेट का मालिक था श्री चुन्नीलाल माधव लाल। दूसरी नई फ़र्म उसी नाम के स्थापित हुई और उसको पब्लिक लिमिटड कम्पनी बना दिया गया और उसका नाम था पन्ना माइनिंग सिन्डीकेट कम्पनी लिमिटिड। इस क्षत्र म बावजद इस के कि ५०० से १,००० वर्गमील का क्षत्र हीरों की खदानों का है, अभी तक केवल १० वर्गमील इस सिन्डीकेट को दिया गया। शेष इलाके में से १० वर्गमील का क्षेत्र एक सुरेशचन्द्र शर्मा नाम की फ़र्म को दिया गया और तीसरा ाका, जो कि लगभग साढ़े चार वर्गमील है, एक तीसरी फ़र्म के पास था, जिस का नाम था हाजी अली मुहम्मद एण्ड सन्ज। यह फ़र्म बहुत कदीम ज़माने से काम करती रही और उसने वहां बराबर स्था ीय काम करने वालों के ज़रिय ीरे निकालने का काम किया।

उपाध्यक्ष महोदय, मेरा ध्यान इस तरफ़ गया है कि सदन में सरकार की ओर से कोई नहीं है।

उपाध्यक्ष महोदय : बैठे हैं।

सहकार मंत्री (डा० पं० शा० देशमुख) : तीन मिनिस्टर बै े हैं।

श्री ब्रजराज सिंह (फिरोजाबाद) : पन्ने वाले नही है।

श्री म० ला० द्विवेदी : वही तो मैं कह रहा हूं। माइन्ज एण्ड नचरल ीसोर्सिज के मिनिस्टर नही हैं।

उपाध्यक्ष महोदय : मुझे बतलाया गया है कि वह भी आ रहे हैं। माननीय सदस्य अपना भाषण जारी रखें।

श्री म० ला० द्विवेदी : जो बात मैं बतलाना चाहता हूं वे कुछ ऐसी गम्भीर बा ें हैं, जिन की तरफ़ मं ीमंडल का ध्यान आकर्षित होना चाहिये, ीर इसलिए जो मन्त्री इस सम्बन्ध में जानकारी रखते हैं, उन को यहां होना आवश्यक है।

इस माइनिंग सिन्डीकेट के सम्बन्ध में बड़ी बड़ी विचित्र घटनायें हुई। आप को

[श्री म० ला० द्विवेदी]

मालूम होगा कि १९४८ में विन्ध्य देश मंत्रीमंडल के क सदस्य ने लग ग पच्चीस हजार की रिश्वत लेकर स माइन को शुरू करने का विचार किया था । स सम्बन्ध में व गिरफ्तार भी हु और उन को पांच, छ:, सात साल की सजा ई । जो कम्पनी पहले काम करती थी, उसने स बारह साल काम करने के पश्चात् यह नतीजा निकला कि यहां पर ठीक तरह से लाभ नहीं उठा सकती है । इसलिए उसने केवल ४ लाख रुपए में अपनी कम्पनी क सज्जन को बेच ी, जिनका नाम श्री एम० जी० कुलकर्णी है । आजकल वह उस के मैनेजिंग डायरेक्टर हैं । कुलकर्णी ने एक पुस्तिका लिखी है, जिस का नाम है" "A short study of Indian diamond fields and thoughts on nationalisation." इस पुस्तिका में उन्होंने बड़ी बड़ी बातें बतलाई हैं । मालूम पड़ता है कि उनका लक्ष्य शुरू से इस दिशा में था कि सरकार इन खदानों का राष्ट्रीयकरण कर ले । उनका अभिप्राय यह था कि किसी प्रकार से इसके बारे में इतनी पब्लिसिटी और इतना प्रचार कर दिया जाय कि तमाम भारतवर्ष और अन्य देशों का ध्यान पन्ना की हीरा खदानों की तरफ आकृष्ट हो । उन्होंने यह दिखलाया कि उन्होंने काफ़ी परिश्रम किया है और काफ़ी रुपया व्यय किया है । उन्होंने विदेशों के लोगों से भी बातचीत की । यहा तक कि उन्होंने निजी तौर पर रूस के कुछ विशेषज्ञ भी बुलाए । उन विशेषज्ञों ने पन्ना की खदानों को देखा और उस सम्बन्ध में कुछ जानकारी भी हासिल की । लेकिन आप जानते हैं कि उन्होंने कोई सरवे नही कराया और न कोई सरवे पहले मौजूद था । हुआ यह कि इस फ़र्म ने अपने तरीके से उन को जानकारी कराई और यह दिखाया कि वहां पर बहुत ज्यादा हीरे निकलते हैं । इसमें कोई संशय नही कि वहा हीरे बहुत ज्यादा निकलते हैं, लेकिन इस कम्पनी के पास कोई ऐसे साधन नहीं थे कि वह ज्यादा हीरे दिखा सकती । उसने रूसी विशेषज्ञों के सामने यह दिखाने की चेष्टा की कि पन्ना में हीरे बहुत निकलते हैं और वह बहुत रिच माइन है और उसमें से लगभग दस, पन्द्रह करोड़ रुपए के हीरे प्रतिवर्ष निकल सकते हैं । इस सम्बन्ध में जो यन्त्र लगाया गया था, उस यन्त्र में जो कच्चा माल था, उसमें कुछ ऐसे हीरे मिला दिए गए, जो कि पन्ना के नही थे । वे हीरे निकले और वे हीरे बहुत कीमती थे । अत: उस विशेषज्ञ की राय कायम हुई कि यह क्षेत्र वाकई बहुत ही अच्छा क्षेत्र है । जब हीरे बिकने के लिए गए, तब पता चला कि हीरे पन्ना के खदानों के नहीं हैं । बात यह है कि जितने हीरे पन्ना के खदानों के निकलते हैं, वे सरकार के सामने पेश होते हैं, वे रजिस्टर होते हैं और सरकार को उस पर रायल्टी दी जाती है । पन्ना में हीरों की जांच करने वाले ऐसे ऐसे विशेषज्ञ हैं, जिन का संसार में हीरों की परख करने में कोई सानी नही है । उन विशेषज्ञों ने परख की कि ये यहा के हीरे नही हैं । बाद में उस पर मुकद्दमा चलाया गया, लेकिन किसी कारणवश वह मुकद्दमा वापस हो गया और वे हीरे भी कुलकर्णी को वापस दे दिए गये ।

इसके पश्चात् सरकार का ध्यान इस ओर आकृष्ट हुआ कि हीरे की खदानों के विषय में रूस के लोगो ने बड़ी भारी राय दी है, इसलिए इस सम्बन्ध में कोशिश करनी चाहिए । परिणामस्वरूप सरकारी स्तर पर वार्ता आरम्भ हुई और रूस सरकार से हमारी सरकार ने विशेषज्ञ बुलाए । कलकता के भी विशेषज्ञ—जैसे श्री उपाध्याय, श्री माथुर, श्री रत्नम् इत्यादि बुलाए गए । उन्होंने वहां पर सैम्पल-सरवे का काम किया, जिसके अन्तर्गत जगह जगह के हीरे निकाले गए और उनकी जाच की गई । उन के नतीजे के मुताबिक यह पता लगा कि ५ कैरट के कुछ हीरे प्रति सौ टन के कच्चे माल में से निकले, जब कि कुलकर्णी का दावा था कि वहां पर १० कैरट प्रति सौ टन से कम हीरे नहीं निकलेंगे, इससे भी अधिक हीरे निकलेंगे । बात

इस तरह से चलती रही और सरकार को प्रलोभन हुआ कि यदि यह इतनी अच्छी चीज है, तो सरकार इस का राष्ट्रीयकरण क्यों न कर ले। इसी आधार पर मंत्री महोदय ने ७ अप्रैल, १९५६ को यह ऐलान किया कि पन्ना की खदानों को राष्ट्रीयकृत कर लिया जायगा। जहां तक राष्ट्रीयकरण की बात है, मै उसके पक्ष में हूं और इस आशय का मेरा यह प्रस्ताव भी है और मै चाहता हू कि वह काम जिसके सम्बन्ध में हमने ऐलान किया है, जल्दी किया जाय और उस मे विलम्ब करने की क्या आवश्यकता है। अगर हम राष्ट्रीयकरण करना चाहते है, तो फौरन करे। उपाध्यक्ष जी, आप यह अच्छी तरह से समझते हैं कि अगर हम एक नीति का ऐलान करें, तो उस के परिपालन में हम को शीघ्रता करनी चाहिए। राष्ट्रीयकरण एक ऐसा महत्वपूर्ण विषय है कि जिस पर अगर हम ढील देते हैं, तो दूसरे लोग फायदा उठा जाते हैं और जनता की हानि होती है। इस मामले को लगभग दो वर्ष हो गए है। अप्रैल, १९५६ में इसका ऐलान किया गया और अब अप्रैल होने वाला है, जबकि पूरे दो साल हो जायेंगे। इस बीच मे सरकार ने कोई ऐसा कदम नही उठाया, जिससे जाहिर हो सकता हो कि सरकार ने वे खदाने हथिया ली है। यह बात कि पन्ना डायमण्ड सिन्डीकेट के बारे मे रुपया तय करना था, कुछ मुआवजा देना था, ठीक है, लेकिन वह तो केवल १० वर्गमील मे थी, जबकि वहा ५०० से १००० वर्गमील का क्षेत्र हीरो की खदानो का है। फिर सरकार ने यह कदम क्यो नही उठाया कि वहा पर काम होने लगे। बाकी जो सैमी थे, वे तो साढे चौदह वर्गमील मे काम करते थे। उसमे सुरेश चन्द्र शर्मा का नाम भी है और उसका भी काम बन्द पड़ा हुआ है। उसमे दूसरे लैसीज जो थे उनको भी सरकार ने रोक दिया है। मध्य प्रदेश की सरकार की तरफ से आर्डर दिया गया कि तुम अपना काम बन्द कर दो और काम बन्द कर दिया गया। मै इस सदन के माननीय सदस्यों को बतलाना चाहता हू कि इसकी वजह से लगभग ५,००० जो काम करने वाले लोग थे वे बेकार हो गए हैं। इन खानो में जो विशेषज्ञ या दूसरे लोग काम करते थे उनकी संख्या अलग है। इन विशेषज्ञों मे वे लोग भी हैं जो हीरो की परख करते थे, उनकी काट छांट करते थे और तरह तरह के दूसरे काम करते थे। मै आपको बतलाना चाहता हू कि संसार के जो बड़े बड़े विशेषज्ञ हैं उनकी राय यह है कि जो हीरा पन्ना की खानो मे पाया जाता है वह संसार के सर्वोत्तम हीरो में गिना जा सकता है, बड़ा मूल्यवान हीरा है, ज्यादा चमकदार है, ज्यादा आबदार है। हमारे यहा भी इसके बारे मे बड़े बड़े अनुसन्धान हुए हैं और उसमे भी यही बात प्रमाणित होती है। श्री सी० वी० रमन ने भी यही राय दी है कि कैम्बरली के हीरे के मुकाबले मे पन्ना का हीरा ज्यादा अच्छा और ज्यादा चमकदार है। सरकार की घोषणा होने के बाद भी कोई कदम नही उठाये गये है, इसका क्या कारण है, यह बात जानने का इस सदन को हक है। मै यह भी चाहता हू कि सरकार उस रिपोर्ट को सदन की पटल पर रख जो रिपोर्ट कि हमारे विशेषज्ञों ने दी है तथा रूप। विशेषज्ञों ने दी है और जो रिपोर्ट सम्पन्न सर्वे करने के बाद दी गई है ताकि सदन यह जान सके कि असल स्थिति क्या है और किस तरह से हम इन खानो का राष्ट्रहित मे उपयोग कर सकते है और किस तरह से उनसे लाभ उठा सकते हैं। मै समझता हू कि अभी भी विलम्ब नही हुआ है और सरकार को शीघ्र ही कार्रवाई करनी चाहिए। कौन से ऐसे कारण है जिन को ध्यान मे रख कर और घोषणा होने के बाद भी इन खानों का राष्ट्रीयकरण नही किया गया है। क्या कारण है कि पाच हजार के करीब मजदूरो को फिर से काम पर लगाने की कोशिश नही की जा रही है और उनको भूखो रखा जा रहा है। ये खाने एक ऐसे राज्य के भीतर स्थित हैं जो कि पिछड़ा हुआ इलाका है और जहा पर कोई उद्योग धंधे नही है। वहा के लोगो के पास अपनी आजीविका उपार्जित करने के

[श्री म० ला० द्विवेदी]

और कोई साधन नहीं हैं। आज से नहीं सैकडो बरस मे वे इसी काम को करते आ रहे हैं।

कुछ क्षेत्रों से यह आवाज उठाई गई है कि वहा के लोगों ने बडी निफेरियस एक्टिविटीज की हैं, उनमे हिस्सा लिया है। कुलकर्णी साहब ने भी इस चीज को प्रमाणित करने की कोशिश की है और इस कर्म के कर्मचारियो को बदनाम करने की चेष्टा की है। उन्होने यह भी कहा है कि वहां के लोग हीरे चोरी करके ले जाते हैं और इस तरह से राष्ट्रीय सम्पत्ति का नुकसान होता है। मै सदन का यह बतलाना चाहता हू कि वहा मे हीरो की चोरी का होना एक असम्भव बात है। इसका कारण यह है कि जो हीरा खान से निकाला जाता है उसकी पहले तो रजिस्ट्री की जाती है, फिर उस पर कोई चिन्ह लगाया जाता है जिससे यह पता लगता है कि यह हीरा खान से निकला हुआ है और जो बेचा जा रहा है वह हीरा ही है। अगर कोई चोरी हो सकती है तो इस तरह से हो सकती है कि जो लैसी है या सब-लैसी है वहा से कोई कारीगर कोई हीरा ले जाता है और दूसरे क्षेत्र मे जाकर वे एक छोटी सी लीज एक रुपये या दो रुपये पर लेकर के उसमे से और निकालता है और निकाल कर के बताता है कि मैंने यह निकाला है। इस तरह से सरकार का जो रायल्टी मिलती है उसमे कोई फर्क नही पडता है कोई नुकसान नही है। यह रायल्टी बीस फीसदी मुकर्रर है। प्रत्येक हीरा वहा पहुचता है। मै आपको बतलाना चाहता हू कि जब कुलकर्णी साहब ने चार हीरे निकाले और परीक्षा जब उन हीरो की की गई तो यह पता चला कि वे कैम्बरली और अफ्रीका के हीरे है। इसलिए यह दावा करना कि वहा के हीरो की चोरी होती है, बिल्कुल निराधार है, तथ्य से यह बात बिल्कुल परे है। तो इतनी बेशकीमती चीज जैसे के हीरे जो कि इतने बडे इलाके मे, यानी १,००० वर्गमील मे फैले हुए हैं, उसकी देखभाल मे सरकार क्यो उपेक्षा करती है, यह मेरी समझ में नहीं आया है।

अगर आप सिंडीकेट को मुआवजा देने मे असमर्थ हैं, आपके पास रुपया नही है आप उसके काम को नही ले सकते हैं तो बाकी जा छोटी छोटी दूसरी हीरे की खानें हैं, बाकी के जो क्षेत्र हैं उनको तो आप अपने कब्जे में ले सकते है। इसमें तो मुझे कोई बाधा नही दिखाई देती है। यहा पर जो काम बन्द पडा है उसको तो आप चालू कर सकते हैं। यहा पर आप पहरा बिठा सकते है और काम चला सकते हैं। इस तरह से काम चालू करके आप पाच, दस या पन्द्रह हजार लोगो को काम पर लगा सकते है। वहा के स्थानीय लोगों से ही आप काम करवा सकते है। आपने जब घोषणा की थी तो मैंने उसका स्वागत किया था। लेकिन मै पूछना चाहता हू कि क्या कारण है कि सरकारी स्तर पर या छोटे सब लैसीज के जरिये से काम नही चालू हो सका है। जब यह इलाका विन्ध्य प्रदेश मे था या उससे पहले छोटी छोटी रियासतो मे बटा हुआ था जैसे चरखारी अजयगढ इत्यादि रियासतो मे उस समय यहा पर काम बडी अच्छी तरह से हुआ करता था और लाभ भी मिलता था। सदियो से वहा यह काम होता आ रहा है लेकिन अब इसको क्यो चालू नही किया जा रहा है। आज हमे स्वतन्त्र हुए आठ दस वर्ष हो चुके हैं और तब से हमारी अपनी सरकार पदारूढ है। इस अर्से मे एक भी लीज किसी आदमी के नाम से सरकार ने नही दी है, एक हीरा भी सरकारी नाम पर नही निकाला गया है। पूरी खानो की मालिक सरकार है तब क्या कारण है कि काम बन्द कर दिया गया है तथा छोटे छोटे लोगो को काम करने से रोक दिया गया है।

कुलकर्णी साहब ने दावा किया है कि चोरी होती है। मै सरकार से पूछना चाहता हूं कि वह किन आधारो पर यह कह सकती है कि वहा के लोग चोरी करते हैं और जो सिंडीकेट है और जो बाहर की एक कम्पनी है, वे लोग चोरी नहीं करते हैं। अगर दूसरे

लोग चोरी कर सकते हैं तो ये लोग भी चोरी कर सकते है। उसकी रोकथाम के आपके पास क्या उपाय है। इसके बारे मे आपने क्या कदम उठाये है। बाहर से लोग कम्पनी लेकर आये है और इस तरह से पन्ना के क्षेत्र से नाजायज फायदा उठा रहे है। वे यह नाजायज फायदा न उठाये इसके बारे में आपने क्या कदम उठाये है। आपने इस ओर ध्यान ही नही दिया है। कुलकरनी साहब ने माग की है कि उनको १४० करोड का मुआवजा दिया जाए। जिस फर्म ने केवल चार लाख रुपया लगाया है और छोटी सी खान खरीदी हा वह आज १४० करोड रुपये की माग करती है। यह कहा का इसाफ है किस आधार पर वह इतने अधिक मुआवजे की माग करती है, कौन से तथ्य उसके पास मौजूद है। कुछ सूत्रों से मुझे मालूम हुआ है कि सरकार ४० लाख रुपया देने को तैयार हो गई है लेकिन कुलकरनी साहब नही मान रहे है। अगर सरकार के पास उनका मुआवजा देने के वास्ते धन नही है तो दूसरी छोटी खानो को तो सरकार काबू में कर सकती है। इस फर्म ने भी तीन चार लाख लगा कर किस तरह से १४० करोड की माग की है यह मेरी समझ मे नही आया है। ४० लाख जो दिया जा रहा है वह काफी होना चाहिए। यह फर्म नाजायज रूप से धन कमाने की कोशिश कर रही है। इस फर्म ने कुछ लोगो को ऐसा साध रखा है कि वह यह प्रमाणित करने की कोशिश कर रही है कि जो मुआवजा वह माग रही है, वह जायज है।

14.58 hrs.

[PANDIT THAKUR DAS BHARGAVA *in the Chair*]

मै चाहता हू कि इस सब चीज की जाच हो। मै चाहता हू कि सरकार एक कमेटी बनाए जिसमें पब्लिक के लोग हो और कुछ विशेषज्ञ हो और वे पता लगायें कि वास्तविकता क्या है। यह कमेटी इस बात का पता भी लगाये कि पन्ना की खानो में अच्छे हीरे निकल सकते हैं अथवा नही। अगर निकल सकते है तो फौरन ही रोकथाम का काम होना चाहिए। यह सिन्डीकेट कई प्रकार की अनधिकृत चेष्टाये कर रहा है और इस ओर सरकार को ध्यान देना चाहिए। अगर आप समझते है कि अनधिकृत चेष्टाये नही हो रही है तो आपको काम चालू करना चाहिए। दो वर्ष का समय हो चुका है जबसे आपकी घोषणा हुई है लेकिन अभी तक भी सरकार इस काबिल नही है कि वह यह बात दावे के साथ कह सके कि इतने दिनो के अन्दर वह इन खदानो को अपने कब्जे मे कर लेगी। जो प्रस्ताव मैंने पेश किया है वह सरकार का इस ओर ध्यान आकर्षित करने के लिए पेश किया है, सदन का ध्यान इस ओर आकर्षित करने के लिए पेश किया है। मै चाहता हू कि इस सदन को तथा आम जनता को यह मालूम हो जाए कि हमारे पास इतने बेशकीमती हीरे और खदाने होने पर भी हम कितनी ढील दिखा रहे है। मैं चाहता हू कि माननीय मत्री जी बतलाये कि इस ढील के क्या कारण है और कब तक वह काम शुरू करवा देंगे। आपने जो राष्ट्रीयकरण की घोषणा की थी, वे कौन से कारण है जिनके होते हुए आप उसको अमल में नही ला सके है। आप जो कानून अपने बना रखे है उनके अन्तर्गत इन खदानो पर कब्जा कर सकते है। इस फर्म ने जो प्लाट और मशीनरी लगा रखी है वह निकम्मी है। इसका प्रमाण यह है कि जो कलकत्ते से हमारे विशेषज्ञ आये जो ज्योलोजिकल सर्वे करते है और उन्होने सैम्पल सर्वे किया था और इस में से पन्ना की खानो से और निकाल कर छाना गया तो उसमें से एक भी हीरा नही निकल सका। इसी ओर को जब देशी कारीगरो ने छाना अपने तरीके से तो उन्होने हीरे निकाल बाहर किए। इससे प्रमाणित होता है कि जो प्लाट और मशीनरी इस फर्म ने लगाई है वह किसी काम की नही है, वह निकम्मी है। लोगो को दिखाने के लिए तथा लोगो को धोखा देने के लिए ही इसको लगाया गया है। यह सब दिखावामात्र है और सरकार को प्रलोभन देने के लिए किया गया है और इस

[श्री म० ला० द्विवेदी]

कारण से किया गया है कि सरकार भारी मुआवजा अदा करे। वह चाहते हैं कि सरकार इसके प्रलोभन में आ जाए और उसमें खूब रुपया लगा दे, बाद में मुनाफा हो अथवा न हो। लेकिन वह रुपया सरकार का एक ऐसे हाथ में चला जाएगा जो कि जनहित में नहीं होगा बल्कि प्राइवेट कम्पनी के हाथ में पहुंच जाएगा। इसलिए मैं चाहता हूं कि वहां पर जो भी चीज लगायी है, मशीनरी आदि, उसकी सरकार सही सही जांच करे कि वह काम की है या नहीं। अगर वे चीजें काम की हैं तो उचित मुआवजा दिया जा सकता है। देश में अनेक प्राइवेट लिमिटेड कारपोरेशन खोले गये हैं जिनमें सरकार ने करोड़ों रुपया खर्च किया है लेकिन उनके द्वारा हम बहुत बड़े काम नहीं कर पाये हैं। भारत के विकास के सम्बन्ध में इन राष्ट्रीय कारपोरेशन्स ने अच्छा काम किया है किन्तु लागत के मुकाबले में लाभ नहीं हुआ है। लेकिन अगर इस काम को सरकार अपने हाथ में ले ले, और अगर कुलकर्णी का दावा ठीक मान लिया जाये, तो ११ या १२ करोड़ की आमदनी हो सकती है।

15 hrs.

Mr. Chairman: The hon. Member, perhaps, knows that only one hour has been allotted for this. He has taken about 20 minutes. There are two other hon. Members who want to speak and the Hon. Minister has to reply. I will request the hon. Member to be as brief as possible.

Shri V. P. Nayar (Quilon): We have saved about 2 hours in the other resolution.

श्री म० ला० द्विवेदी : सभापति जी, यह सही है कि जिस समय इस प्रस्ताव के लिए समय निर्धारित किया गया था उस समय इसके लिए एक घंटा रखा गया था लेकिन मुझे आश्वासन दिया गया था कि यदि इस विषय पर अधिक वाद विवाद की गुंजाइश हुई तो यह समय बढ़ाया जा सकता है। यह महत्वपूर्ण विषय है। इसमें राष्ट्रीय सम्पत्ति का सवाल है। इसलिए मेरी प्रार्थना है कि सदन की अनुमति से इसके लिए कुछ अधिक समय दिया जाय।

Mr. Chairman: It is likely that the whole thing may finish in one hour. After all, there are only two other hon. Members who want to speak and the hon. Minister has to reply. The hon. Member has already taken about 22 to 23 minutes. He may just finish.

श्री म० ला० द्विवेदी : मैं शीघ्र ही समाप्त करता हूं।

मेरे पास बहुत से कागजात हैं जिनसे मैं यह प्रमाणित कर सकता हूं कि हीरे की खानों के राष्ट्रीयकरण की सरकार की कितनी जिम्मेदारी है और यह काम शीघ्र से शीघ्र होना चाहिए। मैं तमाम विवरण सदन के सामने रख कर यह बता सकता हूं कि यह कितनी महत्व की चीज है और हम इस पर ढील डाले हुए हैं। कोई कारण नहीं है कि जब हम दूसरी जगह करोड़ों रुपये खर्च कर रहे हैं तो इस काम में कुछ रुपया क्यों खर्च न करें। यदि अभी सरकार यह समझती है कि इस राष्ट्रीयकरण के काम में विलम्ब लगेगा तो मेरा सुझाव है कि जो लोग पहले हीरे का काम करते थे उनका काम चालू कर दिया जाय ताकि जो हजारों आदमी आज बेकार बैठे हैं वे बेकार न रहें। सरकार की पंचवर्षीय योजना में यह नीति भी है कि हम ज्यादा से ज्यादा लोगों को रोजगार पर लगावें। अभी राष्ट्रीयकरण की अवधि निर्धारित नहीं हुई है। उस समय तक ये लोग बेकार बैठे रहें इस में कोई न्याय नहीं है। इसलिए मैं यह मांग करता हूं कि मंत्री महोदय यह ऐलान कर दें कि वहां शीघ्र ही राष्ट्रीयकरण किया जायगा लेकिन जब तक यह काम न किया जा सके उस समय तक के लिए जो लोग पहले काम करते थे उनको लीज दे दी जाये ताकि वह काम शुरू कर दें।

इन शब्दों के साथ मैं इस प्रस्ताव को सदन के सामने प्रस्तुत करता हूं।

Mr. Chairman: Resolution moved:

"This House is of opinion that the diamond mines at Panna be nationalised as soon as possible".

श्री ब्रजराज सिंह : सभापति महोदय, मैं द्विवेदी जी के प्रस्ताव का स्पष्ट रूप से समर्थन करने के लिए खड़ा हुआ हू ।

मैं चाहता हू कि सरकार वह कारण सदन के सामने रखे कि वह अब तक इतने महत्वपूर्ण मामले पर क्यो चुप बैठी रही । अब तक इसका राष्ट्रीयकरण क्यो नही किया । जब यह जगह राजाओ के कब्जे म थी तो वे इससे फायदा उठाते थे । लेकिन सरकार के कब्जे में आने के बाद उस काम का राष्ट्रीयकरण न हो जहा से करोडो रुपये के हीरे मिल सकते है, यह बडे दुख की बात है। जैसा श्री द्विवेदी जी ने बताया इस स्थान पर इस वक्त तीन फर्में हीरे निकालने का काम कर रही हैं। लेकिन मैं इन फर्मों के सम्बन्ध मे सिर्फ इतना कहना चाहूगा कि हमें इस सम्बन्ध म कोई कारंवाई करन मे पहले यह ध्यान रखना चाहिए कि कही इस तरह की कोई बात न हो जाये कि जिससे हिन्दुस्तान मे दूसरा मूदडा काण्ड पैदा हो जाये । ये फर्में सरकार पर कुछ दबाव डाल कर फायदा उठाने की कोशिश कर रही हैं। मैं कहना चाहूगा कि इन खानो का राष्ट्रीयकरण होना चाहिए और कही ऐसी बात न हो कि राष्ट्रीयकरण न होकर इन फर्मों को फिर से यह काम सुपुर्द कर दिया जाये ।

मैं यह निवेदन करना चाहता हू कि जहा तक हीरो का सवाल है यह स्पष्ट है कि हिन्दुस्तान जैसे हीरे दुनिया में और जगह नही निकलते । हिन्दुस्तान मे भी हीरे निकलने का मुख्य स्थान पन्ना है । मै समझता हूं कि इसका नाम पन्ना इसीलिए पडा कि यहा पर अच्छे पन्ने और हीरे मिलते थे। तो जब यहा पर एक ऐसा स्थान है तो उस विस्तृत क्षेत्र से हीरे क्यो न निकाले जायें । कोई ५०० वर्गमील का ऐसा स्थान है जहां हीरे मिलते है । इस सारे क्षेत्र मे से अभी तक मुश्किल से १५ या २० वर्गमील के क्षेत्र मे हीरे निकालने की कोशिश की गयी है । वहा और दूसरा बहुत सा क्षेत्र पडा है जहा से हीरे निकल सकते है ।

जब इस सदन मे बैंको के राष्ट्रीयकरण का सवाल आता है, जब कपडा उद्योग के राष्ट्रीयकरण का सवाल आता है, जब इस्पात और लोहे के राष्ट्रीयकरण का सवाल आता है तो यह बहाने बाजी की जा सकती है कि जो लोग इन कामो को कर रहे है वही करे क्योकि हमारे पास अभी इतने साधन नही हैं कि हम इनका राष्ट्रीयकरण कर सके । लेकिन इस काम के राष्ट्रीयकरण न करने का क्या कारण हो सकता है । इस इलाके में जो कम्पनी काम कर रही है उसके कुलकरणी साहब मैनेजिग डाइरेक्टर हैं । इस कम्पनी मे चार लाख रुपया लगाया गया है, पर आज वह किताब छाप कर और प्रचार करके सरकार स १ करोड़ ४० लाख रुपये की माग करते हैं । मैं सरकार को इस बारे मे आगाह करना चाहता हू कि कही वह इस जाल में न फस जाये । हमें इस प्रकार के जालों से बचने को ज्यादा से ज्यादा कोशिश करनी चाहिए । वह इसलिए इतना रुपया चाहते हैं कि उन्होने वहा हीरा निकालने के लिए कुछ रद्दी सद्दी मशीनें लगा दी है । हीरे निकल नही रहे हैं । पहले जब वहा हाथ से काम होता था तो वहां हीरे निकलते थे । आज क्या वजह है कि मशीनों के बगैर हीरे नही निकल सकते । मैंने सुना है कि वहा पूरे क्षेत्र में हीरे हैं जो कि हाथ से निकाले जा सकते हैं । मशीन लगाने की कोई जरूरत नही है । मेरा स्पष्ट मत है कि सरकार पूरे क्षेत्र को अपने हाथ मे ले ले और जल्दी से जल्दी इस बात की कोशिश करे कि वहा से हीरे निकाले जाये और जो लोग चार लाख रुपया लगाकर अब प्रचार

[श्री ब्रजराज सिंह]

करके सरकार से करोड़ो रुपया लेना चाहते हैं उनसे आगाह रहे । जब मुआवजा देने की बात आवे तो अधिक मुआवजा देने की बात नही होनी चाहिए । मै समझता हू कि चार लाख के अलावा कुछ भी देने का सवाल नही उठना चाहिए ।

वहां पहले दूसरे लोग काम कर रहे थे । कहा जाता है कि आजकल वहा हजारो मजदूर बेकार हैं । मै चाहता हू कि इन मजदूरों को काम मिलना चाहिए । आज देश में लाखो लोग बेकार है । उनको काम नही मिल रहा है । लेकिन इन मजदूरो को जो कि हमेशा से वहा काम कर रहे थे काम न मिलना अच्छी बात नही है । लेकिन यह याद रखा जाना चाहिए कि उसूल के सवाल को टाल न दिया जाये । ऐसा न हो कि राष्ट्रीयकरण के नाम पर हम और लोगो को मदद दे और वह फायदा उठाते रहें । इसलिए मेरा मत यह है कि मंत्री महोदय इस बात का ऐलान करे कि वह जल्दी से जल्दी राष्ट्रीयकरण कर रहे है जिससे कि इस स्थान से बहुमूल्य हीरे निकाले जा सके । ऐसा करके हम अपनी सम्पत्ति को बढा सकेंगे और उन लोगो को जो हमेशा से वहा काम कर रहे है काम दे सकेंगे ।

मै निवेदन करना चाहूगा कि इसमे अब तक जो ढिलाई रही है सरकार की तरफ से उसकी कोई सफाई न पेश की जाये । सरकार का १४०० या १५०० करोड का बजट है । इस काम के लिए बहुत रुपया नही चाहिए । इस काम के विशेषज्ञ और काम करने वाले वहा यहां मौजूद है । यह काम जो नही हो पा रहा है इस सब का उत्तरदायित्व केन्द्रीय सरकार पर है । दूसरे कामो के राष्ट्रीयकरण का जहा सवाल आता है तो सरकार यह बहाने बना देती है कि उस काम का राष्ट्रीयकरण करना उसकी सामर्थ्य से बाहर है ।

मैं निवेदन करना चाहता हूं कि अगर सरकार वाक़ई समाजवादी समाज की रचना में विश्वास करती है या अगर वाक़ई वह राष्ट्रीयकरण में विश्वास करती है तो मैं नही समझता कि पन्ना की खदानों का जो कि राष्ट्र और समाज की समृद्धि और खुशहाली का एक बहुत बड़ा साधन है, उसका राष्ट्रीयकरण न करे और उस दिशा में आवश्यक कदम न उठाये । दूसरी चीजो के बारे में भले ही कुछ कहा जाय लेकिन यह एक इस तरह की चीज है जिसमें एक मिनट के लिए भी कोई यह नही सोच सकता कि जिसकी सरकार खुद मालिक है, उसको निकालने के लिए, हीरा निकालने के लिए ठेके दे और ठेकेदारो को रायल्टी दे और काफ़ी रायल्टी दे । बताया गया है कि जितने का काम होता है उसका करीब ८० फीसदी रायल्टी की सूरत मे ठेकेदारो के पास चला जाता है । हमें इस सम्बन्ध मे यह नही सोचना चाहिए कि दूसरे मुल्को मे क्या कुछ होता है । हमें तो यह देखना है कि आज ८० फीसदी जो रायल्टी मे हमारा ठेकेदारो के पास चला जाता है वह उचित नही हैं । ऐसे समय मे जबकि हमारे पास साधनो की कमी है, जब हमे कहा जाता है कि हम राष्ट्र निर्माण के बड़े बड़े काम सिर्फ इसलिए नही कर सकते क्योकि हमारे पास साधनो की कमी है तब ऐसा अच्छा साधन जिससे कि हमे १०, ११ करोड रुपये सालाना की आय हो सकती है उससे क्यो वंचित रहें और हमे उसको जरूर लेना चाहिए । इन शब्दो के साथ मैं इस प्रस्ताव का समर्थन करता हूं ।

Shri V. P. Nayar: The debate shows that Parliament can discuss almost anything from pins to diamonds. I was trying to go through the book which Shri Dwivedi very kindly gave me. I find that his interest dates back to two or three years ago. In the very book which he has given me there is a photo in which Shri Dwivedi himself appears along with Shri K. D. Malaviya who inaugurates the 500 ton crushing plant at Panna. There is also

Shri Kulkarni about whom Shri Dwivedi said a lot of things. I have been trying to go through the report of the Russian experts also on the Panna Diamond mines. It is very interesting to see that the technical report gives a lot of promise for Panna and the surrounding regions. I remember that in 1956, April or May the hon. Minister Shri K. D. Malaviya himself made a statement in this House that the Government was thinking of nationalising the Panna diamond mines. I do not know why in these two years Government could not take over these mines. There may perhaps be some reasons. I would very much like the hon. Minister to give us the reason why despite a statement made two years ago, nothing tangible had been done in the matter of acquiring the mines. Apart from its use as a gem or precious stone, there are a number of industrial uses for diamonds. As India progresses, the uses of diamonds in industries are on the increase. I presume the requirements of diamonds in industries every year will run into several lakhs of rupees. Today we are forced to import all these. Centuries ago India produced almost the entire world's output of diamonds and Indian diamonds earned fame far and wide. Today there is necessity for us to import our requirements of diamonds. Many of our diamonds have created history. I do not want to go into that.

What is the position today? I read somewhere that the French traveller Tavernier who came to India in the 17th century reported that around Golconda which was then one of the chief centres or probably the best centre for diamond deals in the world he saw about 60,000 workers in the diamond industry. Today what is the position? Is it because that we do not have natural resources? The experts report says that diamonds occur not merely in the alluviam but also in conglomerates. Diamond occurs only in these two ways: alluviam or in the side of rivers or in what are called technically conglomerates. Fortunately for us in the Panna region we have both. The report gives us some details. I would like the hon. Members to hear one or two sentences from this report. In this region it is found deposited upto a depth of 1000 feet. The Russian experts expect some 55 million tons of diamond rocks with a diamond content of three million carets which would be converted to anything from 390 to 700 million rupees—that is to say, Rs. 40 to 70 crores. That is a small deposit and they say that some of the deposits in the Panna region are even more promising. There has been no proper geological survey of this region, much less any accurate mapping with an eye on diamonds.

We are digging for diamonds in the traditional way. We do not have any deep mines worth the name as far as I know. It is well known that diamonds occur not merely in the surface. We know that in Kimberley they are working 3,500 feet deep.

An Hon. Member: Even two miles deep.

Shri V. P. Nayar: What is the position here? We do not go below 30 or 40 feet. Government should come forward and take all steps to acquire the area where we know that diamonds will be available in large quantities. The report says that in and around Panna region, forty per cent of the diamonds are what are called industrial diamonds and sixty per cent in some regions are the gems or precious stones. We may wait for the latter but what is the position of the industrial diamonds? How are we going to tackle that? It may not be a worthwhile proposition for a private enterpreneur to waste his money there because they do not go after such works of national interest.

We know the Government has its own team of geologists who can go to the spot. They have done some little work there. The work must be accelerated. There is no reason why we should not make ourselves self-sufficient in the matter of producing our own diamonds required for industrial purposes. It is amazing how assurances are given and statements

[Shri V. P. Nayar]

are made about nationalisation of industries but after two years we have to raise a discussion to impress upon the Government the extreme necessity of getting through the project as early as possible. When the hon. Minister replies, I hope that he will give us the details as to why it has not been possible to nationalise these mines and how far the allegations which Shri Dwivedi levelled against the particular company are true. He should also give us some idea of their plan for prospecting for diamonds in certain regions, especially in Andhra, Golconda, Kurnool and other districts, where diamonds have been found from time immemorial either from the surface or from the river beds. Do they have any plan for better prospecting of diamonds, for drilling or mining in regions where diamonds have been known to exist for ages. I would very earnestly request the hon Minister to consider whether it is not time to have prospecting for diamonds in places they are occurring We need not try new places. Certain places, we know, can meet a good deal of the demands in the country. Government should undertake the responsibility of not only surveying those places but also prospect and produce diamonds.

श्री मोतीलाल मालवीय (खुजराहो रक्षित अनुसूचित जातियां) : सभापति महोदय ! हीरा वैसे संसार में सबसे ज्यादा क़ीमती चीज़ों मे से एक चीज माना जाता है । पन्ना जहा यह हीरा पाया जाता है, उसी स्थान से मै चुन कर आया हू ।

श्री म० प्र० मिश्र (बेगू सराय) : आप हीरे है ।

श्री मोतीलाल मालवीय : जनाबे आली ! मै मोती हूं ।

वह जो भूमि है वह रत्नगर्भा है और उस भूमि के पेट में बहुत ही क़ीमती रत्न भरे हुए हैं । सन् १९५५ में रूस से एक्सपर्ट लोगों की एक टीम आई थी । उन्होंने अपनी रिपोर्ट में यह बताया है कि लगभग ४० मील लम्बी और आठ मील चौड़ी जो जगह है यानी ३२० वर्गमील जो जगह है, पन्ना के आसपास वहां हीरा बहुतायत से मिलता है ।

यह बात बिल्कुल आसानी से समझ में आ जाती है कि जब हीरा इतनी कीमती चीज़ है, तो वह कुछ लोगों के हाथ में क्यों रहे ? क्यों न वह एक समूह की सम्पत्ति बन जाय ? और समूह से भी आगे बढ़ कर क्यों न वह पूरे राष्ट्र की सम्पत्ति बन जाय ? इस विषय में किसी मतभेद की गुंजाइश नही है । और हमारे राष्ट्र के लिए यह और भी आवश्यक है, क्योंकि हमें अपनी पंचवर्षीय योजना को पूरा करने के लिए धन की आवश्यकता है । इसलिए यह बात तो सही है कि हम ऐसी सब चीज़ों का राष्ट्रीयकरण करें लेकिन राष्ट्रीयकरण करने की जो बात है, वह सिद्धान्त से तो बहुत ही भली और सुनने में बहुत ही सुन्दर लगती है, लेकिन जहां तक उसका व्यावहारिक पहलू है, अभी आप के सामने द्विवेदी जी और दूसरे मेम्बरो ने जैसा कहा, वह अभी तक व्यावहारिक रूप धारण नही कर पाई । इस व्यावहारिक पहलू पर हम को गम्भीरतापूर्वक विचार करना चाहिए । इसका मतलब यह है कि घोषणा करना जितना आसान होता है, या सिद्धान्त पर लुभा जाना जितना आसान होता है, उस विषय पर व्यावहारिक रूप से काम करना जरा टेढ़ी खीर होती है, जरा मुश्किल सा काम होता है ।

जहां तक यह डायमण्ड माइनिंग का काम है, इसे साधारण भाषा में 'अन्धा' काम कहा जाता है । आप दस हजार रुपया लगाइये एक लाख रुपए लगाइए । हो सकता है कि एक करोड़ रुपये के हीरे निकल आयें और यह भी बहुत ज्यादा सम्भव है कि वहां कुछ भी न मिले । रशियन एक्सपर्टस् ने मझगवां में कई एक खदानें पन्ना डायमण्ड सिन्डीकेट की चुनीं और उनको देखा । बहुत सी जगहों पर उन्हें

कुछ भी अच्छी चीज नही मिली और मेहनत अकारथ गई । ऐसी हालत में कही ऐसा न हो कि करोड़ों रुपए खर्च कर के हम इन खदानों का राष्ट्रीयकरण करें और फिर भी हम को कोई विशेष सफलता न मिले । कही हमारी ऐसी स्थिति न हो कि "चौबे जी गये तो थे छब्बे बनने, मगर दुबे भी न रहे ।" इसलिए हमको राष्ट्रीयकरण करते वक्त यह देखना चाहिए कि हमको मिलता क्या है, कही यह बात न हो कि "खोदा पहाड और निकली चुहिया ।" और मै यह भी कह दू कि वणिकपुत्र तो एक चूहा लेकर भी लखपति और करोड़पति बन सकता है, मगर क्या हम इतने व्यवसायी है, क्या हमारी सरकार इतनी व्यवसायी है, क्या हमारा मौजूदा तंत्र ऐसा है कि काफी पैसा होते हुए भी धन को द्विगणित, चार गुना, छ गुना कर सके, और सम्पत्ति को बढा सके । जब हम राष्ट्रीयकरण करते हैं तो कभी कभी देखने मे आता है और सुनने मे आता है कि कही कही हमारा तंत्र ठीक काम नहीं कर रहा है, क्योंकि हमारे पास इतना अनुभव नही होता है । व्यक्तिगत रूप मे अलग अलग जो सस्थाये काम करती है उनमें अनुभव होता है, एक अन्दाज होता है उनमे काफी दक्षता होती है और एक विशेष लगन होती है, जो कि सामूहिक कार्य मे कभी कभी कम नजर आती है । इन दृष्टियो से देख कर अगर हम राष्ट्रीयकरण करे, तो ज्यादा मुनासिब होगा ।

जैसा कि अभी बताया गया है, कि पन्ना में हीरे की तीन खदाने है, तीन खदानो के ठेके है, जिस मे पच्चीस वर्गमील के करीब एरिया कवर हो जाता है । बाकी २६५ वर्गमील का एरिया खाली पडा हुआ है । यह कितना अच्छा हो कि बजाय उन तीन खदानो को लेने के, जो एरिया खाली पडा हुआ है, सरकार उसको ले और एक उदाहरण कायम करे कि सरकार प्राइवेट लोगो से सुन्दर काम करती है और वहां पर सरकारी और गैर-सरकारी लोगों के काम में होड़ हो, छिपी हुई दौलत जमीन में से निकालने की होड़ हो और हो सकता है कि इसमे अच्छे रिजल्ट्स हमारे सामने आयें ।

राष्ट्रीयकरण की घोषणा के परिणाम-स्वरूप पन्ना जिले मे पाच हजार मजदूर बेकार हो गए है । विशेषकर रमखिरिया खदान में, जिस के हाजी अली मुहम्मद एण्ड सन्स ठेकेदार है, उनको लीज का लाइसेन्स नही दिया गया, क्योकि सरकार को राष्ट्रीयकरण करना है, लिहाजा काम करने वाले बिल्कुल भूखे मर रहे है । वह बहुत पिछड़ा हुआ क्षेत्र है । पन्ना डिस्ट्रिक्ट मे जो रमखिरिया खदान का इलाका है, उसके आस पास की ज्यादातर आबादी आदिवासियो की है । उन के पास जीविकोपार्जन के कोई साधन नही है, कमाने के लिए कोई जरिया नही है । वे भूखे मर रहे है । दूसरी बात यह हो गई है कि वर्षा न होने के कारण वहा की दोनो फसले नष्ट हो गई है । एक तरफ से सरकार की होग खदानो के राष्ट्रीयकरण की घोषणा और दूसरी तरफ से दैवी प्रकोप, इन्होने मिल कर आदिवासियो को भूखे मरने पर मजबूर कर दिया है । वे लोग जाग्रत नही है, ज्यादा हल्ला नही मचा सकते है, इसलिए हम लोगो के पास, हमारी सरकार के पास उनकी आवाज पहुचने मे, हो सकता है कि, दिक्कत होती हो । रशियन एक्सपर्टस् ने बताया है कि अगर दूसरी उथली जगहो पर हीरा निकालने का काम किया जाय, तो पाच हजार और मजदूरो को काम दे सकते है । बजाय पाच हजार और मजदूरों को काम देने के राष्ट्रीयकरण की घोषणा मात्र से जो लोग काम पर लगे हुए थे, वे भी बेरोजगार हो गए है । मेरी समझ में यह आता है कि हम जल्दी से जल्दी हीरा खदानो का राष्ट्रीयकरण करे । पन्ना में जो खदान है, वे हिन्दुस्तान का ९५ फ़ीसदी से भी ज्यादा हीरा निकालती है । अगर हम उनका जल्दी से जल्दी राष्ट्रीयकरण नही कर सकते है, तो मजदूरों की बेकारी को दूर करने के लिए, मजदूरों के हित को सामने रखते हुए, जिन लोगों का काम हमने

[श्री मोतीलाल मालवीय]

बन्द कर दिया है, उन लोगो का इस बात की इजाजत दें कि जब तक हम राष्ट्रीयकरण नही करते, वे अपना काम चालू रखें ।

पन्ना डायमण्ड सिन्डीकेट के बारे में रशियन एक्सपर्टस ने कहा है कि उनका वाशिंग प्लाण्ट डिफेक्टिव है । उन लोगो को सरवे करने में इसलिये दिक्कत हुई कि वहां और ज्यादा प्रसाधन नही थे । इस परिस्थिति में उनको १४० करोड रुपए देना कहां तक मुनासिब होगा, यह भी सोचने की बात है । या तो यह हो कि जब कायदे और कानून के मुताबिक उन का लीज खत्म होता है, तब हम उनका राष्ट्रीयकरण करें, ताकि हम को उन्हें कुछ मुआवजा न देना पड़े, और अगर कुछ देना भी पडे, तो बहुत ही कम देना पडे । ये बाते सोचने की है ।

मेरे सामने—मेरे निर्वाचन क्षेत्र मे—सबमे बडा सवाल तो यह है कि वहा के लोगो को क्या रोजगार दिया जाय । वह बहुत ही पिछडा हुआ इलाका है, रेल से दूर है और वहा कोई कारखाने भी नही है और दूसरी तरफ अकाल भी पट गया है । मेरा सुझाव यह है कि सरकार को या तो जल्दी से जल्दी हीरा खदानो पर काम शुरू कर देना चाहिए या दूसरो को शुरू करने के लिए इजाजत दे देनी चाहिए ।

इन शब्दो के साथ, सभापति महोदय ! मै आपका बहुत बहुत धन्यवाद करता हू ।

सभापति महोदय : श्री वाजपेयी ।

श्री रा० स० तिवारी (खजुराहो) : मेरा निवेदन है कि पाच मिनट मुझे भी दे दिए जायें ।

सभापति महोदय : मैंने श्री वाजपेयी को बुला लिया है । उनका नाम पहले से आया था ।

श्री म० ला० द्विवेदी : मेरी प्रार्थना है कि आध घण्टा समय और बढा दिया जाय, क्योंकि कई लोग बोलने वाले है और यह एक महत्वपूर्ण प्रश्न है ।

एक माननीय सदस्य : यह कोई महत्वपूर्ण प्रश्न नहीं है ।

सभापति महोदय : बिजिनेस एडवाइजरी कमेटी की रिपोर्ट इस सदन ने मंजूर कर ली है, तो भी हाउस की राय के मुताबिक जैसा मौका होगा, वैसा किया जायगा ।

श्री म० ला० द्विवेदी : समिति ने ही सिफारिश की थी कि समय बढ़ाया जाय ।

श्री ब्रजराज सिंह : पहले प्रस्ताव मे से दो घंटे का टाइम बच चुका है ।

श्री म० ला० द्विवेदी : चूंकि पहले प्रस्ताव में से दो घटे बच गए है, इसलिए एक घंटा और बढा देना चाहिए ।

Mr. Chairman: I understand that in the Business Advisory Committee Report also it is noted that the Member submitted that at least half an hour more would satisfy him, and thereupon the Chairman told him that it would be considered if found necessary.

Shri M. L. Dwivedi: It is very necessary, Sir, because there are four or five Members who want to speak.

Mr. Chairman: That is for me to decide.

Shrimati Ila Palchoudhuri (Nabadwip): There is also my Resolution, Sir, which is a very important one.

सभापति महोदय : अभी आप तशरीफ रखिए । मैंने पहले श्री वाजपेयी को बुलाया है ।

श्री वाजपेयी (बलरामपुर) : पन्ना के हीरों की खान के सम्बन्ध में जो प्रस्ताव सदन के सम्मुख विचाराधीन है, मैं उसका समर्थन

करने के लिए खड़ा हुआ हूं। जो भी सम्पत्ति हीरों के रूप में पन्ना में पृथ्वी के गर्भ में छिपी हुई है, उसे बाहर लाने के लिए यह आवश्यक है कि यह कार्य शासन अपने हाथ में ले। व्यक्तिगत प्रयत्न जो अभी तक हुए है, वे न तो पूरे अर्थों में हीरों को बाहर लाने में सफल हो सके हैं और उन उस सम्पत्ति से राष्ट्र का जो हित होना चाहिए, उसे ही पूर्ण किया जा सका है।

तीन तरह की खाने उस क्षेत्र मे पाई जाती हैं। एक तो भौड़ा खानें होती हैं। नदी या नाले के किनारे रेत में से यहा हीरे मिल सकते हैं। दूसरे छीला खानें है। उनमें कम से कम २० फुट तक खुदाई करना आवश्यक है। तीसरी खानें गहरा के नाम से पुकारी जाती है। उनमें ३० फुट से लेकर १०० फुट नीचे तक खुदाई करना जारी है। अब पिछले वर्षों में जो यहा काम हुआ है वह काफी नहीं कहा जा सकता है। उनको खोदने के लिए लोग आगे नही आए है क्योंकि जो साधन चाहियें और जिस प्रकार की मशीनरी चाहिये वह शायद उनको नही मिल सकी है। साथ ही यह भी डर है कि अगर कही खान की खुदाई की गई तो सम्भव है कि उसमे से हीरा न निकले। तो जो अपने स्वार्थ या अपनी भलाई के संकुचित दृष्टिकोण को लेकर चलते है उन व्यापारियो से या एक दो व्यक्तियों से हम आशा करें कि वे गहरा खानो की खुदाई करेंगे तो यह आशा हमारी पूरी नही होगी।

जो सिण्डीकेट वहा काम कर रहा है, उसके सम्बन्ध में मेरे आदरणीय मित्र श्री द्विवेदी जी ने जो कुछ कहा है, उससे मे पूरी तरह से सहमत हूं। श्री कुलकरनी जी की और अधिक तारीफ करने की आवश्यकता नहीं है। जब रूसी विशेषज्ञ २४ दिसम्बर १९५४ को मझगवां की खानों को देखने गए थे तो श्री कुलकरनी जी ने एक जादूगर की तरह से खान में से चार हीरे निकाल कर दिखलाये थे और बाद में वे हीरे नीलाम के लिए बाजार में रखे गए तो जौहरियों ने पहचाना कि वे हीरे मझगवा की खान से नही निकले बल्कि कही और से निकाले गए है और बाद में पता चला कि अफ्रीका की किसी खान से उनको निकाला गया था। एक हीरे की कटाई भी हो चुकी थी। यह बता कर कि ये हीरे मझगवा की खान में से निकले है, वे हीरे रूसी विशेषज्ञ के सामने पेश कर दिए गए। यह तो एक बड़ा धोखा देने का काण्ड हुआ अगर सरकार सतर्क होती तो श्री कुलकरनी जी को जेल में भेज देती। लेकिन अब तक उनके काम पर एक पर्दा डाला गया है और व्यक्तिगत लाभ के लिए या एक छोटे से गुट के लाभ के लिए हीरों की खानों के राष्ट्रीयकरण के सम्बन्ध म सरकार ने सही नीति नही अपनाई है।

हमारे मंत्री महोदय भी पन्ना गए थे। उन्होने आठ व्यक्तियो की एक समिति बनाई थी। किन्तु समिति के सदस्यो का चयन भी ठीक ढंग मे नही किया गया और जिस कार्य को पूरा करने के लिए समिति का गठन किया गया था वह कार्य भी पूरा नहीं किया गया। आवश्यकता इस बात की है कि इस प्रश्न को स्थानीय जनता और राष्ट्र के व्यापक हित की दोनों दृष्टियो से देखा जाए। मैं समझता हूं कि अगर सरकार जो गहरा खानें है उनको खोदने का काम अपने हाथ में ले ले और उसकी पूर्ति के लिए जो स्थानीय लोग ह, जो खान खोदने और हीरों की कटाई सफाई आदि में विशेपज्ञ हो चुके है उनका सहयोग प्राप्त करे तो स्थानीय जनता की समस्याओं को हल करने का यह एक अच्छा साधन होगा। साथ ही जो सम्पत्ति है उसका राष्ट्र के हित में विनियोग किया जा सकता है। मुझे लगता है कि एक कठिनाई जो शायद सरकार के सम्मुख आ रही है वह पन्ना डायमण्ड सिण्डीकेट को मुआवजा देने के बारे में है। मैं नहीं जानता कि यह कहां तक सही है। मगर मैंने सुना है कि सिण्डीकेट ९० लाख रुपये के मुआवजे की मांग कर रही

[श्री वाजपेयी]

है । जो भी सम्पत्ति अभी तक सिण्डीकेट ने कमाई है वह पर्याप्त है । इतने बड़े मुआवजे की वह माग कर रहा है । सरकार ने मुआवजे से सम्बन्धित धारा मे संशोधन कर दिया है और मै समझता हूं कि उस संशोधन का लाभ उठा कर जो भी कदम सरकार को उठाना है वह जल्दी मे उठाना चाहिए । केवल मुआवजे के कारण ही हम इन खानों का राष्ट्रीयकरण न कर सके ऐसी परिस्थिति उत्पन्न होने देना ठीक नही है । सिण्डीकेट ने और भी अनेक गलत काम किए हैं । उसे १० वर्गमील का क्षेत्र दिया गया था । उनने उस क्षेत्र को ३०–३५ वर्गमील तक फैला लिया है और नियमो के अनुसार उसे १० वर्गमील क्षेत्र की दीवार-बन्दी करनी चाहिए थी । मगर शासन की शिथिलता के कारण सिंडीकेट को इस बात के लिए विवश नही किया जा सका कि वह ठीक तरह से नियमों का पालन करे । जो भी क्षति हुई है वह राष्ट्र की हुई है । जो भी सम्पत्ति पृथ्वी के गर्भ में पड़ी है, उसका भी राष्ट्र के हित मे उपयोग नही हो रहा है । मै समझता हू कि शासन को इस सम्बन्ध मे दृढ़ता से आगे बढ़ना चाहिए और मुआवजे के सवाल को राष्ट्रीयकरण के रास्ते में नही आने देना चाहिए ।

श्री रा० स० तिवारी सभापति महोदय, जब हमारी सरकार ने ७ अप्रैल, १९५६ में ऐलान किया था कि हम राष्ट्रीयकरण करेंगे तब से उसका नतीजा यह निकला है कि जितना भी काम वहा हो रहा है, वह सारे का सारा रुका पड़ा है । वहा पर जो लोग भी काम करते थे उनको काम करते से रोक दिया गया है । इसका नतीजा यह हुआ है कि न केवल, ५,००० के करीब आदमी ही बेकार बैठे है बल्कि और छोटे छोटे लोग भी जिन की सख्या १५–२० हजार के लगभग है वे भी बेकार हो गए हैं ।

यह कहा जा रहा है कि हमको इतना रुपया मुआवजे के रूप मे देना होगा । मैं आपको बतलाना चाहता हूं कि आपको केवल सिंडीकेट को ही मुआवजा देना होगा जिसके पास १० मील का एरिया है । बाकी लोगों में से किसी को भी आपको कोई रुपया देने की कोई आवश्यकता नहीं है । वे लोग तो कहते हैं कि हमें छोड़िये, सरकार हमें बिना मुआवजा दिए ही इनको हम से ले ले । उनकी एक ही इच्छा है कि उनको काम मिले । वे चाहते हैं कि काम चालू हो और स्थानीय जनता को करने के लिए कार्य मिले । ये छोटी छोटी खानें पहाड़ो व जंगलों इत्यादि में हैं और वहां पर कोई दूसरा उद्योग नही है जहा आकर लोग काम कर सके । उन लोगों के पास सिवाय हीरों के काम के, या पत्थर तोड़ने के काम के या पत्थर बनाने के काम के और कोई काम करने को नही है । पाच हजार मजदूरों के अलावा १०–१५ हजार मजदूर और बेकार बैठे हैं और वहा पर हाहाकार मची हुई है । यह केवल इसलिए हुआ है कि आपकी घोषणा हो चुकी है । जब राज्यो का एकीकरण नही हुआ था तो ये खाने विभिन्न रियासतो मे बटी हुई थी । चार पाच रियासतो मे ये थी जो इस प्रकार हैं : चरखारी, पन्ना, अजयगढ़, भैसौदा और चौबियाना । उस समय तकरीबन दस लाख रुपया सरकार को सालाना मिलता था । जब इन रियासतो का एकीकरण हुआ और विन्ध्य प्रदेश बना तब दो लाख या ढाई लाख की ही सालाना आमदनी रह गई । ऐसा नही है कि हीरा निकलता न हो । हीरा निकलता है और आमदनी भी होती है । अगर कोई १०,००० या १५,००० लगाता है, तो उतना रुपया उसको अवश्य मिलकर रहता है, घाटा नही पड़ता किसी को दस रुपये लगाने से ही एक लाख का फायदा हो गया है । वहा पर रास्ते चलते हीरे कई बार मिल जाते हैं । या जब बरसात होती है तो उस वक्त पानी में भी हीरे मिल जाते हैं ।

श्री दी० चं० शर्मा (गुरदासपुर) : तब तो हम सब वहां चलें ।

श्री रा० स० तिवारी : अगर आप सेंट्रलाइज करके उसको अपने अधिकार में ले लें तो मैं आपको अपनी तरफ से विश्वास दिलाता हूं कि आपको हानि नहीं होगी और हम आपका साथ देंगे । एक सिंडीकेट जो है उसका १० मील का एरिया है और उसी को आपको मुआवजा देना है । बाकी जो छोटे छोटे व्यक्ति हैं, उनकी सब की सब खानें आप मुफ्त में ले लें । अगर आप उनको कोई मुआवजा देना चाहते हैं तो दें और अगर नहीं देना चाहते हैं तो न दें । बाकी जो बातें हैं वे सब आपको दूसरे माननीय सदस्यों ने बतला दी हैं । इनमें दो आदमी हैं । एक लाल मुहम्मद जिन्होंने इस को छोड दिया है और दूसरे सुरेश चन्द शर्मा हैं जो आज दिल्ली में ही हैं । वह चाहते हैं कि गवर्नमेंट ले ले हमें दे न दे, हम छोडने के लिए तैयार हैं । केवल एक सिंडीकेट जो बना दिया है वह राजा महाराजाओं से मिल कर बना दिया गया था । उसका दस मील का एरिया छोड दीजिये और बाकी को अपने कब्जे में कर लीजिये और बिना कुछ दिये हुये कर लीजिये । यही मैं अर्ज करना चाहता हूं ।

Mr. Chairman: I think the matter has been fully discussed.

श्री रघुनाथ सिंह (वाराणसी) : हमें सिर्फ दो मिनट कुछ कहना है । पहली बात तो हमें यह कहनी है कि जैसा हमारे दोस्त ने कहा कि हीरा बहुत निकल सकता है, यह बात ठीक है । हमारे देश में दो जातियां जौहरी और मीनाकार हीरे के व्यापार में लगी थीं और हीरे के व्यापार के खास स्थान थे इंदौर, जयपुर, बम्बई, और थोडा बहुत वाराणसी । लेकिन, सभापति महोदय, आज जितने जौहरी हैं, श्रीमाली जी इसकी पूरी तरह से गवाही देंगे, वे मक्खी मारते हैं और इस कारण जो मीनाकार जाति है जो कि हीरे को काटते हैं वे बेकार बैठे हैं । आज लोगों को बेलजियम कट का हीरा पसन्द है । जो हीरा ५०० का होता है उसकी कटाई बेलजियम वाले ३००० तक ले लेते हैं । सबसे बडी बात यह है कि जब तक हीरे को बेलजियम कट से काटा नहीं जाता और उस पर पालिश नहीं होती तब तक हीरे की कोई कीमत नहीं निकलती । इसलिए मेरी प्रार्थना है कि जिस तरह से बेलजियम में हीरा काटा जाता है उस तरह काटने का इन्तिजाम हिन्दुस्तान में अगर किया जाये तो ५०० के हीरे के दाम ५००० तक मिल सकते हैं ।

दूसरी बात मुझे यह कहनी है कि पन्ना पर बहुत जोर दिया गया है । यह ठीक है कि पन्ना में हीरे की खान है । काश्मीर में भी एक स्थान है जहां से हीरा पैदा हो सकता है । आज इजराइल का उदाहरण हमारे सामने है जिससे हमें सबक लेना चाहिए । बाइबिल में विवरण दिया हुआ है कि इजराइल में कई जगह खान हैं । परन्तु आज से आठ दस साल पहले कोई नहीं सोचता था कि इजराइल में कोई खान होगी । लेकिन बाइबिल में जिन स्थानों का विवरण था उन स्थानों पर खोज करने से खान मिली है । इसी तरह से हमारे यहां महाभारत और रामायण में ऐसे स्थानों का विवरण है जहां पर हीरे की खान थी । हमारे यहां चन्द्रकान्त मणि का जिक्र आया है । तो मेरा यह निवेदन है कि जिन स्थानों का रामायण और महाभारत में विवरण दिया गया है उन स्थानों का हम सर्वेक्षण करना चाहिए । जैसा इजराइल ने किया है वैसा ही हमको भी करना चाहिए । ताकि हमें उन स्थानों से हीरे प्राप्त हो सकें ।

आप पुराना इतिहास पढें तो आपको मालूम होगा कि हिन्दुस्तान से बहुत हीरा बाहर जाता था । यहां से बहुत सा हीरा यूनान और रोम को भेजा जाता था और ईजिप्ट को भी भेजा जाता था । आज हिन्दुस्तान में हीरे का लोप हो गया है । अब हमारे यहां बाहर से हीरा आता है ।

तो मैंने ये दो सजेशन दे दिये हैं । एक तो यह कि बेलजियम की तरह हीरे को काटने

[श्री रघुनाथ सिंह]

और पालिश करने का इन्तिजाम हिन्दुस्तान में भी किया जाये और दूसरा यह कि जिन स्थानो का हमारे धर्म ग्रन्थों में वर्णन है कि वहा हीरे पाये जाते थे उन स्थानो का सर्वेक्षण किया जाये और उनको एक्सप्लाइट किया जाये।

पंडित ब्रज नारायण ब्रजेश (शिवपुरी) : इस विषय में कोई दो मत नही है कि पन्ना की हीरे की खान का राष्ट्रीयकरण होना चाहिए। लेकिन जो यह कहा जाता कि दस मील का एरिया छोड दिया जाये और बाकी एरिया सरकार अपने कब्जे में कर ले और उस पर काम करे, तो मैं समझता हूं कि ऐसा करने से बहुत गडबड होने की सम्भावना है। जिन लोगों के पास यह दस मील का इलाका है उन्होने काम करके देख लिया और उनमे कोई काम नही हुआ और हीरे निकलना बन्द है तो क्यो न हम उस भाग को भी अपने कब्जे में कर लें और जो सम्पत्ति छिपी पडी है उसको बाहर निकालने का प्रयत्न करें। सरकार को इस कार्य को अपने हाथ म लेना चाहिए। आज हो यह रहा है कि काच को हम अपने सिर पर रख रहे है और हीरा जमीन मे पडा सिसक रहा है। मणिर्लुठित पादेपु. काच. शिरसि धार्यते। आज हम मणि को नीचे डाले हुए है और काच को सिर पर रखे हुए है। जो रत्न हमारे देश मे छिपे पड़े है उनको हमे बाहर निकालना चाहिए ताकि हमारे यहा की बेरोजगारी दूर हो। ऐसा करने से देश को को बहुत पैसा मिल सकेगा। जैसा अभी माननीय सदस्य ने बतलाया लोग इस जमीन को सरकार को बिना मुआवजे के देने को तैयार है। यदि ऐसा है तो क्यों न सरकार इस भूमि को अपने हाथ में ले ले और इन लोगों को उससे मुक्त करे। मैं देखता हूं कि विन्ध्य प्रदेश में जो कि अब मध्य प्रदेश में विलीन हो गया है बड़ी भुखमरी और बेरोजगारी की स्थिति है। वहां पर कोई खेतीबाड़ी भी नही हो सकती क्योंकि वह पर्वतीय प्रदेश है। वहां हीरा पन्ना निकल सकता है। पन्ना का नाम ही पन्ना इसलिए पड़ा है कि वहां रत्न निकलते थे। मैं चाहता हूं कि सरकार इस काम को अपने हाथ में ले ले और तत्परता से और कुशलता से उसे करे तो हमें बहुत बड़ी सम्पत्ति मिल सकती है और जो उस क्षेत्र में बेरोजगारी और बेकारी है वह भी दूर हो सकती है। मैं समझता हूं कि इस दिशा में जल्दी से जल्दी कार्य किया जायेगा।

खान और तेल मन्त्री (श्री के० दे० मालवीय) : मै अनुग्रहीत हूं अपने मित्र द्विवेदी जी का कि जिन्होने मुझे अवसर दिया कि मै भवन के सामने सफाई दे सकू कि मैं ने इस सम्बन्ध में, हीरे के उत्पादन के सम्बन्ध में, अब तक सरकार की ओर से क्या किया है और क्या वजह है कि इतनी देर हुई।

Shri Tangamani (Madurai): May I know whether the hon. Minister is going to render his speech in English also?

Shri K. D. Malaviya: I will speak in mixed language. I was just saying that I owe an explanation to the House as to why there was a certain amount of delay in the examination and investigation of the entire questions that are involved in the nationlisation or taking over of the Diamond Mines of Panna, and I am specially grateful to Mr. Dwivedi, who gave me this opportunity to do so. But I must state very frankly that there is sufficient amount of misunderstading on this matter. I will narrate some of the facts which are to be borne in mind by the House.

First there is the declaration through the Industrial Policy Resolution that diamond shall be put in Schedule A for minerals; that is to say, diamond shall be one of the minerals to be controlled and operated by Government in the public sector. Soon after that, I declared the intention of the Government, or rather the proposal of

the Government, to take over the Panna Diamond Mines with a view to working it and producing diamonds.

After that, some time has elapsed, and I will explain just now as to why we could not come to a decision or rather why the actions that are desired by the Government could not follow in quick succession.

But the more important point which has to be borne in mind by the House is that diamond, if worked by the Government, will have to done by mechanised means. Once the Panna Diamond Syndicate is nationalised or taken over by the Government, then the entire production of diamonds will be done by mechanised methods, and a substantial number of workers, who are today doing work manually as seasonal workers, who come and try their luck there on behalf of the sub-lesses, they will have to go, because the question of giving employment to manual labourers will not arise and will not be the relevant consideration in the matter of large scale mechanised production of diamonds.

Let there be no confusion on this. Once Government takes it over, then it will be done in a big way under mechanised system, and most of the workers that might be producing some little wealth here or there will not get an opportunity to do so, except to the extent that we ourselves recognize the fact and leave certain areas to be done, to be organised, under the producers' co-operatives, so that they might continue for some more time in this profession, if they are already engaged in it in a permanent way.

With regard to certain facts that have been made out, I would like to clarify matters further. As my friend Shri Dwivedi has pointed out rightly, there are three main areas where diamond was being worked or is still being worked to a certain extent. One is the Panna Diamond Syndicate which held the lease since 1936 from the Panna Darbar. After the expiry of the lease in 1951, it was renewed for 13 years and the lease is to expire in November, 1966. In between for two years 1951 and 1952, the lease was not renewed. The lease was renewed for 13 years in 1953.

Shri M. L. Dwivedi: They have given the working of the company in 1951 and 1952. They have extracted diamond in these years.

Shri K. D. Malaviya: The lease was renewed in 1953.

Shri M. L. Dwivedi: This was suspended in 1948 when the Minister was arrested. This was in suspension for sometime. This firm took over the company in 1950. Since 1950-51 they were actually working on the mines and the figures regarding the production of diamonds have been given by the company itself.

Shri K. D. Malaviya: Let us not quarrel over what happened in the past in 1948 or 1950 or 1951. I am only pointing out that still for another 12 or 13 years the Panna Diamond Syndicate hold the lease for the area given to them by the Panna Darbar. There is another area which has been leased out to the Mahalakshmi Diamond Mining Company. The lease was granted by the Charkari State and the lease expires in 1960. I think they are not doing anything and there is no dispute on that. The third area was also given by the Charkari State to the Charkari Diamond Mining Works. The lease expired in December, 1950. In this area a sufficiently large number of workers have been working, about which a complaint was made sometime back by my friend, Mr. Dwivedi here. Since 1950 no long-term renewal was given to these people: *ad hoc* permission to work the mines from year to year was given to them just for the sake of the workers. This *ad hoc* arrangement of year to year permission to work the mine, but not the lease, continued up to July 15, 1957.

Near about that period, Government tried to examine the whole mining policy and with a view to bring it

[Shri K. D. Malaviya]

under a big pattern of public sector for such mineral ores as were brought under Schedule A of the Industrial Policy Resolution, there was a general advice given to the State Government not to renew any further arrangement for such ores which came under the Industrial Policy Resolution, Schedule A. Therefore, for some time perhaps about 6 or 8 months, the arrangement of this year to year permission was discontinued, which undoubtedly put some workers to inconvenience. But since my attention was drawn by my friend, Shri Dwivedi, perhaps sometime in November or December, this matter was taken up. In view of the fact that there may be a little delay in making a permanent arrangement in the case of the mineral ores which came under Schedule A, in December we said that permission might be extended for another year. As they were not allowed to continue for some months, undoubtedly some workers were put to inconvenience.

Shri M. L. Dwivedi. This firm has not been allowed to work. No letter has been received by the firm to work the mines up to this time.

Shri K. D. Malaviya: So far as the Central Government was concerned, we gave advice to the State Government. We cannot issue the permission, it is the State Government who had to issue the permission. The property belongs to the State Government. We gave advice in December, 1957 that permission might be given for another year in view of the fact that we might take some more time to make permanent arrangements for the diamond mines in those areas. But as I said and as was pointed out by Shri Raghunath Singh, the most relevant area of the Panna diamond mines was being considered for being taken over by the Government which would be worked in a big way. After that, some time had to elapse, because we wanted to complete the technological organisation and investigation in connection with large-scale mining of diamonds. There had to be some investigation with regard to the availability of diamonds from that area—10 square miles— and naturally some time had to elapse before Government could make up their mind. Although the Russian experts gave up their advice, it would have to be checked. We found out there was necessity for checking up the prospecting results that we obtained from that area.

I would like to go into the reasons. One of the reasons pointed out by my friend was that there was some confusion whether some diamonds were brought into it and so on. I do not know how. But our own engineers and geologists came to the conclusion that some detailed investigation was further needed to take the risk of investing more money, say, Rs 3 crores or Rs 4 crores. We could have very easily fixed a quantum of compensation either by negotiation or by legislation. But the whole question was the investigation of the availability of diamonds and to find out whether the area was diamondiferous, pipe or alluvial. We have to find out the rough estimate and so on. This took some further time. There was a further complication of creating an organisational set-up for working these mines, because as the House might be aware, one of the biggest problems of diamond mining is to take steps by which smuggling could be avoided. All over the world, wherever large-scale diamond mining or diamond-mining in large areas is taken up, smuggling is a very notoriously known method and we have to adopt special legislative methods to check. We have also to take such organisational steps that can reasonably assure the stoppage of smuggling,—pilferage of diamond by smuggling. This is a rather difficult thing.

I would like to draw the attention of the House to certain information given in this connection with regard to security measures. At present, security measures are being enforced policy and with a view to bring it

on the strength of executive instructions which have no legal sanction behind them round about Panna area. This position appears to be rather embarrassing. Therefore, in order to make permanent arrangements, it seems necessary and absolutely essential to provide adequate protection for the security of staff by vesting them with the necessary legal authority. All that had to be examined and at the same time a final assessment of the diamondiferous ore had also to be made. This took us about a year and a half. We came to certain conclusions. We thought that after, we would go ahead rapidly. After that, the complication of foreign exchange arose before us. It was a question for us to find Rs 3 or 4 crores to mechanise the mines and start work immediately.

16 hrs.

Now, we are giving our attention to it and I hope that the policy of the Government which was declared some time ago to work the Panna diamond mines in the public sector will be implemented soon. I have not the least doubt that what my hon. friend Shri M L. Dwivedi has said is exactly the policy of the Government There is no difference between what he wants and what we are trying to do. Of course, there has been some time lapse. I wish I could not have taken so much time. Perhaps, it was inevitable. As soon as we have finally made our arrangements with regard to the quantum of compensation that may have to be paid in this connection in any way either by taking over the whole of it or part of it or by negotiations, as soon as we have settled the whole matter, we see no difficulty now in expediting the whole procedure of starting this project under Government control.

I am not sure how much diamond will be found there. In spite of going into all these papers and seeing the various views that have been put before the Government, we cannot yet be sure that Rs. 30 or 40 crores worth of diamonds that has been suggested by the Soviet experts will really be found. There is a certain amount of risk. But, that risk has got to be taken We have to weigh the whole thing. Looking to the present difficulties of foreign exchange, it was natural for us to pause and see whether we were not taking an unusually great risk. All that having been done now, we hope we will not take much more time and come to a decision very soon.

With regard to not throwing the workers out of employment, Government is fully conscious of this necessity. We have already issued advice to the State Governments to issue permission to such people as now to work the diamondiferous areas as sub-lessee of bigger people or to work themselves or to make any arrangement which may not be permanent. As I said, most of them are not willing to work. Most of them are seasonal workers. Those that are working in search of diamonds under arrangement as employees of the sublessees, they can continue to work where they want We never asked Kulkarni or the Panna Diamond Syndicate people to stop work. They themselves stopped it. It will be our advice. They are welcome in the peripheral area. In the pipe area they have stopped work. We are carrying on some prospecting work in the pipe area. In the alluvial area they are still allowed to work and they are working. We do not mind their working on temporary permit from the State Government concerned. In the meantime, we hope that some final arrangement will be made and Shri M. L. Dwivedi and other Members of the House could be satisfied that the policy of the Government is going to be implemented very soon. I see no reason why this Resolution should be pressed and I hope my hon. friend Shri M. L. Dwivedi will withdraw it.

श्री ब्रजराज सिंह : आप की आज्ञा से मैं एक प्रश्न पूछना चाहता हूं । क्या मशीनों के बिना काम नहीं हो सकता है, जैसा कि पहले होता था ?

श्री क० दे० मालवीय . अभी आपने ही शायद किसी साहब ने—कहा कि पाइप एरिया में सबसे ज्यादा डायमण्ड होता है । वे बडे कडे पत्थर—चट्टान—होते हैं और उनको मशीन से ही तोडा जा सकता है । हाथ से उनको तोडा नही जा सकता है । अगर हाथ से तोडा जायगा, तो हजारो आदमी तोडेगे और मुमकिन है कि डायमण्ड न मिले । अगर मशीन से तोडा जायगा, तो ज्यादा पत्थर तोडा जा सकता है, उन को धोया जा सकता है, कम वक्त में डायमण्ड मिल सकते हैं । यह तजुर्बे से मालूम हुआ है कि ऐसे एरिया मे वहा ज्यादा डायमण्ड मिला करते है, मशीन से ही सस्ते में काम किया जा सकता है । आज-कल बहुत लार्ज प्रोडक्शन का जमाना है । पुराने जमाने में अगर दो चार डायमण्ड मिल जाते थे, तो दुनिया भर में फैल जाते थे । अब तो हजारो डायमण्ड्ज की जरूरत होती है । आबादी बढ गई है और डायमण्ड्ज की माग भी बढ गई है

Mr. Chairman: I would like to know the view of the hon Mover of the Resolution

Shri M L Dwivedi· I will withdraw it

Mr. Chairman· Does he want to make any reply?

Shri M. L Dwivedi I want to say a few words

अभी मत्री महोदय ने बताया कि मैकेनाइज्ड तरीके मे वहा डायमण्ड निकाल जायेंगे, जिससे वहा काम करने वाले वैसे ही बेकार हो जायेंगे । मेरा कहना है कि सरकार की नीति

श्री के० दे० मालवीय मैंने कहा है कि सिवाय उनके, जिन के को-आपरेटिव्ज बना कर हम उनको बालू वाली जगहो पर काम करने देंगे, जिससे वे भी काम कर सकें ।

श्री म० ना० द्विवेदी मेरा उद्देश्य यह है कि राष्ट्रीयकरण होना चाहिए, मशीन से काम होना चाहिए, लेकिन जो सरफ़ेस पर काम करने वाले हों, उन को काम करते रहने देना चाहिए । अगर वे बेरोजगार होते हैं, तो इतने ज्यादा हीरे निकलेंगे, तो उससे और सरकार की नीति के अनुसार और उद्योग-धधे खुल जायेंगे, तो वे काम पर लग जायेंगे ।

श्री के० दे० मालवीय सभापति जी, मैंने कहा था कि मिल्कियत उन को मिल जायगी, जो सरफेस में काम करेंगे । को-आपरेटिव्ज बना कर हम उन को मिल्कियत दे देंगे, यह गवर्नमेंट का इरादा है । हम इस को देख रहे है ।

श्री म० ना० द्विवेदी मत्री महोदय के शब्दों से मुझे काफी विश्वास हो गया है कि

श्री वाजपेयी बडी जल्दी विश्वास हो गया है ।

श्री म० ना० द्विवेदी सभापति जी, आप की आज्ञा से मै विरोधी सदस्यो को यह कहना चाहता हू कि सरकार ने तो स्वय राष्ट्रीयकरण की नीति का ऐलान किया था । मैंने प्रस्ताव लाकर सदन का ध्यान आकर्षित किया है । जब मुझे आश्वासन मिल गया है कि कार्य बहुत शीघ्रता म हो रहा है, तो फिर और आगे बढने की आवश्यकता नही है जब सरकार कर रही है, तो मै क्यो प्रैस करू ? इस लिए मै इस प्रस्ताव को वापस लेता हू ।

Mr Chairman. I hope the hon Member has the leave of the House to withdraw the Resolution

Some Hon. Members: No

Some Hon. Members: Yes

Mr. Chairman: It is allowed to be withdrawn

Shri Braj Raj Singh: What happened, Sir?

Mr. Chairman. Allowed to be withdrawn

Shri Braj Raj Singh: Without the leave of the House?

Shri V. P. Nayar: Even one voice is enough for putting it to vote.

Mr. Chairman: I have taken the general sense.

The Resolution was, by leave, withdrawn.

COMMISSION TO INQUIRE INTO INDISCIPLINE AMONG STUDENTS

Shrimati Ila Palchoudhuri (Nabadwip): Sir, I beg to move:

"This House is of opinion that Government should immediately appoint a high powered Commission to enquire into the causes of the sense of frustration among the students leading to tendencies of indiscipline, violence and rowdyism and the consequential disquiet prevailing in the country and to suggest ways and means for its removal."

I have brought forward this Resolution in the background of student unrest in many places. There has been a deplorable demonstration in Ahmedabad. There has been intimidating of teachers and invigilators. There has been beating up and maltreatment of teachers leading to what may almost be considered as culpable homicide some years ago because permission was refused to promote a student who had failed. After all, this sort of unrest creates a feeling of frustration amongst students. On the other hand, this has also happened. There has been firing on students and even deaths in the melee and the lathi charge and attempt to establish discipline.

We have student indiscipline not only in India. There is student indiscipline in many places in the world. India is not the only place which is suffering from this sort of thing from the students. In Burma, for instance, there has been so much of indiscipline that institutions have had to be closed down. Mr. Chew, Minister of Education in Singapore has said that not only institutions have had to be closed, but students' unions have had to be dissolved and teachers dismissed. Not only that. It has happened that schools were not able to maintain discipline unless they were helped by the police and the administration. In some States, public examinations have had to be withheld because students in an organised manner claimed that they must have the "freedom to copy". When all this is there, I think it is time that things were probed into and the causes found why there is so much unrest.

To my mind, there are three causes mainly that lead to student indiscipline and unrest: (1) economic conditions in their homes; (2) lack of employment after their studies are over and also lack of personnel to teach them and the terribly inadequate salary of the teachers; The third is the dabbling of political parties with students.

First I will deal with the one I have stated first—economic conditions in their homes. This is a question that touches all aspects in India. Students form the future India and their homes form the background of the students. In this case I will say that one of the direct causes of economic insufficiency is our birth rate which is 40 per thousand. If you compare our birth rate, you will see that in the U.K. It is 15.4, U.S.A. 24.6, Japan 15.5 and Germany 15.8. In fact, our rate is 2.5 times more than any other country of the world. So, if we want to create economic sufficiency, I think the first step to be taken is to bring the means of family planning to the rural areas and to the homes of the students, so that what there is available may be made available to all children in a limited family, so that the student, at a time when his mind should be free of all worries, is not burdened with the idea that his family is starving because he is allowed to go to school. The only way that can be corrected is by bringing the aids of family planning to the rural areas.

[Shrimati Ila Palchoudhuri]

Secondly, the education of the parents must be taken up in right earnest. In China this has been the practice right from the primary stages, because the good work done in schools is often undone at home. I think adult education should do a great deal in training the parents how to deal with the children at home after they come back from school; their activities should be properly channelised, and guidance and help should be given to mothers at home, and the home environment looked after. I think if we could do that, we would have created the atmosphere where student unrest and frustration would gradually see the end of its days.

Next I would say that surely some provision must be made for hostel accommodation for students, where the home, one finds, has an atmosphere that is most unhealthy for study. It is one of the matters where a commission would be very useful. An assessment was made in West Bengal as everybody knows, and the appalling conditions prevailing were brought to light when this assessment was made, of disease, poverty and malnutrition; and one must read the statistics given to believe it. If such an assessment is made I think a commission is the only thing that can probe into these cases and then say whether the students' homes and students' hostels can give adequate relief to students so that at least the greater part of their day could be spent in surroundings that are interesting and healthy. If a certain percentage of funds for projects and plans needs to be diverted to this matter, surely it should be done, because what shall it profit us to have a steel plant if we lose our youth?

The second cause is the lack of employment after completion of their studies and the lack of teachers to teach them. This is very difficult because of course we have not expanded our economy to the extent that we can give full employment to everybody, but if a survey is made and the number of persons for each sphere is sort out and students guided to study on those lines, I think in the foreseeable future we can employ those students in those spheres they have studied for, and we will see some light in this great darkness.

Here I should certainly bring to the notice of the Government the fact that we have so much unemployment, so why do we not employ more teachers. In other countries, in more advanced countries, the ratio of teacher to student is one to ten even, but here the teacher is faced with a class of 200 students or even more. How can he has contact with the students? I would appeal that the Centre should take over a good part of the burden of primary education. Unless that is done, I do not think it is possible for the States to give adequate salary that would be really needed to give the teacher a living wage. I think there is already in the Centre a scheme, placed before the Ministry by Dr. P. S. Deshmukh, if I am not mistaken, and I understand it has even had the Prime Minister's blessings. It would need, I think, only Rs. 25 crores, but it would ensure the employment of at least a lakh of teachers every year. Their salaries should certainly be Rs. 60 for the primary teachers, Rs. 100 for an under-graduate and Rs. 120 to Rs. 150 for a graduate. That would be the minimum living wages on which a teacher would be able to work without worrying about his domestic needs. If we can employ a lakh of teachers every year, we can employ 5 lakhs in five years, and that is some sort of employment. I hope the Government will look into this and assess the conditions that can go into making this a reality.

Thirdly is the question of the dabbling of political parties with students. At the very outset I would like to clarify the position, that it has always been the practice to say that our freedom movement is at the root of all evil that the students are doing at the moment. The freedom movement and

Mahatma Gandhi have become a convenient peg on which to hang everything bad that happens in the country. I would like to quote from the *Harijan* of August 17, 1947 where Mahatmaji himself has written:

> "A student's duty is to study the various problems that require solution. His time for action comes after he finishes his studies. He must eschew active politics."

In the light of these views of Mahatmaji, there is no reason why the freedom movement and Mahatmaji should be brought into every aspect of student indiscipline, because that is not what Mahatmaji preached; his life itself was discipline and he would never preach indiscipline.

I may say that more powers must be given to the teachers to control with a strong hand any political parties that dabble with students, because the teachers and the headmasters, the authorities in schools and colleges must have complete power to put down any kind of political exploitation of students, and Government must support it

In students' unions in Oxford and Cambridge, the unions are there for the welfare of the students, and the student who is a brilliant speaker usually has the opportunity to mould himself into a good speaker and put his points across, whereas in India what are the students' unions? They have become a field for collective bargaining which really has nothing to do with student welfare. That is the kind of thing that we have to stop if we want students to apply their minds to what is their real work, namely study.

On the other hand, it is also true that if we want students to realise the status they hold in the country, rural institutes and rural universities must become a thing of reality. It has remained a nebulous thought; it has not really become a reality. It is true that the only way in which you can solve unemployment today is by pursuing the village arts and crafts, the village occupations, with more skilled means. That is the only way that you can at any time abolish unemployment; there is no other way; that is the only way in which you can get to do what we are planning today, *i.e.*, the widening of the mind in the rural areas. So, rural universities and rural institutes must find a place in the scheme of things from the Centre.

Lastly, if you want political parties not to dabble with students, the only way you can keep away students from political parties is by giving them other channels of activity. Extra-curricular activity is the only thing that will keep the young mind and the young body engaged. There also, I think the Government has the welcome scheme of national discipline and the NCC and the ACC. The funds allotted for the National Discipline Scheme is Rs. 50 lakhs for the Second Five Year Plan which is really inadequate.

The NCC and the ACC are also welcome measures. But in the rural schools and colleges, it is not always possible to have them, and there scouting and guiding come into their own. But the funds for these are very little. In West Bengal, for instance, I know that the funds are somewhere in the region of Rs. 6,700 per year for guiding and perhaps a little more for scouting. I dare say that it is much the same in other States also That is totally inadequate. Scouting and guiding can give the necessary impetus for the activity of the students in the best way possible because they improve their health, they improve their minds, and give them pleasure and discipline at the same time. I hope the Centre will come forward and increase the grants for this purpose so that the sense of frustration and the whole atmosphere of indiscipline can have a thorough change.

If we want to change the atmosphere today, then there must be a probe into the causes of student indiscipline The material of young minds and young bodies that we have in country are lovable; they are not intrinsically bad. It is for us to mould that mate-

[Shrimati Ila Palchoudhuri]

rial for a future India. It is only when we have found out a good formula, a workable formula, for the salary of teachers, it is only when the adequacy of teachers, the amenities for students etc. have all been placed in the right perspective that we can hope to achieve what has been prophesied in the Old Testament in Joel:

"It shall come to pass that your sons and daughters shall prophesy,

Your old men shall see visions, and Your young men shall dream dreams.".

Sir, the old men must first see visions before the young men can dream dreams.

I hope Government will consider my resolution with sympathy and I commend it to the House for its support.

Mr. Chairman: Resolution moved:

"This House is of opinion that Government should immediately appoint a high-powered Commission to enquire into the causes of the sense of frustration among the students leading to tendencies of indiscipline, violence and rowdyism and the consequential disquiet prevailing in the country and to suggest ways and means for its removal.".

There is an amendment to this tabled by Shri Khadilkar. If he wants to move it, he can do so.

Shri Khadilkar (Ahmednagar): I beg to move:

"That for the original resolution, the following be substituted, namely:—

'In view of the prevailing sense of frustration among the students resulting in acts of indiscipline and rowdyism and at times even in acts of violence, this House is of opinion that the Government should take immediate steps to provide hostel accommodation for students in the higher classes in schools and colleges, introduce compulsory tutorial system in all the colleges and prescribe number of admission to colleges so that the teaching staff could be able to keep personal touch with the students and thus restore healthy academic atmosphere which is necessary for pursuit of learning.' "

Though the resolution moved by the hon. lady Member correctly diagnoses the symptoms of the disease, the remedy that she has suggested is of a conventional type in the sense that when we are faced with a situation we say that the best thing is to appoint a committee or a commission, and when things are very bad, an independent judicial commission and so on. I personally feel that this is a negative approach. Of course, I do not say that our Education Ministry has not got capable people to look into the problem. But the point is that particularly since the attainment of freedom, or the end of the war, not only in India, but as the hon. lady Member has pointed out, all over the world, a certain lack of discipline, in the eyes of the elders, is found among students.

Shri Nath Pai (Rajapur): That is a reflection on the elders.

Shri Khadilkar: We must find out what the causes are for the lack of discipline that we occasionally see among the student community. We shall have to go a bit deeper into the matter. Instead of suggesting a symptomatic remedy which quack doctors do, let us try to remove the root cause of the disease.

My approach to the problem is more constructive, because the problem is very urgent. I feel that our Education Ministry has completely failed to understand the implications and the wider or longer effects of the present state of affairs that we find in the so-called institutions of learning. The war has shattered completely old values, old norms of life. And new social values are yet to emerge and get the social sanction. If we were to

look at the present conditions—what do we find there? There we find under-paid teachers; there we find overcrowded classes; there we find young boys from the rural areas who have a thirst for learning have come and they want to get more and more knowledge, but what is doled out to them by our Education Ministry with all their plans and reports? We have lot of such plans and reports. If the hon. lady Member were to go through all the documents published and the schemes adumbrated by the Education Ministry, she will find that the work done is so much, that she will be overwhelmed by the material at her disposal.

Shri Nath Pai: She would get a doctorate.

Shri Khadilkar: My point is this. It is no use saying that political parties are dabbling with the students' life. I started my political life as a student, and I was expelled from the M. A. class because of my political activity. I think many of the hon. Members here have also started their political life as students.

Shri Nath Pai: Most of them.

Shri Khadilkar: They must have started their political life as students with a little bit of seriousness for political work as well as the social development of this country. If they were to confess honestly, they would say that they have started their political life during the student days. If so, why should you blame any political party? When you blame political parties, you must see also what the ruling party is doing. Let me point out an instance.

Shri Nath Pai: That is the culprit.

Shri Khadilkar: In Madhya Pradesh, I know the vice-chancellor of a university, who is a well-known agitating politician of the ruling party. I do not know what his qualifications are. But he is a member of the local Congress executive, and an aspirant for its chairmanship; in the Congress Party, he is a very active politician.

Let me now give you another instance, and that is the case of the General Secretary of the All India Congress Committee, Shriman Narayan. I had occasion to visit Wardha, some days back where he was supposed to be the principal of a college. Of course, I know he has left the principalship.

16·26 hrs.

[MR. SPEAKER *in the Chair*]

But even while he was the principal, he was more active in politics than in doing his duties in the class-room or in trying to discipline the students. Therefore, it is no use blaming the political parties and saying that they are inciting and they are agitating and, therefore, this trouble has started.

Shri Thirumala Rao (Kakinada): On a point of order. Can the hon. Member go about criticising a gentleman who is not here to defend himself?

Shri Nath Pai: He is stating facts. It is an important point.

Shri Thirumala Rao: They are not admitted facts, but they are disputed facts. What is the point in talking about what Shriman Narayan has done or has not done when he was the principal of a college?

Shri V. P. Nayar (Quilon): Is it not a fact?

Shri Khadilkar: If I am making a statement which is not based on facts, of course, the Minister is there to reply and refute it.

I was referring to the vice-chancellor of the Saugor University. If you want me to mention his name, I can do it. But it is very familiar.

Shri Nath Pai: Every Member knows it. So, the hon. Member need not mention.

Shri Khadilkar: Let me tell you how he was elected. Normally, chancellors never go to the university meetings. But because there was a lot of opposition, the chancellor himself went there personally and brought

[Shri Khadilkar]

pressure and got him elected. If the elders are behaving in such an indisciplined way, how can we expect the youngsters to behave in a disciplined manner? It has become a fashion nowadays to go and criticise the students, and everybody going to the students' gatherings wants to sermonise and tell them that they have now developed a bad habit, some sort of a disease has entered their minds, and they are behaving in a wayward manner.

I would particularly like to appeal to the elders to consider that the students are the next generation. You must understand them. If you have got young sons and daughters going to colleges and if you try to suppress them, they revolt. You have got to try to understand their mind, their inclinations, their social attitudes. These are different from what was yours. You had been brought up in a different atmosphere, with a different mould altogether, with a different outlook on life. The new generation is coming and they are seeing sputniks. In your early childhood days, you had not even seen motor cars You must understand that Your mind was going with the bullock-cart (*An hon. Member*: still going). Unfortunately, the thinking was at the speed of the bullock cart. There is a lack of understanding of social and physical change, change in the physical sciences, which is affecting the mind of the younger generation.

Therefore, this type of attitude 'appoint a Commission; diagnose the disease, then publish a report and do nothing' is a negative attitude. The ruling party, which is wedded to build up a constructive way should consider the building up of the next generation as their primary task. The coming generation is going to be the builder of the nation. What have you done for them? In the schools and colleges you have provided, have you gone to them with a sort of parental approach and tried to understand their problems? Do teachers do that?

Therefore, I would make this suggestion: let the teachers take the responsibility. How shall it be done? I know from my experience that people come to colleges from 20 or 30 miles distance. They have no means to settle down in an urban area. It is all right for people to say, 'start rural Universities'. But today the bias is more in favour of scientific training. Advanced training is bound to be scientific training. If you go to colleges and find out what is the proportion between science and humanities, you will find that the proportion has radically altered; the majority of the students want to take science courses, they want to enter engineering institutions or medical colleges.

When we see all this, it is the duty of Government, which is out to spend hundreds of crores of rupees on planning and social reconstruction with socialist ideals, to find out who are going to be the builders of our socialist society in this country. But Government have totally neglected them. They call them 'rowdies'. The hon. Minister is here; modern psychology tells us that this is not the way to tackle a problem of this nature It is a very tender plant in a changed atmosphere. You have got to rear it up. You must make a proper, understanding approach to the whole problem

Therefore, I have suggested that it is your duty now to introduce hostel arrangement in every centre. Pupils live in dungeons. We say that they are slums. You know how students in Bombay are living. There are two types of students. We must understand them. We talk very easily of Oxford and Cambridge. It is unrealistic to talk of these centres of learning when we are considering our problem. The standard there is very different. Per student in the higher colleges and institutions, we spend hardly Rs. 500 and there it

costs Rs. 20,000 per student. That is the ratio of expenditure.

If we see the advertisements in newspapers, what do we find? They say the college is just three miuntes' walk from the railway station. This is what we find at the opening season in Bombay and elsewhere. The students want to earn while learning. The majority of students today do not take to learning with a view to become *pandits*. The scholastic approach is lacking altogether. It is an approach dictated by life. They want to earn. To earn better, they want a degree. This is the common man's approach, the approach of the majority of students to education. Therefore, it is no use talking of Oxford and Cambridge.

Shrimati Ila Palchoudhuri: May I interrupt for a moment and clarify a point?

Shri Khadilkar: Every Chancellor repeats this slogan parrot-like, because many of them are brought up in that old world atmosphere.

I would very humbly submit that along with proper hostel accommodation, there should be tutorial system introduced in colleges, limiting the number. I know this from my own experience. I was educated in the Fergusson College, a well known institution. Hardly a thousand students were there and we used to say that our college had got the highest number of students. Now, the number has gone—the buildings are the same and, the staff has not increased proportionately for lack of finance—to more than three thousand pupils. So the question of admission is very important.

In cities like Delhi, we have graded schools. Then again, rich people send their children either to Mussoorie or to Dehra Dun, but the common people, who come from rural areas, have got to look to education not only from the point of view of learning but as a means to earn their bread. The present arrangement, unfortunately, creates a lot of misfits because there is no planning in education to see that after education they are properly fitted into the process of reconstruction and properly employed. That is completely lacking.

I know that already at Aligarh there is hostel accommodation. Make it compulsory for students at every college centre.

Shri V. P. Nayar: It is abominable; he ought to see it.

Shri Khadilkar: I have not seen it. But I know that there is something at least.

Shri V. P. Nayar: Worse than something.

Shri Khadilkar: Then there is the question of the tutorial system. As you know, in other countries examination has less significance. There, they watch very closely how the student works during the year. Here after a year's teaching—whatever teaching is given in the classroom—the student is to be examined in three days. Sometimes, if there is a *viva voce*, he will be disposed of in twenty or thirty minutes.

I would suggest that the method of examination also must be changed. You stamp the tender mind with failure at the early stage. Instead of stamping him with failure, if you alter the system of examination, I am certain you will have a better product. He will be properly guided according to his aptitude and then selection will take place, as to whether he is fit for engineering, for medical course, for humanities or for some other technical or non-technical job. Unfortunately, this sort of planning by the Education Ministry is completely lacking. Instead they try to produce different types of literature, brochures and other documents and do tremendous work in that process.

In conclusion, I would again appeal to the hon. lady Member to make a constructive approach, instead of

[Shri Khadilkar]

wanting the appointment of a Commission, by accepting my substitute Resolution. I would also appeal to the Minister to look, as the hon. lady Member said, with a little more vision. Do not go with the bullock-cart in an age of sputniks.

Shrimati Ila Palchoudhuri: May I clarify a point?

Mr. Speaker: Let me place the substitute Resolution before the House.

Amendment moved:

That for the original Resolution, the following be substituted, namely:—

"In view of the prevailing sense of frustration among the students resulting in acts of indiscipline and rowdyism and at times even in acts of violence, this House is of opinion that the Government should take immediate steps to provide hostel accommodation for students in the higher classes in schools and colleges, introduce compulsory tutorial system in all the colleges and prescribe number of admission to colleges so that the teaching staff could be able to keep personal touch with the students and thus restore healthy academic atmosphere which is necessary for pursuit of learning".

Shrimati Ila Palchoudhuri: The hon. Member opposite just now said that I compared our standard with that of Oxford and Cambridge. I did not do so. All that I said was that the students' unions of Oxford and Cambridge were utilised for intellectual pursuits, whereas the student unions in India are rather the opposite and are used as political forums.

Shri D. C. Sharma (Gurdaspur): Mr. Speaker, Sir, the two speakers who have preceded me have practically made a plea for the overhauling of our educational system. I do not want to cover that ground. I want to restrict myself to the four corners of this resolution and the amendment which has been proposed.

It is said that our students show tendencies' of indiscipline, violence, rowdyism and there is consequent disquiet prevailing in the country. I think it has become a habit with some of us to highlight some of these aspects of youthful behaviour of students in our country. I do not see any reason why we should single out young students as examples of indiscipline, violence and rowdyism and all that. I would ask every friend of mine, whether in the House or outside the House, to put his or her hand on the heart and ask himself or herself whether we grown-ups who have outlived the student stage are not guilty of these things. I think we, who are older than these students in age, who are more experienced and who have a greater idea of goings on of this world are guilty of indiscipline, violence and rowdyism to a much greater extent than the students. Therefore, I think this high-powered commission is needed to go into the behaviour of the grown-ups rather than the students.

I have some experience of the students and I would say that the faults which are laid at the doors of the students are magnified and are exaggerated out of all proportion. I would say that our students are not to be tarred with this kind of brush. It has been said that in Oxford this thing happens; or in Cambridge that thing happens. I do not want to institute any comparison between the students of India and of Oxford or Cambridge or any other country.

I am reminded of a story about a young Oxford or Cambridge student— I do not remember to which University he belonged, but certainly he belonged to one of those Universities. His father came, and he showed him round the place; told him, "This is

my college; this is my hostel' and all that. Then, when he came to the room of the Principal, he took a stone and threw it at the window of the residence of the Principal. This is a well-known story. I do not say that all Oxford student behave like that. But, I would say that it would not do us good to hold up before our students always examples of Oxford or Cambridge or Harvard or Princeton or other Universities.

I would say that no high-powered commission is needed to go into causes of frustration of our students. I think a wave of frustration is passing all over the world. It is passing over all sections of society. It is engulfing all the strata of population in every country of the world. And if students have that sense of frustration, I do not see any reason why any Commission should be appointed.

The hon. Member who moved this resolution gave the economic and other causes. But, there was one big cause which was not given. And, that is the psychological cause. Our students pass through a period which is known as the period of adolescence; and some of the things of which our students are thought to be guilty in the wrong sense of the word are those which stem from that stage of life which is called adolescence. I think that the stage of adolescence is something which is to be found all over the world and the students are there.

Sometime back I read an essay of Lord Bertrand Russel on 'Cynicism' and in that he said that the young men all over the world are passing through a wave of cynicism. He particularly pointed out that the young men of India are not a prey to that cynicism. What was the reason for that? The reason was that at that time our students were consecrated or dedicated to certain ideals. It was the ideal of freedom for which our students were fighting at that time. Lord Bertrand Russel thought that the students of India scored over the students of other countries in that they had a very constructive ideal.

If we want to do all these things, of course, hostels are necessary. The tutorial system is necessary. I would say that the ratio of teacher to students should improve; I would also say that the students should have more opportunities for employment. I read only this morning that U.S.A. has a large number of unemployed people. All these things are there.

But, what our young men in India need at this time is constructive ideals, inspiring ideals and stimulating ideals. At one time, they had the ideal of gaining freedom for the country. I blame myself for that—I blame the teachers of India for that. Somehow or other, after we had attained freedom, we have not been able to imbue them with the spirit of building up a greater India, a finer India and a better India than we had when the British were here. We have not been able to enthuse over this idea.

I think the ideal to be placed before young men and women of our country it not the prerogative of teachers only. What do you think of the teachers of these denominational schools, of what you may call coaching academies? The textbooks are those which were written at a time when India was a subject country; they smack of the eighteenth century. My friend was talking about the bullock-cart age. He was right. Our textbooks have the old flavour of a world that has ceased to exist.

I would say that if we want that our young men should have a proper perspective towards our national problems and should eschew all these harmful things, we should try to give them some vision of what we are doing. For instance, there is the scout movement. There is our National Discipline Scheme. The Ministry of Education has the Youth Welfare Movement and I think it has branches all over the country, in the Universities.

[Shri D. C. Sharma]

The University to which I have the honour to belong is going to have a branch of the youth welfare movement. All these things are there. But the difficulty is this. We are not making right and proper use of these agencies which are there for building the correct outlook of the students. If you want to have hostels and all that, it is only tinkering with the problem. The whole educational system has got to be overhauled but we have not got to appoint a Commission for that. We have already got what we call basic education system. Given the right kind of finance, right kind of teachers and the right kind of atmosphere, if our Ministries at the Centre and the State level implement the basic education system and bring that into being with vigour, drive and enthusiasm, most of the ills which are attributed to the students would cease to exist.

I do not want to talk in terms of this religion or that religion. The British theory has been that citizenship can be taught in an indirect manner. I do not know what the theory is now. At one time they said that all these things should be given to the students in an indirect manner. If you want that our students should, as the hon. Mover said, become assets of our country and be able to translate into action the dreams and visions of the people, some kind of character education, education for character building, should be given to them. I do not say you can give them education which will make them good Hindus or Sikhs or Christians or Musalmans. I do not say that. That is the function of their homes. They should get such education in their homes. So far as character building is concerned, we must give them those fundamentals of decency, those fundamental values of civilisation and good life in the schools and colleges. These are necessary for building up our nation and our country.

I think it is not necessary to appoint a commission. All that the Commission ought to do has been done already by the hon. Mover and the person who proposed the amendment. They have given the reasons. The remedy has to be found. They have suggested some remedies. The remedy lies in this. We must give a new turn and a new direction to our educational system. We must think that education does not mean only the passing of examinations and preparing students for administrative or technical services. Education is not only for a degree or diploma or even employment. Education is for life. We want life, more and more of life in the context of free India, of an India that is being built. That can be done only if our universities and the Ministries at the Centre and the States take it into their heads to implement the scheme of basic education. With that I am sure the problem will be solved.

Dr. K. B. Menon (Badagara): Mr. Speaker, the subject matter of the Resolution—frustration among school boys and the consequent indiscipline, violance and rowdysm among them—is to me more a symptom than a disease. Little boys in elementary schools and adolescent youths in high schools and colleges are just like politicians—they are weather-cocks who are sensitive and reflect every shift from the normalcy in their environments. If these boys and girls who go to schools feel frustrated or behave in an indisciplined manner, the cause for it is to be sought in the institutions in which they grow up, namely, the family, home and the school. We should, therefore, direct our attention more to setting right the conditions under which they grow rather than to frustration or indiscipline which they exhibit while they are in these institutions.

I concede there is frustration but I do not feel that indiscipline is so rampant as to demand an enquiry. I am of course speaking from my experience of students in schools in the south; my experience is restricted more or less to that area. There are

isolated instances of indiscipline in schools but if we speak of indiscipline in general as the speaker who preceded me pointed out, the malady is not restricted to school children. It is more or less a national one. It is nothing surprising for a nation that has come out from serfdom and found freedom. That kind of indiscipline is natural; in any society of that type, there is bound to be more insistence on rights than acceptance of responsibility. Consequently, there will be a certain amount of indiscipline but that indiscipline will corsect itself in course of time. We may help in the correction of that indiscipline through a system of education that is suited for democracy. We have not that today but we may try to evolve it in course of time.

Frustration is the result of restrictions imposed upon the free growth, development and expression. What the child needs and seeks is a healthy home and a happy school where it may grow and develop and find expression. We do not provide either 90 per cent or -even more than that of our homes are very poor and are not in a position to afford an enviornment where a child may grow properly. 90 or even 99 per cent of our mothers are uneducated in the modern sense and are incapable of training a child in the modern world to meet the conditions of competition that the child faces today.

Mr. Speaker: The hon. Member may continue the next day.

17 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 17th February, 1958.

DAILY DIGEST

[14th February, 1958]

Subject	Columns
ORAL ANSWERS TO QUESTIONS	741—82

S.Q. No.	Subject	Columns
129	Change in the Course of River Ravi	741—43
130	Lac Export	743—45
131	N E F A	745-46
132	Trade Agreement with Ghana	747-48
133	Payment by Results	748—51
134	Import Licences	751—54
135	Mangla Dam	754—57
136	Tripartite Conference	757—59
137	Labour Participation in Management	759—61
138	Soviet Delegation of Radio Experts	761—63
139	Closure of Textile Mills	763-64
140	Doll Industry	764—66
141	Profits of Factories	766
142	Trust Properties in West Pakistan	766—68
143	Heavy Electrical Equipment Project	768 69
144	Marine Diesel Engines	770-71
145	Sericulture	771-73
146	State Trading Corporation of India (Private) Limited	773-74
147	Sulphur	774-75
148	Export Risks Insurance Corporation (Private) Ltd	775 76
149	Cement Factory in Madhya Pradesh	777-78

S.N.Q. No.	Subject	Columns
1	Strike at the Bokaro—Thermal Power Station	779—82

Subject	Columns
WRITTEN ANSWERS TO QUESTIONS	782—828

S.Q. No.	Subject	Columns
150	Coir Research Institute	782-83
151	Small Cement Units	783
152	Silk Centre at Dattanagar (Himachal Pradesh)	783-84
153	Banarsi Cloth Industry	784
154	Export Promotion Committee	785
155	Indians in Ceylon	785
156	Barytes Mine at Ragupalle	785-86
157	Migration Certificates	786
158	Cigar Workers of North Malabar	787
159	Ceramic Industry	787
160	National Industrial Development Corporation	788
161	Small Scale Production Centre in Punjab	788
162	Manufacture of Card-Board	788-89
163	Handloom Industry	789-90
164	Naga Hostiles	790
165	Tractors	790-91
166	Indian Experts for Ceylon	791
167	Roads in Nepal	791-92
168	Border Incidents	792
169	Integrated Heavy Machine Building Plant in Bihar	792-93
170	Plants for Coal Mining Machinery and Optical Glass	793
171	Plastic Industry	793-94
172	Plastic Industry	794
173	Paper Factory in Madhya Pradesh	794-95
174	Turmeric	795
175	Foreign Trade Board	795
176	Coffee Power	795-96
177	Drought Conditions in U P	796-97
178	Workers in Rayon Factories	797
179	Border Incident	797-98
180	Newsprint Factory, Nepanagar	798
181	Air Conditioning Equipments and Components	799
182	Sewing Machines	799

U.S.Q. No.	Subject	Columns
202	Indians Abroad	800—02
203	Shortage of Technical Personnel	802
204	Second Five Year Plan	802
205	A I R	802-03
206	Small Scale Industries	803
207	Selected undertakings in Bombay	[illegible]

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	*Subject*	*Columns*
208.	Survey of Labour Conditions . .	803-04
209.	Working Class consumer Price Index . .	804-06
210.	Contract Lab. ur System	806
211.	Minimum Wages Advisory Committee .	806-07
212.	Grand Hotel, Simla .	807-08
213.	Manufacture of Hollw Bricks . . .	808—10
214.	Wood Pulp . . .	810-11
215.	Non-Ferrous Metals .	811
216.	Industrial Estates in Orissa . . .	812
217.	Automatic Looms .	812-13
218.	Indians in African Countries . . .	813-14
219.	Coir Industry . .	814
220.	Coir Yarn . .	814
221.	Tea Consumption .	814-15
222.	Creche Nurses in Collieries . . .	815-16
223.	Cloth Production .	816
224.	Trade with Japan . .	816-17
225.	Slum Clearance in Orissa	817
226.	Arrears of Rents . .	817-18
227.	Indo-Pakistan Book Trade . . .	817
228.	Illegal Entry of Pakistanis into India . . .	819
229.	State Trading Corporation of India (Private) Ltd. . . .	819-20
230.	State Trading Corporation of India (Private) Ltd. . . .	820-21
231.	Border Incident . .	821-23
232.	Trade with Czechoslovakia	822
233.	Indians in Canada .	822
234.	Himachal Industries Emporium, Simla .	822-23
235.	Displaced Persons' Claims in Indore Division	823-24
236.	Indian Rare Earths (Private) Ltd. (Bombay)	824
237.	Bharat Sevak Samaj .	824-25
238.	Employment in the Non-Agricultural Sector	825
239.	State Trading Corporation of India (Private) Ltd. . . .	825-26
240.	Bicycle Factories .	826
241.	Displaced Persons in Rajasthan . .	826-27
242.	Development of Handicrafts in Punjab . .	827-28
243.	Export of Handloom Cloth . . .	828

PAPER LAID ON THE TABLE : 828

A copy of Notification No. S.R.O. 301, dated the 25th January, 1958, making certain amendment to the Tea Rules, 1954, was laid on the Table

MESSAGE FROM RAJYA SABHA . . . 828

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th February, 1958, Rajya Sabha had passed the Indian Post Office (Amendment) Bill

BILL PASSED BY RAJYA SABHA — LAID ON THE TABLE . . 829

Secretary laid on the Table the Indian Post Office (Amendment) Bill as passed by Rajya Sabha.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE . . . 829-30

Shri Vajpayee called the attention of the Minister of Defence to the reported clash between troops of Mahar Regiment and students at Sagar on the 28th January, 1958 .

The Minister of Defence (Shri Krishna Menon) made a statement in regard thereto.

STATEMENT BY MINISTER 831-31

The Minister of Parliamentary Affairs (Shri Satya Narain Sinha) made a statement regarding the Order of Government, Legislative and other Business for the week commencing the 17th February, 1958 .

BILLS INTRODUCED 831-32

The following Bills were introduced . . . . .

(1) The Central Sales Tax (Amendment) Bill

(2) The Merchant Shipping Bill.

MOTION ON ADDRESS BY THE PRESIDENT . 832—92

Further discussion on the motion on the address by the President, and the amendments thereto continued The discussion was not concluded .

REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION ADOPTED 892—93

Thirteenth Report was adopted .

PRIVATE MEMBERS' RESOLUTION NOT PROPOSED . . 893—96

On a request made by Shri Rameshwar Tantia the Chair did not propose to the House the Resolution re appointment of a committee to review working of Banks for the purpose of Nationalization moved by the member on the 13th December, 1957

PRIVATE MEMBERS' RESOLUTION WITHDRAWN 896—937

Shri M.L. Dwivedi moved the Resolution regarding nationalisation of Panna Diamond Mines After discussion the Resolution was withdrawn by leave of the House

PRIVATE MEMBERS' RESOLUTION UNDER CONSIDERATION . 937—58

Shrimati Ila Palchoudhry moved the Resolution regarding the appointment of a Commission to enquire into indiscipline among students The discussion was not concluded

AGENDA FOR MONDAY, 17TH FEBRUARY, 1958

Further discussion on the Motion on address by the President and Presentation of the Railway Budget